

Norm Committee Minutes of the Meeting No.01/19 dated 04.04.2019 scheduled on under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
- (ii) Shri Shaish Kumar, Consultant.
- (iii) Shri D.N. Mathur, Consultant.

The Committee first considered the minutes of the Norms Committee Meeting No.11/19 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

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|-----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 01<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Rubamin Ltd., Vadodara<br>F.No 01/83/050/00141/AM19/ Dated:29.05.2018<br>RLA. No 34/24/040/00277/AM18/ Dated:29.12.2017<br>Advance Licence No. 3410044086 Dated:26.04.2018 |
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**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item             | Qty. | Import Item                                                                              | Qty. recommended (in Kgs) |
|-------------------------|------|------------------------------------------------------------------------------------------|---------------------------|
| Ammonium Heptamolybdate | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.6103 Kgs. | 8.137                     |
|                         |      | Hydrogen Per oxide                                                                       | 0.417                     |
|                         |      | Tri Octyle Amine/Alamine 336                                                             | 0.00156                   |
|                         |      | Primary Amine, N1923                                                                     | 0.00429                   |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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| Case No. M- 02<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Rubamin Ltd., Vadodara<br>F. No. 01/83/50/032/AM19/DES-IV<br>F.No.01/83/50/035/AM19/ DES-IV<br>RLA. No. 34/24/40/236/AM18<br>RLA. No. 34/24/40/195/AM18<br>Lic. No. 3410043772 dated 03.01.2018<br>Lic. No. 3410043669 dated 04.12.2017 |
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**Decision:** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Qty. | Import Item                                                                              | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|------------------------------------------------------------------------------------------|---------------------------|
| SODIUM MOLYBDATE                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.4408 Kgs. | 5.877                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |      | Soda Ash                                                                                 | Not allowed               |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |      | Sulphuric Acid                                                                           | Not allowed               |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |      | Hydrogen Peroxide                                                                        | 0.300                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |      | Alamine 336 / Tri Octyle Amine                                                           | 0.00156                   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |      | Primary Amine, N1923                                                                     | 0.00429                   |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |      |                                                                                          |                           |

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| Case No. M- 03<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Rubamin Ltd., Vadodara<br>F. No. 01/83/50/478/AM18/DES-IV<br>F.No.01/83/50/479/AM18/ DES-IV<br>RLA. No. 34/24/40/110/AM18<br>RLA. No. 34/24/40/131/AM18<br>Lic. No. 3410043461 dated 11.09.2018<br>Lic. No. 3410043462 dated 11.09.2017 |
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**Decision:** The Committee considered the case as per agendkrisha and decided to ratify the as under:

| Export Item      | Qty. | Import Item                                                                              | Qty. recommended (in Kgs) |
|------------------|------|------------------------------------------------------------------------------------------|---------------------------|
| SODIUM MOLYBDATE | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.4408 Kgs. | 5.877                     |
|                  |      | Soda Ash                                                                                 | Not allowed               |

|  |                                |             |
|--|--------------------------------|-------------|
|  | Sulphuric Acid                 | Not allowed |
|  | Hydrogen Peroxide              | 0.300       |
|  | Alamine 336 / Tri Octyle Amine | 0.00156     |
|  | Primary Amine, N1923           | 0.00429     |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-04<br>NC No. 12/19<br>Dated : 04.04.2019 | M/s. Shital Industries Pvt Ltd., Ahmedabad<br>F. No. 01/83/50/667/AM17/DES-IV<br>RLA. No. 08/24/40/00093/AM17<br>Lic. No. 0810138210 dt. 24.06.2016 |
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**Decision:** The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed On 30.05.2019.

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| Case No. M- 05<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Shital Industries Pvt Ltd., Ahmedabad<br>F. No. 01/83/50/567/AM16/DES-IV<br>RLA. No. 08/24/40/00093/AM17<br>Lic. No. 0810138210 dt.03.08.2018 |
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**Decision:** The Committee considered the case as per agenda and decided to defer the case. D/L date 18.03.2019 issued. The case is re-listed On 30.05.2019.

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| Case No. M- 06<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Galaxy surfactants Limited Mumbai<br>F. No. 01/83/50/410/AM18/DES-IV<br>RLA No. 03/94/40/325/AM18<br>AA No. 0310815144 dt14.08.2017 |
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**Decision:** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                                                                        | Qty. (in Kgs) | Import Item                                                               | Qty. recommended (in Kgs) |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|---------------------------------------------------------------------------|---------------------------|
| Galaxy MW 251 (Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)                                                                                           | 240,000       | Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/ (Lauryl Myristyl Alcohol) | As applied for            |
| Octyl Diphenyl Cyanoacrylate<br>PACKING MATERIAL:-<br>Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 200 Kgs Nt. Wt. & 10.3 Kg Tare Wt. | 700,000       |                                                                           | As applied for            |

|                                                                                                       |                       |                       |  |
|-------------------------------------------------------------------------------------------------------|-----------------------|-----------------------|--|
| Net content of HDPE Granules contained in 3500 Carboys = 36050 Kgs.                                   |                       |                       |  |
|                                                                                                       | Ethylene Oxide        | As applied for        |  |
|                                                                                                       | Methyl Cyanoacetate   | 233800 Kg             |  |
|                                                                                                       | 2-Ethyl Hexyl Alcohol | As applied for        |  |
|                                                                                                       | Benzophenone          | As applied for        |  |
|                                                                                                       | HDPE Granules         | As per packing policy |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                       |                       |  |

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| Case No. M-07<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Proec Energy Limited New Delhi<br>F. No. 01/83/50/180/AM18/DES-IV/Pt.<br>RLA. No. 05/24/040/51/AM18<br>Lic. No. 0510402427 dated 03.05.2017 |
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**Decision:** The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and requested them to furnish the complete technical details showing chemicals reactions, molecular weight of imports and export items and % yield of molar basis. The case is re-listed on 30.05.2019.

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-08<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Proec Energy Limited New Delhi<br>F. No. 01/83/50/656/AM16/DES-IV<br>RLA. No. 05/24/040/2410/AM16<br>Lic. No. 0510395317 dated 14.08.2015 |
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**Decision:** The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish the complete technical details as per Appendix 4E, showing chemicals reactions, molecular weight of imports and export items and % yield of molar basis. The case is re-listed for 30.05.2019.

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| Case No. M-09<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Crognosys India Pvt Limited, Mumbai<br>F. No. 01/83/171//AM19/DES-IV<br>RLA No. 03/95/040/527/AM19<br>AA No. 03108239571 dt 24.09.2018 |
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**Decision:** The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.01.2019 and reminder dated 12.02.2019 and final reminder dated 12.03.2019 issued.

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| Case No. M-10<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Merino Industries Ltd.,<br>Hqrs. F.No. 01/83/171/54/AM19/DES-IV |
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**Decision::** The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.03.2019 and reminder dated 09.04.2019 issued to the Capexil to furnish the requisite information. The case is re-listed on 30.05.2019.

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| Case No. M-11<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Merino Industries Ltd.,<br>Hqrs. F.No. 01/83/171/55/AM19/DES-IV |
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|------------------------------------------------------------------------------------|--------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|
|                                                                                    |        |                                                                                                                                                             |                                            |
|                                                                                    |        | Other stoppers lids caps and Other Closures<br>103600 24 410 black Screw caps                                                                               | net to net                                 |
|                                                                                    |        | Washing preparations and cleaning Preparations<br>having a basis of soap or other Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content in<br>Export product. |
| 904236PNT Lens cleaner special kit<br>1 ounce and microfibre cloth (Packs of 1000) | 1 Ltr  | Spray guns and Similar Appliances<br>Transparent SPRAYER WITH OVERCAP                                                                                       | net to net                                 |
|                                                                                    |        | Cleaning Cloths of Man made Fibres<br>Micro Fiber Cloth of all GPM                                                                                          | 1.01 Kg/Kg content in<br>Export product    |
|                                                                                    |        | Washing preparations and cleaning Preparations<br>having a basis of soap or other Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content in<br>Export product. |
| 611260LPNT Lens cleaner filled bottles<br>1 ounce (Packs of 1000)                  | 1 Ltr  | Spray guns and Similar Appliances<br>Transparent SPRAYER WITH OVERCAP                                                                                       | net to net                                 |
|                                                                                    |        | Washing preparations and cleaning Preparations<br>having a basis of soap or other Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content in<br>Export product. |
| 616236LPNT Lens cleaner filled bottles<br>6 ounce (Packs of 1000)                  | 1 /Ltr | Other Articles of Plastic Carboys<br>bottles Flasks and Similar Articles<br>100600 6OZ CLEAR BULLET                                                         | net to net                                 |

**Decision:** The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.03.2019 and reminder dated 09.04.2019 issued to the Capexil to furnish the requisite information. The case is re-listed on 30.05.2019.

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| Case No. M-12<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Clearrock Enterprises Pvt Ltd., Mumbai<br>F. No. 01/83/50/158/AM19/DES-IV<br>R A..F.No. 07/24/40/194/AM13<br>AA No.0710089948 dated 31.07.2012 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                | Qty.<br>Kgs/Ltrs) | Import Item                                                                                                                                                       | Qty. recommended<br>(in Kgs/Ltrs)             |
|----------------------------------------------------------------------------|-------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|
| 611060LAPP Lens cleaner<br>filled bottles<br>1 ounce (Packs of 1000)       | 1Ltr              | Spray guns and Similar Appliances<br>20 410 Black SPRAYER WITH OVERCAP                                                                                            | net to net                                    |
|                                                                            |                   | Washing preparations and cleaning<br>Preparations<br>having a basis of soap or other<br>Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content<br>in<br>Export product. |
| 613036LAPP Special kit<br>lens cleaner<br>3 ounce (Packs of 1000)          | 1 Ltr             | Spray guns and Similar Appliances<br>20 410 Black SPRAYER WITH OVERCAP                                                                                            | net to net                                    |
|                                                                            |                   | Other Articles of Plastic Carboys<br>bottles Flasks and Similar Articles<br>100600 6OZ CLEAR BULLET                                                               | net to net                                    |
|                                                                            |                   | Washing preparations and cleaning<br>Preparations<br>having a basis of soap or other<br>Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content<br>in<br>Export product. |
| 637018LAPP Special kit<br>lens cleaner<br>1 and 6 ounce (Packs of<br>1000) | 1 Ltr             | Spray guns and Similar Appliances<br>20 410 Black SPRAYER WITH OVERCAP                                                                                            | net to net                                    |
|                                                                            |                   | Other Articles of Plastic Carboys<br>bottles Flasks and Similar Articles<br>100600 6OZ CLEAR BULLET                                                               | net to net                                    |

|                                                                                                       |      |                                                                                                                                                             |                                         |
|-------------------------------------------------------------------------------------------------------|------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|
|                                                                                                       |      | Other stoppers, lids, caps and Other Closures<br>Natural caps                                                                                               | net to net                              |
|                                                                                                       |      | Washing preparations and cleaning Preparations<br>having a basis of soap or other Organic surface active agents 100900L<br>ULTRA CLARITY LENS CLEANER FLUID | 1.01 Ltr/Ltr content in Export product. |
| 804048LPNT Micro fibre cloth<br>(Packs of 1000)                                                       | 1Ltr | Cleaning Cloths of Manmade Fibres<br>Micro Fiber Cloth                                                                                                      | 1.01 Kg/Kg content in Export product    |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                                                                                                                                                             |                                         |

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| Case No. M- 13<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Bodal Chemicals Limited, Ahmedabad<br>HQ F. No. 01/83/50/137/AM19/DES-IV<br>RLA. No. 8/24/40/352/AM18<br>Lic. No. 0810142151 dated 15.03.2018 |
|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and noted that D/L dated 15.02.2019 issued and decided to issue reminder. The same has been issue vide letter dated 18.03.2019.Final reminder dated 09.04.2019. The case is re-listed on 30.05.2019.

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| Case No. M-14<br>NC No. 12/19<br>Dated: 04.04.2019 | M/s. ARCL Organics Ltd., Kolkata<br>HQ F. No. 01/83/50/121/AM19/DES-IV<br>RLA. No. 02/24/040/00198/AM18<br>Lic. No. 02102082063 dated 08.03.2018 |
|----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.04.2019 issued. The case is re-listed on 30.05.2019.

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| Case No. M-15<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Lamtuf Plastics Limited, Hyderabad<br>HQ F. No. 01/83/50/133/AM19/DES-IV<br>RLA. No. 08/24/040/00386/AM13<br>Lic. No. 0910065759 dated 19.12.2017 |
|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                            | Qty.        | Import Item                                                               | Qty. recommended (in Kgs)                      |
|--------------------------------------------------------------------------------------------------------|-------------|---------------------------------------------------------------------------|------------------------------------------------|
| Glass Epoxy Laminates of Various Grades                                                                | 1,00,000 Kg | Glass Woven fabric GSM 100 to 220 (of Relevant GSM)                       | 1.10 Kg/Kg content contained in export product |
|                                                                                                        |             | Epoxy Resin viscous Liquid (containing 80% solid and 20% volatile solvent | 1.30 Kg/Kg content contained in export product |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |             |                                                                           |                                                |

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| Case No. M-16<br>NC No. 12/19<br>Dated: 04.04.2019 | M/s. Colour Chromes Pvt Ltd., Kolkata<br>HQ F. No. 01/83/50/444//AM18/DES-IV<br>Lic. No. 0210207788 dated 11.08.2017 |
|----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                            | Qty. | Import Item                      | Qty. recommended (in Kgs) |
|--------------------------------------------------------------------------------------------------------|------|----------------------------------|---------------------------|
| Chromic Acid solution<br>CLF (500),37.5%w/w                                                            | 1 Kg | Sodium Dichromate<br>(Dihydrate) | 0.620 Kg                  |
| Chromic Acid solution<br>(500),37.5%w/w                                                                | 1 Kg | Sodium<br>Dichromate(Dihydrate)  | 0.620 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                                  |                           |

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| Case No. M-17<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                                                                                                                            | M/s. West Bengal Chemical Industries Limited, Kolkata<br><br>HQ F.No 01/83/50/637/AM18/DES-IV<br>AA No. 0210208024 dated 01.12.2017 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                     |

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| Case No. M-18<br>NC No. 12/19<br>Dated: 04.04.2019                                                     | M/s. Colour Chromes Pvt Ltd., Kolkata<br>HQ F. No. 01/83/50/0161/AM16/DES-IV<br>Lic. No. 0210208384 dated 04.05.2018 |                                  |                              |
| Decision: The Committee considered the case as per agenda and decided to ratify the as under:          |                                                                                                                      |                                  |                              |
| Export Item                                                                                            | Qty.                                                                                                                 | Import Item                      | Qty. recommended<br>(in Kgs) |
| Chromic Acid solution<br>(500),37.5%w/w                                                                | 1 Kg                                                                                                                 | Sodium Dichromate<br>(Dihydrate) | 0.620 Kg                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                      |                                  |                              |

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| Case No. M- 19<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Intech Organics Limited, Gurgaon<br>HQ F.No. 01/83/50/314/AM19/DES-IV<br>RAF No. 05/23/040/120/AM19<br>AA No. 0510406945 dated 22.06.2018 |
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**Decision:** The Committee considered the case as per agenda and decided to defer the case. D/L dated 03.04.2018 issued. The case is re-listed on 30.05.2019.

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| Case No. M-20<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Oriental Trimex Limited, New Delhi<br>HQ F.No. 01/83/171/48/AM19/DES-IV<br>RAF No. 05/23/040/00147/AM19 |
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**Decision:** The Committee considered the case as per agenda and decided to defer the case. File has been sent to ADG (KCR) for discussion with the concerned. The case is re-listed on 30.05.2019.

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| Case No. M- 21<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Rex -Tone Industries Ltd.,<br>F.No. 01/83/50/67/AM19/DES-IV<br>RA F.No. 03/95/040/1060/AM18<br>License No. 03100819598 dated 07.03.2018 |
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**Decision:** The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish the specific items of import for manufacturing of export product. D/L dated 25.02.2019 and final reminder dated 09.04.2019 issued. Which is awaited. The case is re-listed on 30.05.2019.

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|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 22<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Rex -Tone Industries Ltd.,<br>F.No. 01/83/50/164/AM18/DES-IV<br>RA F.No. 03/95/040/0001/AM18<br>License No. 03100813079 dated 05.05.2017 |
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**Decision:** The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish the specific items of import for manufacturing of export product.. D/L dated 25.02.2019 and final reminder dated 09.04.2019 issued. Reply is awaited? The case is re-listed on 30.05.2019.

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| Case No. M- 23- A<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                 | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/844/AM15/DES-IV<br>RA F.No. 03/95/040/00583/AM15<br>License No. 0310790714 dated 03.11.2014    |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm. |                                                                                                                                                        |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                       |                                                                                                                                                        |
| Case No. M- 23-B<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                  | M/s. Viswaat Chemicals Limited; Mumbai<br>F.No. 01/83/50/00536/AM15/DES-IV<br>RA F.No. 03/95/040/00166/AM15<br>License No. 0310785106 dated 11.06.2014 |

**Decision:.** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                   | Qty.(in kgs) | Import Item                                | Qty. recommended (in Kgs) |
|---------------------------------------------------------------|--------------|--------------------------------------------|---------------------------|
| VICORYL CS80<br>CETOSTEARYL ALCOHOL<br>80 MOLES               | 50000.000    | CETOSTEARYL ALCOHOL<br>1618 ( GINOL 1618 ) | 2750.000                  |
| VICORYL CS 25<br>POLYOXYETHYLENE ( 25)<br>CETOSTEARYL ALCOHOL | 125000.000   | ETHYLENE OXIDE                             | 46750.000                 |

|                                                                                                          |            |                                            |            |
|----------------------------------------------------------------------------------------------------------|------------|--------------------------------------------|------------|
| VICORYL CS 50 ( S )<br>POLYOXYETHYLENE ( 50 )<br>CETYLSTEARYL ETHER                                      | 125000.000 | CETOSTEARYL ALCOHOL<br>1618 ( GINOL 1618 ) | 24500      |
|                                                                                                          |            | ETHYLENE OXIDE                             | 100000.000 |
|                                                                                                          |            | CETOSTEARYL ALCOHOL<br>1618 ( GINOL 1618 ) | 100000.000 |
|                                                                                                          |            | ETHYLENE OXIDE                             | 109500.000 |
|                                                                                                          |            | DIETHYLENE GLYCOL                          | 5500.000   |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |            |                                            |            |

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|---------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- C<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                              | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/844/AM15/DES-IV<br>RA F.No. 03/95/040/00584/AM15<br>License No. 0310790581 dated 29.10.2014 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm. |                                                                                                                                                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.                 |                                                                                                                                                     |

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|------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- D<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                 | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/869/AM16/DES-IV<br>RA F.No. 03/95/040/00377/AM16<br>License No. 0310799646 dated 23.10.2015 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm. |                                                                                                                                                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.                    |                                                                                                                                                     |

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|------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- E<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                 | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/00059/AM18/DES-IV<br>RA F.No. 03/95/040/00950/AM17<br>License No. 0310811670 dated 07.03.2017 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm. |                                                                                                                                                       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.                    |                                                                                                                                                       |

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|------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- F<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                 | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/00870/AM16/DES-IV<br>RA F.No. 03/95/040/00376/AM16<br>License No. 0310799625 dated 23.10.2015 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm. |                                                                                                                                                       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of                                        |                                                                                                                                                       |

## NORMS COMMITTEE.

Case No. M- 23- G  
NC No. 01/2019-20  
Dated : 04.04.2019

M/s. Viswaat Chemicals Limited;Mumbai  
F.No. 01/83/50/00677/AM17/DES-IV  
RA F.No. 03/95/040/00301/AM17  
License No. 0310808112 dated 27.09.2016

**Decision:** The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 23- H  
NC No. 01/2019-20  
Dated : 04.04.2019

M/s. Viswaat Chemicals Limited;Mumbai  
F.No. 01/83/50/00083/AM18/DES-IV  
RA F.No. 03/95/040/00923/AM17  
License No. 0310811508 dated 01.03.2017

**Decision:** The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 23- I  
NC No. 01/2019-20  
Dated : 04.04.2019

M/s. Viswaat Chemicals Limited;Mumbai  
F.No. 01/83/50/00134/AM17/DES-IV  
RA F.No. 03/95/040/01009/AM16  
License No. 0310803986 dated 15.04.2016

**Decision:** The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 23- J  
NC No. 01/2019-20  
Dated : 04.04.2019

M/s. Viswaat Chemicals Limited; Mumbai  
F.No. 01/83/50/00866/AM17/DES-IV  
RA F.No. 03/95/040/00408/AM16  
License No. 0310799626 dated 23.10.2015

**Decision:.** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                   | Qty./MT | Import Item                                               | Qty. recommended (in Kgs) |
|-----------------------------------------------------------------------------------------------|---------|-----------------------------------------------------------|---------------------------|
| VICORYL CS 25<br>POLYOXYETHYLENE ( 25 )<br>CETOSTERYL ALCOHOL                                 | 50.000  | CETOSTERYL ALCOHOL<br>GINOL 1618 TA //<br>VEGAROL 1618 TA | 9350.000                  |
| VICAPOL 20<br>/POLYSORBATE 20/<br>TWEEN 20<br>POLYOXYETHYLENE (20)<br>SORBITAN<br>MONOLAURATE | 350.000 | ETHYLENE OXIDE                                            | 40525.000                 |

|                                                                                                                    |         |                              |            |
|--------------------------------------------------------------------------------------------------------------------|---------|------------------------------|------------|
| VICAPOL 80 /<br>POLYSORBATE80 /<br>TWEEN 80<br>POLYOXYETHYLENE 80<br>SORBITAN MONO<br>OLEATE 20 MOLE<br>ETHOXYLATE | 150.000 | SORBITAN MONO<br>LAURATE     | 93800.000  |
| VINOL REMF 400<br>POLYOXYETHYLENE ( 40 )<br>NONYL PHENYL ETHER                                                     | 100.000 | ETHYLENE OXIDE               | 246080.000 |
| VINOL REMF 300<br>POLYOXYETHYLENE ( 30 )<br>NONYL PHENOL ETHER                                                     | 50.000  | SORBITAN MONO OLEATE         | 45810.000  |
| VICASID CF 100 A// CFA<br>900<br>POLYOXYETHYLENE ( 10 )<br>DISTILLED COCOFATTY<br>ACID                             | 100.000 | ETHYLENE OXIDE               | 100.050    |
|                                                                                                                    |         | NONYL PHENOL                 | 10640.000  |
|                                                                                                                    |         | ETHYLENE OXIDE               | 89140.000  |
|                                                                                                                    |         | NONYL PHENOL                 | 7045.000   |
|                                                                                                                    |         | ETHYLENE OXIDE               | 42650.000  |
|                                                                                                                    |         | DISTILLED COCO FATTY<br>ACID | 33200.000  |
|                                                                                                                    |         | ETHYLENE OXIDE               | 66400.000  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.          |         |                              |            |

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|---------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- K<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                    | M/s. Viswaat Chemicals Limited;Mumbai<br>F.No. 01/83/50/00069/AM18/DES-IV<br>RA F.No. 03/95/040/00922/AM17<br>License No. 0310811503 dated 01.03.2017 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the<br>Norms as applied for by the firm. |                                                                                                                                                       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.                       |                                                                                                                                                       |

|                                                                                                      |                                                                                                                                                        |
|------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 23- L<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                         | M/s. Viswaat Chemicals Limited; Mumbai<br>F.No. 01/83/50/00678/AM17/DES-IV<br>RA F.No. 03/95/040/00358/AM17<br>License No. 0310808111 dated 27.09.2016 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                                                                                                                                        |

| Export Item                       | Qty./MT | Import Item                                  | Qty. recommended<br>(MT) |
|-----------------------------------|---------|----------------------------------------------|--------------------------|
| VICORYL CS50 S<br>POLYOXYETHYLENE | 100.000 | CETOSTEARYL ALCOHOL<br>GINOL 1618 TA //GINOL | 0.800                    |

|                                                                                                           |         |                                                                           |        |
|-----------------------------------------------------------------------------------------------------------|---------|---------------------------------------------------------------------------|--------|
| (50)CETYLSTEARYL ETHER                                                                                    |         | 1618TA//VEGAROL<br>1618TA                                                 |        |
| VICORYL CS 20<br>POLYOXYETHYLENE (20)<br>CETYL ETHER                                                      | 20.000  | ETHYLENE OXIDE                                                            | 91.400 |
| TAGAT CH 40//VISCO RH<br>40<br>POLYOXYETHYLENE (45)<br>HYDROGENATED CASTOR<br>OIL                         | 100.000 | DIETHYLENE GLYCOL                                                         | 0.600  |
| VISCO 40<br>POLYOXYETHYLENE (40)<br>CASTOR OIL                                                            | 300.000 | CETOSTEARYL ALCOHOL<br>GINOL 1618 TA //GINOL<br>1618TA//VEGAROL<br>1618TA | 0.460  |
| VICAPEG<br>1450//VICAPEG1500<br>POLYETHYLENE GLYCOL                                                       | 50.000  | ETHYLENE OXIDE                                                            | 3.048  |
| VICORYL CS 80<br>POLYOXYETHYLENE (80)<br>CETYL ETHER                                                      | 50.000  | ETHYLENE OXIDE                                                            | 67.500 |
|                                                                                                           |         | ETHYLENE OXIDE                                                            | 195.75 |
|                                                                                                           |         | DIETHYLENE GLYCOL                                                         | 3.325  |
|                                                                                                           |         | ETHYLENE OXIDE                                                            | 46.530 |
|                                                                                                           |         | CETOSTEARYL ALCOHOL<br>GINOL 1618 TA //GINOL<br>1618TA//VEGAROL<br>1618TA | 2.750  |
|                                                                                                           |         | ETHYLENE Oxide                                                            | 47.000 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE. |         |                                                                           |        |

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|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-24<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Eastern Condiments (P) Ltd., Kerala<br>F.No. 01/83/50/1711/AM19/Des-IV<br>AA No. 1010059404 dated 09.02.2016<br>(ii)1010059405 dated 09.02.2016<br>(iii)1010059604 dated 08.09.2016<br>(iv) 1010059625 dated 07.10.2016<br>(v)1010059680 dated 05.01.2017<br>(vi)1010059736 dated 15.03.2017 |
|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 2% to 7% (in Powder form) and 8% (use in Masala) wastage.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|-----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 25<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. M.G. Polyblends, Delhi<br>F.No. 01/83/50/863/AM17/DES-IV<br>RA F.No. 05/95/040/569/AM16<br>(2) 05/24/040/568/AM16<br>(3) 05/24/040/391/AM-17 |
|-----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|

|  |                                                                                                                                        |
|--|----------------------------------------------------------------------------------------------------------------------------------------|
|  | License No. (1) 0510397762 dated 01.03.2016<br>License No (2) 0510397761 dated 1.03.2016<br>License No (3) 0510400446 dated 22.11.2016 |
|--|----------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the Norms as applied for. The requirement to produce Central Excise Data as decided in Norm Committee Meeting No. 04/83 dated 25.05.2016 is dispensed with.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|                                                           |                                                                                                                |
|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------|
| Case No. M- 26<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Shahenshan Chemicals, Delhi<br>HQ F. No. 01/83/50/688/AM15/DES-IV<br>Lic. No. 0510392665 dated 01.01.2015 |
|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and discussed the request of the firm for enhancement in export item, which was ratified in the meeting No.08/83 dated 27.07.2016. The Committee decided to amend the description of export item as under.

| Export item as per AA                                                                                                                                                                                     | As per NC M. No.08/83/27.06.2016                                                                                                                                                                          | Export item enhancement made by Committee                                                                                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| Chlorinated Paraffin- instead of Chlorinated Paraffin containing Paraffin (C10-C20) : Liquid Paraffin / Normal Paraffin/ N-alkenes/ Liquid Paraffin-M/ Liquid Paraffin-K/ Liquid Paraffin-L- 53% Minimum. | Chlorinated Paraffin- instead of Chlorinated Paraffin – containing Paraffin (C10-C20) : Liquid Paraffin/ Normal paraffin/N-alkenes/ Liquid Paraffin-M /Liquid Paraffin-K/ Liquid Paraffin-L- 53% Minimum. | 53% to 56% of Paraffin (C10-C20): Liquid Paraffin/Normal Paraffin /N-Alkenes/Liquid Paraffin-M/Liquid Paraffin-K/Liquid Paraffin-L |
| All other conditions of norms ratified earlier will remain unchanged.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                           |                                                                                                                                                                                                           |                                                                                                                                    |

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|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 27<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Johnson Matthey Chemicals India Pvt. Ltd., Raigad<br>F. No. 01/83/50/622/AM17/DES-IV<br>RLA. No. 03/94/040/264/AM17<br>Lic. No. 0310806142 dated 12.07.2016 |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed on 30.05.2019.

|                                                           |                                                                                                             |
|-----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|
| Case No. M- 28<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Exim Corporation, Mumbai<br>HQ F. No. 01/83/50/118/AM16/DES-IV<br>Lic. No. 0310790868 dated 10.11.2014 |
|-----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to refer the file along with reply to (DNM) T.A again reminder to the firm dated 03.04.2019 issued. File sent to T.A (DNM). The case is re-

listed on 30.05.2019.

|                                                          |                                                                                                                             |
|----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|
| Case No. M-29<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Nocil Limited, Mumbai<br>F. No. 01/83/171//AM19/DES-IV<br>RLA No. 03/95/040/483/AM19<br>AA No. 0310823545 dt 05.09.2018 |
|----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.

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|-----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 30<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Dynamic Industries Ltd.,<br>HQ F. No. 01/83/171/57/AM19/DES-IV<br>HQ F. No. 01/83/171/56/AM19/DES-IV<br>Lic. No. 0810139729 dated 15.02.2017<br>Lic. No. 0810141242 dated 02.11.2017<br>RA. F.No. 08/24/40/211/AM18 |
|-----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to refer the file along with reply to (DNM) T.A again reminder to the firm dated 03.04.2019 issued. File sent to T.A (DNM). The case is re-listed on 30.05.2019.

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|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 31<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Cytech Coatings Pvt Ltd.,<br>HQ F.No 01/83/50/293/AM16<br>RA F.No.52/24/040/00070/AM 15<br>AA No. 5210041461 dated 12.03.2015 |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                             | Qty. | Import Item            | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------------------------|------|------------------------|---------------------------|
| LIQUID PRINTING INK (N.C AND VINYL BASE)<br>Solid Resin and pigment<br>Content 40.50%                                   | 1 Kg | NITROCELLULOSE         | 0.15                      |
|                                                                                                                         |      | PIGMENT                | 0.15                      |
|                                                                                                                         |      | VINYL CO POLYMER RESIN | 0.10                      |
| LIQUID RESIN (Solid Resin Content 75%)<br>(congaing 58% Polypropylen Glycol<br>Minium)                                  |      | POLY PROPYLEN GLYCOL   | 0.60                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. (one time basis) |      |                        |                           |

|                                                           |                                                                                                                                       |
|-----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 32<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Kiri Industries Ltd.,Ahmedabad<br>HQ F.No 01/83/50/508/AM19<br>RA F.No.08/24/040/0019/AM19<br>AA No. 0810143387 dated 06.09.2018 |
|-----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|

**Decision :**The Committee considered the case as per agenda and decided to defer the case. D/L dated ----- issued. The case is re-listed on 30.05.2019.

|                                                           |                                                                                                                                                |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 33<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Mehta Petro Refineries Ltd., Mumbai<br>HQ F.No 01/83/50/00094/AM15<br>RA F.No. 03/95/040/00437/AM14<br>AA No. 0310747482 dated 29.08.2013 |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the Committee. File sent to (S.K) T.A. The case is re-listed on 30.05.2019.

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|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 34<br>NC No. 12/19<br>Dated: 04.04.2019 | M/s. Forace Polymers (P) Ltd., Hardwar<br>HQ F.No 01/83/50/00044/ AM16<br>RA F.No. 05/23/040/00399/AM15 dated 02.12.2014<br>AA No. 0510392288 dated 04.12.2014 |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                            | Qty. | Import Item      | Qty. recommended (in Kgs) |
|--------------------------------------------------------------------------------------------------------|------|------------------|---------------------------|
| FURANE RESIN (CONTAINING SOLID RESIN CONTENT 48 +/- 2%)<br>BINDER FORTECH 1400 M                       | 1 Kg | PHENOL           | 0.11 Kg                   |
|                                                                                                        |      | FURFURYL ALCOHOL | 0.5486 Kg                 |
|                                                                                                        |      | PARAFORMALDEHYDE | 0.14 Kg                   |
|                                                                                                        |      | CAUSTIC POTASH   | 0.006 Kg                  |
|                                                                                                        |      | SILANE (SI 902)  | 0.004 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                  |                           |

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|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 35<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Atul Limited Ahmedabad<br>HQ F.No. 01/83/50/00436/AM19<br>RA F.No. 08/24/040/00113/Am19 Dated 30.06.2018<br>AA No. 0810143100 dated 24.07.2018 |
|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                  | Qty. | Import Item                      | Qty. recommended (in Kgs) |
|----------------------------------------------|------|----------------------------------|---------------------------|
| Indoxacarb 15% W V SC<br>Indoxacarb 14.5% SC | 1 Kg | 5-Chloro-1-Indanone              | 0.0756                    |
|                                              |      | Cinchonine Base                  | 0.00165                   |
|                                              |      | Dimethyl Carbonate               | 0.090                     |
|                                              |      | Dimethoxy Methane (Methylal)     | 0.123                     |
|                                              |      | 1,2-Dimethoxy Ethane (Monoglyme) | 0.048                     |
|                                              |      | Methyl Acetate                   | 0.1662                    |
|                                              |      | P-Trifluoromethoxy Aniline       | 0.060                     |
|                                              |      | N-Hexane                         | 0.134                     |

A concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.

|                                                           |                                                                                                                                                      |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 36<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Atul Limited, Ahmedabad<br>HQ F.No. 01/83/50/00442/AM19<br>RA F.No. 08/24/040/00082/AM19 Dated 06.06.2018<br>AA No. 0810143120 dated 26.07.2018 |
|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                       | Qty. | Import Item                                     | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------|------|-------------------------------------------------|---------------------------|
| Novatic Jade Green XBN (C. I. Vat Green 1) (Dye content 95% min.) | 1 Kg | Anthraquinone                                   | 1.118 Kg                  |
|                                                                   |      | Sulphur                                         | 9.630 Kg                  |
|                                                                   |      | Cast Iron Powder                                | 0.762 Kg                  |
|                                                                   |      | Glycerine                                       | 0.678 Kg                  |
|                                                                   |      | TRO                                             | 0.008 Kg                  |
|                                                                   |      | Potassium Hydroxide (F) / Caustic Potash Flakes | 1.689 Kg                  |
|                                                                   |      | Methanol                                        | 0.721 Kg                  |
|                                                                   |      | Resist Salt / Nitrobenzene-m-Sulphonic Acid     | 0.201 Kg                  |
|                                                                   |      | Sodium Hexameta Phosphate / SHMP                | 0.016 Kg                  |
|                                                                   |      | Sodium Hydroxide / Caustic Soda                 | 0.080 Kg                  |
|                                                                   |      | Manganese Dioxide                               | 1.430 Kg                  |
|                                                                   |      | Sodium Bisulphite                               | 1.170 Kg                  |
|                                                                   |      | Nitrobenzene                                    | 0.838 Kg                  |
|                                                                   |      | DMA/ N, N-Dimethylaniline                       | 0.116 Kg                  |
|                                                                   |      | Soda Ash                                        | 1.784 Kg                  |
|                                                                   |      | Dimethyl Sulphate                               | 0.824 Kg                  |
|                                                                   |      | Boric Acid                                      | 0.081 Kg                  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.

|                                                          |                                                                                                                                    |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-37<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Gee Gee Kay, Tuticorin<br>HQ F.No 01/83/50/00079/ AM19<br>RA F.No. 35/24/040/00069/AM16<br>AA No. 3510044908 dated 31.03.2016 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and discussed the request of the firm for enhancement in description import item, which was ratified in the meeting No.02/83 dated 23.05.2018. The Committee decided to amend the Qty of import item as under.

| Import Item                                                                                                                                                                    | Qty.as per NC M. No.02/83 dated 23.05.2017      | Qty. required (recommended in Kgs)                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|
| Raw Magnesite Lumps<br>Stone MgO should be -<br>44% Quantity<br>Tolerance+/-5%                                                                                                 | 0.481 Kg/Kg content contained in export product | 0.551 Kg/Kg content contained in export product.c |
| All other conditions of norms ratified earlier will remain unchanged.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE. |                                                 |                                                   |

|                                                          |                                                                                                                                    |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-38<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Gee Gee Kay, Tuticorin<br>HQ F.No 01/83/50/01079/ Am19<br>RA F.No. 35/24/040/00069/AM16<br>AA No. 3510045097 dated 19.01.2017 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and discussed the request of the firm for enhancement in description import item, which was ratified in the meeting No.02/83 dated 23.05.2018. The Committee decided to amend the Qty of import item as under.

| Import Item                                                                                                                                                                    | Qty.as per NC M. No.02/83 dated 23.05.2017      | Qty. required (recommended in Kgs)               |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------------|
| Raw Magnesite Lumps<br>Stone MgO should be -<br>44% Quantity<br>Tolerance+/-5%                                                                                                 | 0.481 Kg/Kg content contained in export product | 0.551 Kg/Kg content contained in export product. |
| All other conditions of norms ratified earlier will remain unchanged.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE. |                                                 |                                                  |

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-39<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. KLJ Organic Limited, New Delhi<br>HQ F.No 01/83/50/641/ Am19<br>RA F.No. 05/23/040/00323/AM19<br>AA No. 0510408185 dated 23.10.2018 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

### Export item

| Export Item as per AA                                                                                                                                | Export Item as per NC M. No.45/83 dt.21.02.07                                                                                                                                                | Export item required                                                                                                                   |
|------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| CHLORINATED PARAFFIN<br>(CHLORINE CONTENT 51%-55%)<br>(PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) | CHLORINATED PARAFFIN (CHLORINE CONTENT 51%-55%)<br>(PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE | (i)No. of Drums Change from "3019 Nos" To "3208 Nos."<br><br>(i)Weight of HDPE Granules Change from "25,661.500 Kgs to 27,268,000 Kgs" |

|                                                                         |                        |  |
|-------------------------------------------------------------------------|------------------------|--|
| (EACH DRUM SHALL WEIGHT<br>8.5 KG AND STORAGE<br>CAPACITY 265.000 KGS.) | CAPACITY 265.000 KGS.) |  |
|-------------------------------------------------------------------------|------------------------|--|

**Import item**

| Import Item as per AA                                                                                                                                                              | Import Item as per NC M.<br>No.45/83 dt.21.02.07 | Import item required          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|-------------------------------|
| Molten Phenol Purity 99% Min.                                                                                                                                                      | Phenol                                           | Molten Phenol Purity 99% Min. |
| All other conditions of norms ratified earlier will remain unchanged.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE. |                                                  |                               |

|                                                     |                                                                                                                                                                                                                                                                 |
|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-40<br>NC No. 12/19<br>Dated : 04.04.2019 | M/s Eastern Condiments (P) Ltd., Kerala<br>F.No. 01/83/50/1711/AM19/Des-IV<br>AA No. 1010059404 dated 09.02.2016<br>(ii)10100594005 dated 09.02.2016<br>(iii)1010059604 dated 08.09.2016<br>(iv) 1010059625 dated 07.10.2016<br>(v) 1010059680 dated 05.01.2017 |
|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** Similar case no. 24 ( as above)

|                                                          |                                                                     |
|----------------------------------------------------------|---------------------------------------------------------------------|
| Case No. M-41<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Nirma Limited, Ahmedabad<br>HQ F.No.01/83/162/00017/AM18/DES-IV |
|----------------------------------------------------------|---------------------------------------------------------------------|

**Decision::** The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.03.2019 issued to the Capexil to furnish the requisite information. The case is re-listed on 30.05.2019.

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|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-42<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Loxim Industries Limited, Ahmedabad<br>HQ F.No.01/83/50/0431/AM19/DES-IV<br>RA.F.No. 08/24/040/00126/Am19<br>License No. 0810143057 dated 10.07.2018 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                        | Qty. | Import Item                              | Qty. recommended<br>(in Kgs) |
|--------------------------------------------------------------------|------|------------------------------------------|------------------------------|
| DIRECT BROWN SBR LIQ /<br>COLORANT LIL LQ /<br>COLORANT LIL PEG LQ | 1 Kg | META PHENYLENE DIAMINE<br>RAW MATERIAL   | 0.166 Kg                     |
|                                                                    |      | SULPHANILIC ACID (TECH)<br>RAW MATERIAL  | 0.181 Kg                     |
|                                                                    |      | POLY ETHYLENE GLYCOL 200<br>RAW MATERIAL | 0.093 Kg                     |
|                                                                    |      | SODIUM NITRITE<br>RAW MATERIAL           | 0.084 Kg                     |
|                                                                    |      | SODA ASH<br>RAW MATERIAL                 | 0.050 Kg                     |
|                                                                    |      | CAUSTIC LYE (48% PURITY)                 | 0.024 Kg]                    |

|                                                                                                       |              |  |
|-------------------------------------------------------------------------------------------------------|--------------|--|
|                                                                                                       | RAW MATERIAL |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |              |  |

|                                                                                                                           |                                                                                                                                                   |
|---------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-43<br>NC No. 01/2019-20<br>Dated : 04.04.2019                                                                  | M/s Matangi Industries LLP, Ahmedabad<br>HQ F.No.01/83/171//AM19/DES-IV<br>RA.F.No. 08/24/040/386/Am13<br>License No. 0810120504 dated 25.04.2013 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm. |                                                                                                                                                   |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                    |                                                                                                                                                   |

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|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-44<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Artek Surfin Chemicals Limited, Mumbai<br>HQ F.No.01/83/22/AM19/DES-IV<br>RA.F.No.03/94/40/754/AM18<br>License No. 0310818725 dated 25.01.2018 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-45<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Aimco Pesticides Limited,<br>HQ F.No. 01/83/171/ /AM19/DES-IV<br>R.A. F.No 03/94/040/584/AM19<br>License No. 0310824220 dated 04.10.2018 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                            | Qty.       | Import Item                         | Qty. recommended (in Kgs) |
|--------------------------------------------------------------------------------------------------------|------------|-------------------------------------|---------------------------|
| Chlorpyriphos 48% EC                                                                                   | 216000Ltrs | Chlorpyriphos Technical 98% W/W Min | 109296.00 kg              |
|                                                                                                        |            | Emulsifiers                         | 13,824 Kg                 |
|                                                                                                        |            | Solvent CiX (c-9)                   | 10,7784 Kg                |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |            |                                     |                           |

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|----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-46<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Siddhi Vinayaka Spechem Pvt Ltd., Bangalore<br>HQ F.No. 01/83/171/ /AM19/DES-IV<br>R.A. F.No 07/21/040/250/AM 17<br>License No. 0710110573 dated 26.10.2016 |
|----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case. D/L dated 09.04.2019 issued. The case is re-listed on 30.05.2019.

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|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-47<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Montex Glass Fibre Industries, Mumbai ,<br>HQ F.No. 01/83/50/143/AM18/DES-IV<br>R.A. F.No 03/95/040/1035/AM17<br>License No. 0310812207 dated 29.03.2017 |
|----------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda for amendment in description of Import item – No.3, which was ratified in the meeting No.04/83 dated 12.07.2017. The Committee decided to amend the description of import item Sr. 3 as under.

| Import item as per AA                                                                                                                                                          | As per NC M. No.04/83/12.07.2017 | Import item amendment made by Committee |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-----------------------------------------|
| Resin for Fibre Glass Mesh Coating                                                                                                                                             | Ethylene Vinyl Acetate Copolymer | Resin for Fibre Glass Meshe Coating     |
| All other conditions of norms ratified earlier will remain unchanged.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE. |                                  |                                         |

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|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M- 48<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. M.G. Polyblends Delhi<br>F.No. 01/83/50/863/AM17/DES-IV<br>RA F.No. (i) 03/95/040/569/AM16<br>(ii) 05/24/040/568/AM16 -16<br>(3) 05/24/040/391/AM-17<br>License No. (i) 0510397762 dated 01.02.2016<br>(ii) 0510397761 dated 1.03.2016<br>(iii) 0510400446 dated 22.11.2016 |
|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

Similar case no. 25 ( as above)

|                                                          |                                                                                   |
|----------------------------------------------------------|-----------------------------------------------------------------------------------|
| Case No. M-49<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Pacific Industries Limited, Bangalore,<br>HQ F.No. 01/83/171/ 43 /AM19/DES-IV |
|----------------------------------------------------------|-----------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their F.No.07/199/2018-TS dated 22.01.2019 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No. )

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                          |                                                                                                                                                                      |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-50<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Vidhi Speciality Food Ingredients Limited, Mumbai<br>HQ F.No. 01/83/171/ /AM19/DES-IV<br>R.A. F.No 03/94/040/261/AM17<br>License No. 0310805807 dated 29.06.2016 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and decided to defer the case. D/L dated 09.04.2019 issued.. The case is re-listed on 30.05.2019.

|                                                          |                                                                                                                                                                       |
|----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-51<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Vidhi Speciality Food Ingredients Limited, Mumbai<br>HQ F.No. 01/83/171/18 /AM19/DES-IV<br>R.A. F.No 03/95/040637/AM18<br>License No. 0310817214 dated 22.11.2017 |
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The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued.

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|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-52<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Delta Exports International, New Delhi<br>HQ F.No.01/83/50/689/AM17/DES-IV<br>RA. F.No. 05/23/40/261/AM17<br>License No. 0510399635 dated 06.09.2016 |
|----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|

Decision :The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item                | Qty. recommended (in Kgs)                                                           |
|-------------------------------------------------------------------------------------------------------|------|----------------------------|-------------------------------------------------------------------------------------|
| WAX CANDLES(PALM)<br>EPIWAX(B3922)                                                                    | 1 Kg | PALM WAX<br>EPIWAX(B3922)  | 1.02 Kg/Kg content contained in the export product or applied qty whichever is less |
| WAX CANDLES(PALM)<br>EPIWAX(B3988W)                                                                   | 1 kg | PALM WAX<br>EPIWAX(B3988W) | 1.02 Kg/Kg content contained in the export product or applied qty whichever is less |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                            |                                                                                     |

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-53<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s India Pesticides Limited<br>HQ F.No.01/83/50/340/AM19/DES-IV<br>RA. F.No. 06/24/40/14/AM19<br>License No. 0610038910 dated 20.6.2018 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item                           | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------|------|---------------------------------------|---------------------------|
| THIOBENCARB<br>TECHNICAL                                                                              | 1 Kg | PARA CHLORO BENZYL<br>CHLORIDE (PCBC) | 0.661 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                                       |                           |

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-54<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Good Earth Agro Chem Pvt Ltd., Nagpur<br>HQ F.No.01/83/50/346/AM19/DES-IV<br>RA. F.No. 50/24/040/00025/AM15<br>License No. 5010002200 dated 28.04.2015 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item                                | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------|------|--------------------------------------------|---------------------------|
| Manganese (II) Sulphate Hydrate (MnSO <sub>4</sub> -27%)                                              | 1 Kg | Manganese Oxide (Manganese Content 48+-2%) | 0.240 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                                            |                           |

|                                                          |                                                                                                                                                            |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-55<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Good Earth Agro Chem Pvt Ltd., Nagpur<br>HQ F.No.01/83/50/344/AM19/DES-IV<br>RA. F.No. 50/24/040/00023/AM15<br>License No. 5010002198 dated 28.04.2015 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item                                | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------|------|--------------------------------------------|---------------------------|
| Manganese (II) Sulphate Hydrate (Mn SO <sub>4</sub> -27%)                                             | 1 Kg | Manganese Oxide (Manganese Content 48+-2%) | 0.240 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                                            |                           |

|                                                          |                                                                                                                                                            |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-56<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Good Earth Agro Chem Pvt Ltd., Nagpur<br>HQ F.No.01/83/50/345/AM19/DES-IV<br>RA. F.No. 50/24/040/00024/AM15<br>License No. 5010002199 dated 28.04.2015 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision ;** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item                                | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------|------|--------------------------------------------|---------------------------|
| Manganese (II) Sulphate Hydrate (MnSO <sub>4</sub> 27%)                                               | 1 Kg | Manganese Oxide (Manganese Content 48+-2%) | 0.240 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                                            |                           |

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-57<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Good Earth Agro Chem Pvt Ltd., Nagpur<br>HQ F.No.01/83/50/462/AM19/DES-IV<br>RA. F.No. 50/24/040/00014/AM15<br>License No. 5010002408 dated 02.04.2018 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                             | Qty. | Import Item           | Qty. recommended (in Kgs) |
|---------------------------------------------------------------------------------------------------------|------|-----------------------|---------------------------|
| Manganese (II) Sulphate Hydrate (MnSO <sub>4</sub> )                                                    | 1 Kg | Manganese Oxide (MNO) | 0.240 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE . |      |                       |                           |

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|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-58<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Good Earth Agro Chem Pvt Ltd., Nagpur<br>HQ F.No.01/83/50/347/AM19/DES-IV<br>RA. F.No. 50/24/040/00013/AM15<br>License No. 5010002409 dated 02.04.2018 |
|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                           | Qty. | Import Item           | Qty. recommended (in Kgs) |
|-------------------------------------------------------------------------------------------------------|------|-----------------------|---------------------------|
| Manganese (II) Sulphate Hydrate (MnSO <sub>4</sub> )                                                  | 1 Kg | Manganese Oxide (MNO) | 0.240 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |      |                       |                           |

|                                                          |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-57<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s. Ajanta Offset & Packagings Ltd., Delhi<br>F. No. 01/83/171/ /AM19/DES-IV<br>0510084277 dt.27.03.03<br>(ii) 0510089590 dt.09.05.03<br>0510086394 dt.10.04.03<br>(iv)0510239634 dt.15.04.09<br>0510239775 dt.16.04.09<br>(vi) 0510219026 dt.04.04.08<br>0510202558dt.17.04.07<br>viii) 0510044536 dt.03.10.01<br>(ix) 0510126125 dt.18.05.04<br>(x) 0510126122 dt.18.05.04<br>(xi)0510257037 dt.28.01.10<br>(xii) 0510161968 dt.13.07.05<br>0510135944 dt.20.08.04<br>(xiv) 0510203427 dt.08.07.07 |
|----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to allow the wastage for the following additional import items (which ever applicable) against above mentioned Advance Authorizations which are as under:-

| Import item        | Qty.     |
|--------------------|----------|
| Crepe Paper        | Net + 5% |
| Head & Tail Band,  | Net + 2% |
| Ribbon Nylon Satin | Net + 2% |

|                                                                                                       |          |
|-------------------------------------------------------------------------------------------------------|----------|
| Nylon Coated wire                                                                                     | Net + 2% |
| Sewing Thread                                                                                         | Net +2 % |
| Book Binding Cloth                                                                                    | Net +5 % |
| Nylon Coated Wire                                                                                     | Net +2%  |
| Ribbon                                                                                                | Net +2%  |
| Plastic Bags                                                                                          | Net +2%  |
| Book Binding Cloth (P.U)                                                                              | Net +2%  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE. |          |

|                                                          |                                                                 |
|----------------------------------------------------------|-----------------------------------------------------------------|
| Case No. M-58<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Shamrock Chemical Pvt Ltd.,<br>HQ F.No. 18/16/2016-17/ECA-I |
|----------------------------------------------------------|-----------------------------------------------------------------|

The Committee considered the case as per agenda and decided to case.

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|----------------------------------------------------------|---------------------------------------------------------------|
| Case No. M-59<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Grindwell Norton Ltd.,<br>AA. 0310818489 dated 15.01.2018 |
|----------------------------------------------------------|---------------------------------------------------------------|

The Committee considered the case as per agenda and decided to case. As per decision taktan by the Committee. Ffile sent to (SK) T.A. The case is re-listed on 30.05.2019

|                                                          |                                                               |
|----------------------------------------------------------|---------------------------------------------------------------|
| Case No. M-60<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Grindwell Norton Ltd.,<br>AA. 0310820226 dated 03.04.2018 |
|----------------------------------------------------------|---------------------------------------------------------------|

The Committee considered the case as per agenda and decided to case. As per decision taktan by the Committee. Ffile sent to (SK) T.A. The case is re-listed on 30.05.2019

|                                                          |                                                               |
|----------------------------------------------------------|---------------------------------------------------------------|
| Case No. M-61<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Grindwell Norton Ltd.,<br>AA. 0310808841 dated 27.10.2016 |
|----------------------------------------------------------|---------------------------------------------------------------|

The Committee considered the case as per agenda and decided to case. As per decision taktan by the Committee. Ffile sent to (SK) T.A. The case is re-listed on 30.05.2019

|                                                          |                                                               |
|----------------------------------------------------------|---------------------------------------------------------------|
| Case No. M-62<br>NC No. 01/2019-20<br>Dated : 04.04.2019 | M/s Grindwell Norton Ltd.,<br>AA. 0310814460 dated 05.07.2017 |
|----------------------------------------------------------|---------------------------------------------------------------|

The Committee considered the case as per agenda and decided to case. As per decision taktan by the Committee. Ffile sent to (SK) T.A. The case is re-listed on 30.05.2019

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER : 1/83-ALC1/2019 MEETING DATE : 04.04.2019**

|                                                                                                                                                         |                                           |                                                   |                                  |
|---------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|----------------------------------|
| <b>Case No.:</b> 553/1/83-ALC1/2019                                                                                                                     | <b>Party Name:</b> SYNGENTA INDIA LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Approved     |
| <b>HQ File</b><br>:01/83/050/01385/AM19/                                                                                                                | <b>RLA File</b><br>:31/83/040/00070/AM14/ | <b>Lic.No/Date:</b> 3110060829<br>23.10.2013      | <b>Defer Date:</b>               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                   |                                           |                                                   |                                  |
| <b>Export Item</b>                                                                                                                                      | <b>Qty.</b>                               | <b>Import Item</b>                                | <b>Qty. recommended (in Kgs)</b> |
| 1 RIFIT 500 EC<br>(Formulation of Pretilachlor Tech.94 % MIN)(Pertilachlor 50% EC) (CONDITION:- Supply not to be made SEZ Unit/Developer/Co.Developer). | 1 Litre                                   | 2,6 Diethyl Aniline                               | 0.272 Kg                         |
|                                                                                                                                                         |                                           | Propoxy Ethyl Chloride                            | 0.239 Kg                         |
|                                                                                                                                                         |                                           | Chloro Acetyl Chloride                            | 0.191 Kg                         |
|                                                                                                                                                         |                                           | Solvent C-9                                       | 0.362                            |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE                                                   |                                           |                                                   |                                  |

|                                              |                                                |                                                   |                               |
|----------------------------------------------|------------------------------------------------|---------------------------------------------------|-------------------------------|
| <b>Case No.:</b> 391/1/83-ALC1/2019          | <b>Party Name:</b> UNIJULES LIFE SCIENCES LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred  |
| <b>HQ File</b><br>:01/83/050/01223/AM19/     | <b>RLA File</b><br>:03/95/040/00001/AM16/      | <b>Lic.No/Date:</b> 0310795215<br>09.04.2015      | <b>Defer Date:</b> 04.04.2019 |
| <b>Decision :</b> File transferred to NC-III |                                                |                                                   |                               |

|                                                                                                                                                                                                                                                                                              |                                             |                                                   |                               |
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| <b>Case No.:</b> 520/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> INDIAN ADDITIVES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred  |
| <b>HQ File</b><br>:01/83/050/01352/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:04/24/040/00037/AM16/   | <b>Lic.No/Date:</b> 0410160498<br>12.05.2015      | <b>Defer Date:</b> 30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                                   |                               |

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| <b>Case No.:</b> 392/1/83-ALC1/2019 | <b>Party Name:</b> NARSIPUR CHEMICALS PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/01224/AM19/ | RLA File<br>:03/95/040/00033/AM16/ | Lic.No/Date:0310795840<br>12.05.2015 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:39/1/83-ALC1/2019        | Party Name:PRASAN<br>SOLUTIONS (INDIA )<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00871/AM19/ | RLA File<br>:10/24/040/00006/AM16/                         | Lic.No/Date:1010059130<br>13.05.2015          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:393/1/83-ALC1/2019       | Party Name:NEW (INDIA)<br>IMAGING INDUSTRIES PVT.<br>LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01225/AM19/ | RLA File<br>:03/95/040/00021/AM16/                        | Lic.No/Date:0310795904<br>14.05.2015          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:394/1/83-ALC1/2019       | Party Name:PANAMA<br>PETROCHEM LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01226/AM19/ | RLA File<br>:03/95/040/00062/AM16/  | Lic.No/Date:0310796176<br>25.05.2015          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:395/1/83-ALC1/2019       | Party Name:PANAMA<br>PETROCHEM LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01227/AM19/ | RLA File<br>:03/95/040/00063/AM16/  | Lic.No/Date:0310796177<br>25.05.2015          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 9 | Case No.:406/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: Krishna<br>ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|   | HQ File<br>:01/83/050/01238/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00127/AM16/            | Lic.No/Date:0310796252<br>27.05.2015          | Defer<br>Date:30.05.2019 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                                               |                          |

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| 10 | Case No.:396/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|    | HQ File<br>:01/83/050/01228/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00002/AM16/        | Lic.No/Date:1010059161<br>29.05.2015          | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 11 | Case No.:397/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|    | HQ File<br>:01/83/050/01229/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00001/AM16/        | Lic.No/Date:1010059162<br>29.05.2015          | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 12 | Case No.:398/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|    | HQ File<br>:01/83/050/01230/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00010/AM16/        | Lic.No/Date:1010059163<br>29.05.2015          | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 13 | Case No.:190/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                   | Party Name:KRISHNA<br>ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|    | HQ File<br>:01/83/050/01022/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:03/94/040/00106/AM16/           | Lic.No/Date:0310796352<br>01.06.2015          | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                              |                                               |                          |

30.05.2019

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| 14                                                                                                                                                                                                                                                                                           | Case No.:399/1/83-ALC1/2019       | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01231/AM19/ | RLA File<br>:10/24/040/00013/AM16/      | Lic.No/Date:1010059167<br>02.06.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                         |                                           |                          |

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| 15                                                                                                                                                                                                                                                                                           | Case No.:400/1/83-ALC1/2019       | Party Name:UNITED MUD-CHEM PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01232/AM19/ | RLA File<br>:03/95/040/00118/AM16/   | Lic.No/Date:0310796378<br>03.06.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                      |                                           |                          |

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| 16                                                                                                                                                                                                                                                                                           | Case No.:401/1/83-ALC1/2019       | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01233/AM19/ | RLA File<br>:03/94/040/00057/AM16/         | Lic.No/Date:0310796426<br>04.06.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                           |                          |

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| 17                                                                                                                                                                                                                                                                                           | Case No.:43/1/83-ALC1/2019        | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00875/AM19/ | RLA File<br>:10/24/040/00015/AM16/    | Lic.No/Date:1010059188<br>03.07.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                       |                                           |                          |

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| 18                                                                                               | Case No.:402/1/83-ALC1/2019       | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                  | HQ File<br>:01/83/050/01234/AM19/ | RLA File<br>:10/24/040/00017/AM16/    | Lic.No/Date:1010059189<br>03.07.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was |                                   |                                       |                                           |                          |

automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 19 | Case No.:403/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:INDO COLCHEM PVT. LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01235/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00096/AM16/   | Lic.No/Date:0810135648<br>15.07.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                           |                          |

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| 20 | Case No.:404/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01236/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00022/AM16/     | Lic.No/Date:1010059200<br>15.07.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 21 | Case No.:405/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01237/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00023/AM16/     | Lic.No/Date:1010059201<br>15.07.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 22 | Case No.:407/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01239/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00027/AM16/     | Lic.No/Date:1010059204<br>21.07.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 23 | Case No.:408/1/83-ALC1/2019 | Party Name:ARCHIDPLY INDUSTRIES LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|    | HQ File                     | RLA File                              | Lic.No/Date:0710108543                    | Defer                |

01/83/050/01240/AM19/ :07/24/040/00141/AM16/ 22.07.2015 Date:30.05.2019

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

Case No.:417/1/83-ALC1/2019 Party Name:PLANT LIPIDS PRIVATE LIMITED Meet No/Date:1/83-ALC1/2019 04.04.2019 Status:Case Deferred

24 HQ File :01/83/050/01249/AM19/ RLA File :10/24/040/00035/AM16/ Lic.No/Date:1010059230 07.08.2015 Defer Date:30.05.2019

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

Case No.:419/1/83-ALC1/2019 Party Name:KANCOR INGREDIENTS LIMITED Meet No/Date:1/83-ALC1/2019 04.04.2019 Status:Case Deferred

25 HQ File :01/83/050/01251/AM19/ RLA File :10/24/040/00040/AM16/ Lic.No/Date:1010059240 11.08.2015 Defer Date:30.05.2019

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

Case No.:418/1/83-ALC1/2019 Party Name:SYNTHITE INDUSTRIES LIMITED Meet No/Date:1/83-ALC1/2019 04.04.2019 Status:Case Deferred

26 HQ File :01/83/050/01250/AM19/ RLA File :10/24/040/00037/AM16/ Lic.No/Date:1010059239 11.08.2015 Defer Date:30.05.2019

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

Case No.:420/1/83-ALC1/2019 Party Name:DOW AGROSCIENCES INDIA PVT. LTD Meet No/Date:1/83-ALC1/2019 04.04.2019 Status:Case Deferred

27 HQ File :01/83/050/01252/AM19/ RLA File :03/94/040/00388/AM16/ Lic.No/Date:0310798177 14.08.2015 Defer Date:30.05.2019

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

28 Case No.:421/1/83-ALC1/2019 Party Name:BOS NATURAL FLAVORS PVT. LTD. Meet No/Date:1/83-ALC1/2019 Status:Case Deferred

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| HQ File<br>:01/83/050/01253/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00034/AM16/ | 04.04.2019                           |                          |
|                                                                                                                                                                                                                                                                                              |                                    | Lic.No/Date:1010059249<br>17.08.2015 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:55/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:DYNAMIC INDUSTRIES LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00887/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00143/AM16/     | Lic.No/Date:0810135864<br>17.08.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| Case No.:422/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:DYNAMIC INDUSTRIES LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01254/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00144/AM16/     | Lic.No/Date:0810135863<br>17.08.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| Case No.:423/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01255/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00041/AM16/     | Lic.No/Date:1010059250<br>17.08.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| Case No.:424/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01256/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00044/AM16/     | Lic.No/Date:1010059251<br>17.08.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:428/1/83-ALC1/2019       | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01260/AM19/ | RLA File<br>:08/24/040/00085/AM16/    | Lic.No/Date:0810135905<br>20.08.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:425/1/83-ALC1/2019       | Party Name:BOS NATURAL FLAVORS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01257/AM19/ | RLA File<br>:10/24/040/00033/AM16/       | Lic.No/Date:1010059254<br>24.08.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:426/1/83-ALC1/2019       | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01258/AM19/ | RLA File<br>:10/24/040/00043/AM16/     | Lic.No/Date:1010059260<br>26.08.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:427/1/83-ALC1/2019       | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01259/AM19/ | RLA File<br>:10/24/040/00042/AM16/     | Lic.No/Date:1010059261<br>26.08.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:430/1/83-ALC1/2019 | Party Name:DEEP POLYMERS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
| HQ File                     | RLA File                                 | Lic.No/Date:0810135950                    | Defer                |

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| :01/83/050/01262/AM19/ | :08/24/040/00165/AM16/ | 31.08.2015 | Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:429/1/83-ALC1/2019       | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01261/AM19/ | RLA File<br>:10/24/040/00031/AM16/ | Lic.No/Date:1010059263<br>03.09.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:21/1/83-ALC1/2019        | Party Name:ALFA INDUSTRIES,        | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00853/AM19/ | RLA File<br>:08/24/040/00091/AM16/ | Lic.No/Date:0810135984<br>04.09.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:431/1/83-ALC1/2019       | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01263/AM19/ | RLA File<br>:10/24/040/00050/AM16/      | Lic.No/Date:1010059267<br>15.09.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:477/1/83-ALC1/2019       | Party Name:DESIGNCO,               | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01309/AM19/ | RLA File<br>:29/21/040/00022/AM16/ | Lic.No/Date:2910025225<br>01.10.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:432/1/83-ALC1/2019 | Party Name:MEGHMANI INDUSTRIES LTD, | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/01264/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00208/AM16/ | 04.04.2019<br>Lic.No/Date:0810136185<br>06.10.2015 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                                    |                          |

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| Case No.:433/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01265/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00056/AM16/    | Lic.No/Date:1010059288<br>08.10.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| Case No.:65/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SHAILNICK CHEMICALS PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00897/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00224/AM16/      | Lic.No/Date:0810136223<br>08.10.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| Case No.:434/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01266/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00054/AM16/     | Lic.No/Date:1010059289<br>08.10.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| Case No.:83/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00915/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00203/AM16/           | Lic.No/Date:0810136360<br>21.10.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                           |                          |

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| 47 | Case No.:84/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00916/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00202/AM16/           | Lic.No/Date:0810136361<br>21.10.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                              |                                           |                          |

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| 48 | Case No.:435/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01267/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00061/AM16/     | Lic.No/Date:1010059297<br>26.10.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 49 | Case No.:436/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01268/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00062/AM16/      | Lic.No/Date:1010059300<br>29.10.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 50 | Case No.:437/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01269/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00063/AM16/      | Lic.No/Date:1010059301<br>29.10.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 51 | Case No.:438/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01270/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:10/24/040/00065/AM16/     | Lic.No/Date:1010059302<br>29.10.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                        |                                           |                          |

30.05.2019

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| 52 | Case No.:63/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00895/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00172/AM16/              | Lic.No/Date:0810136460<br>06.11.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                           |                          |

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| 53 | Case No.:66/1/83-ALC1/2019                                                                                                                                                                                                                                                                              | Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00898/AM19/                                                                                                                                                                                                                                                                       | RLA File<br>:08/24/040/00173/AM16/              | Lic.No/Date:0810136465<br>06.11.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                                 |                                           |                          |

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| 54 | Case No.:439/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01271/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00066/AM16/      | Lic.No/Date:1010059311<br>11.11.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                         |                                           |                          |

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| 55 | Case No.:440/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01272/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00068/AM16/     | Lic.No/Date:1010059314<br>17.11.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                        |                                           |                          |

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| 56 | Case No.:441/1/83-ALC1/2019                                                                    | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01273/AM19/                                                              | RLA File<br>:10/24/040/00059/AM16/ | Lic.No/Date:1010059320<br>24.11.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision</b> The Committee considered the case as per agenda and observed that the case was |                                    |                                           |                          |

automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 57 | Case No.:548/1/83-ALC1/2019       | Party Name:COLORCON ASIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01380/AM19/ | RLA File<br>:17/24/040/00076/AM16/       | Lic.No/Date:1710006211<br>24.11.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 58 | Case No.:56/1/83-ALC1/2019        | Party Name:MEGHMANI INDUSTRIES LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00888/AM19/ | RLA File<br>:08/24/040/00281/AM16/  | Lic.No/Date:0810136567<br>24.11.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 59 | Case No.:442/1/83-ALC1/2019       | Party Name:PRAGATI PACK (INDIA) PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01274/AM19/ | RLA File<br>:09/24/040/00498/AM16/      | Lic.No/Date:0910062906<br>27.11.2015      | Defer<br>Date:30.05.2019 |

**Decision :** Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 60 | Case No.:42/1/83-ALC1/2019        | Party Name:MEGHMANI INDUSTRIES LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00874/AM19/ | RLA File<br>:08/24/040/00303/AM16/  | Lic.No/Date:0810136641<br>03.12.2015      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 61 | Case No.:443/1/83-ALC1/2019 | Party Name:CHHENNA CORPORATION | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|    | HQ File                     | RLA File                       | Lic.No/Date:0510396557                    | Defer                |

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| :01/83/050/01275/AM19/                                                                                                                                                                                                                                                                        | :05/23/040/00379/AM16/ | 08.12.2015 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                        |            |                 |

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| Case No.:444/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01276/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00078/AM16/      | Lic.No/Date:1010059338<br>09.12.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                         |                                           |                          |

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| Case No.:453/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VINOD AGENCIES          | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01285/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00016/AM16/ | Lic.No/Date:5010002255<br>15.12.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| Case No.:213/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:OMNI IMPEX PRIVATE LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01045/AM19/                                                                                                                                                                                                                                                                       | RLA File<br>:03/95/040/00635/AM16/      | Lic.No/Date:0310801207<br>18.12.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                         |                                           |                          |

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| Case No.:214/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:OMNI IMPEX PRIVATE LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01046/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/00636/AM16/      | Lic.No/Date:0310801210<br>18.12.2015      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                         |                                           |                          |

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| 66 | Case No.:445/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01277/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00085/AM16/      | Lic.No/Date:1010059348<br>18.12.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 67 | Case No.:446/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01278/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00301/AM16/           | Lic.No/Date:0810136812<br>29.12.2015      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                              |                                           |                          |

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| 68 | Case No.:7/1/83-ALC1/2019                                                                                                                                                                                                                                                                     | Party Name:AMTEX DYE CHEM INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00839/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00312/AM16/   | Lic.No/Date:0810136942<br>05.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                      |                                           |                          |

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| 69 | Case No.:34/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:ABHINAV INDUSTRIES      | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00866/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00331/AM16/ | Lic.No/Date:0810136964<br>06.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                    |                                           |                          |

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| 70 | Case No.:94/1/83-ALC1/2019                                                                                                                                                                                                                                                        | Party Name:AMTEX DYE CHEM INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00926/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:08/24/040/00313/AM16/   | Lic.No/Date:0810137017<br>18.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                      |                                           |                          |

30.05.2019.

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| 71 | Case No.:8/1/83-ALC1/2019                                                                                                                                                                                                                                                                     | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00840/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00099/AM16/     | Lic.No/Date:1010059372<br>19.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                        |                                           |                          |

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| 72 | Case No.:38/1/83-ALC1/2019                                                                                                                                                                                                               | Party Name:KRISHI RASAYAN EXPORTS PVT. LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|    | HQ File<br>:01/83/050/00870/AM19/                                                                                                                                                                                                        | RLA File<br>:02/24/040/00186/AM16/           | Lic.No/Date:0210206453<br>20.01.2016      | Defer Date:          |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |                                           |                      |

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| 73 | Case No.:452/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:DWARKESH FUEL INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01284/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:24/24/040/00033/AM16/  | Lic.No/Date:2410041911<br>22.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                     |                                           |                          |

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| 74 | Case No.:3/1/83-ALC1/2019                                                                                                                                                                                                                                                                               | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00835/AM19/                                                                                                                                                                                                                                                                       | RLA File<br>:10/24/040/00101/AM16/    | Lic.No/Date:1010059377<br>22.01.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                       |                                           |                          |

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| 75 | Case No.:4/1/83-ALC1/2019         | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00836/AM19/ | RLA File<br>:10/24/040/00100/AM16/     | Lic.No/Date:1010059378<br>22.01.2016      | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 76 | Case No.:202/1/83-ALC1/2019       | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/01034/AM19/ | RLA File<br>:03/94/040/00905/AM16/                | Lic.No/Date:0310802201<br>03.02.2016      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 77 | Case No.:5/1/83-ALC1/2019         | Party Name:PRIMA CHEMICALS,        | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00837/AM19/ | RLA File<br>:08/24/040/00360/AM16/ | Lic.No/Date:0810137118<br>03.02.2016      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 78 | Case No.:6/1/83-ALC1/2019         | Party Name:HOSLEY INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00838/AM19/ | RLA File<br>:05/23/040/00465/AM16/      | Lic.No/Date:0510397524<br>08.02.2016      | Defer<br>Date:30.05.2019 |

**Decision :** Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 79 | Case No.:9/1/83-ALC1/2019         | Party Name:DEEP POLYMERS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00841/AM19/ | RLA File<br>:08/24/040/00391/AM16/       | Lic.No/Date:0810137200<br>12.02.2016      | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

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| 80 | Case No.:12/1/83-ALC1/2019 | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00844/AM19/                                                                                                                                                                                                                                                                       | RLA File<br>:08/24/040/00397/AM16/ | Lic.No/Date:0810137217<br>16.02.2016 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                    |                                      |                          |

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| Case No.:10/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00842/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:10/24/040/00109/AM16/     | Lic.No/Date:1010059411<br>16.02.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                        |                                           |                          |

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| Case No.:11/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00843/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00110/AM16/     | Lic.No/Date:1010059412<br>16.02.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                        |                                           |                          |

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| Case No.:13/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:MAXX INDIA              | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00845/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00398/AM16/ | Lic.No/Date:0810137263<br>23.02.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                    |                                           |                          |

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| Case No.:14/1/83-ALC1/2019                                                                                                                                                                                                                                                                              | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/00846/AM19/                                                                                                                                                                                                                                                                       | RLA File<br>:10/24/040/00117/AM16/      | Lic.No/Date:1010059418<br>29.02.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                         |                                           |                          |

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| Case No.:15/1/83-ALC1/2019 | Party Name:CHHENNA | Meet No/Date:1/83- | Status:Case |
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| HQ File<br>:01/83/050/00847/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:05/23/040/00504/AM16/ | Lic.No/Date:0510397780<br>02.03.2016 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                    |                                      |                          |

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| 86                                                                                                                                                                                                                                                                                                      | Case No.:16/1/83-ALC1/2019        | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/83/050/00848/AM19/ | RLA File<br>:10/24/040/00114/AM16/ | Lic.No/Date:1010059425<br>04.03.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                   |                                    |                                           |                          |

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| 87                                                                                                                                                                                                                                                                                            | Case No.:222/1/83-ALC1/2019       | Party Name:LOPAREX INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/01054/AM19/ | RLA File<br>:03/95/040/00969/AM16/       | Lic.No/Date:0310803188<br>09.03.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                   |                                          |                                           |                          |

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| 88                                                                                                                                                                                                                                                                                            | Case No.:17/1/83-ALC1/2019        | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00849/AM19/ | RLA File<br>:10/24/040/00127/AM16/      | Lic.No/Date:1010059449<br>31.03.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                   |                                         |                                           |                          |

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| 89                                                                                                                                                                                                                                                                                                      | Case No.:19/1/83-ALC1/2019        | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/83/050/00851/AM19/ | RLA File<br>:08/24/040/00451/AM16/           | Lic.No/Date:0810137589<br>01.04.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                   |                                              |                                           |                          |

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| 90 | Case No.:20/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00852/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00450/AM16/           | Lic.No/Date:0810137590<br>01.04.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                              |                                           |                          |

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| 91 | Case No.:18/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00850/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00128/AM16/     | Lic.No/Date:1010059454<br>01.04.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                        |                                           |                          |

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| 92 | Case No.:450/1/83-ALC1/2019                                                                           | Party Name: KRISHNA LAMICOAT PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|    | HQ File<br>:01/83/050/01282/AM19/                                                                     | RLA File<br>:07/24/040/00433/AM16/    | Lic.No/Date:0710109625<br>04.04.2016      | Defer Date:               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                       |                                           |                           |
|    | Export Item                                                                                           | Qty.                                  | Import Item                               | Qty. recommended (in Kgs) |
|    | Kraft Paper (70GSM)                                                                                   | 1 Kg                                  | OJI STANDARD SACK KRAFT PAPER (70 GSM)    | 1.052 Kg                  |
|    | KRAFT PAPER (30-35 GSM)                                                                               | 1 Kg                                  | REJECTED PRINTED PAPER (30-35 GSM)        | 1.052 Kg                  |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                       |                                           |                           |
|    |                                                                                                       |                                       |                                           |                           |

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| 93 | Case No.:22/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:MEGHMANI INDUSTRIES LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00854/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00420/AM16/  | Lic.No/Date:0810137627<br>06.04.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                     |                                           |                          |

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| 94 | Case No.:525/1/83-ALC1/2019                                                                                                                                                                                                                                                                            | Party Name: PANOPLY PACKAGINGS PVT LTD | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred     |
|    | HQ File<br>:01/83/050/01357/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:04/24/040/00226/AM16/     | Lic.No/Date: 0410161805<br>18.04.2016      | Defer<br>Date: 30.05.2019 |
|    | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                        |                                            |                           |

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| 95 | Case No.:23/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name: INDOGULF CROPS SCIENCES LIMITED | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred     |
|    | HQ File<br>:01/83/050/00855/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:05/23/040/00568/AM16/          | Lic.No/Date: 0510398231<br>19.04.2016      | Defer<br>Date: 30.05.2019 |
|    | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                             |                                            |                           |

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| 96 | Case No.:209/1/83-ALC1/2019                                                                                                                                                                                                                                                                            | Party Name: VANSHI CHEMICALS PVT.LTD. | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred     |
|    | HQ File<br>:01/83/050/01041/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00050/AM17/    | Lic.No/Date: 0310804135<br>25.04.2016      | Defer<br>Date: 30.05.2019 |
|    | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                       |                                            |                           |

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| 97 | Case No.:518/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name: WELSET PLAST EXTRUSIONS PVT.LTD. | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred     |
|    | HQ File<br>:01/83/050/01350/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00987/AM16/           | Lic.No/Date: 0310804282<br>29.04.2016      | Defer<br>Date: 30.05.2019 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                              |                                            |                           |

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| 98 | Case No.:24/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name: KEF INFRASTRUCTURE INDIA PVT LTD | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred     |
|    | HQ File<br>:01/83/050/00856/AM19/                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00037/AM17/           | Lic.No/Date: 0710109769<br>03.05.2016      | Defer<br>Date: 30.05.2019 |
|    | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re- |                                              |                                            |                           |

listing on 30.05.2019.

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| 99 | Case No.:73/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00905/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00610/AM16/         | Lic.No/Date:0510398376<br>04.05.2016      | Defer<br>Date:30.05.2019 |
|    | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                            |                                           |                          |

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| 100 | Case No.:25/1/83-ALC1/2019                                                                                                                                                                                                               | Party Name:MATANGI INDUSTRIES LLP  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00857/AM19/                                                                                                                                                                                                        | RLA File<br>:08/24/040/00043/AM17/ | Lic.No/Date:0810137851<br>05.05.2016      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                    |                                           |                      |

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| 101 | Case No.:472/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:UNIVERSAL ARK ENTERPRISES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01304/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:29/21/040/00002/AM17/   | Lic.No/Date:2910025249<br>05.05.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                      |                                           |                          |

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| 102 | Case No.:105/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:ATUL LIMITED,           | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00937/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:52/24/040/00078/AM16/ | Lic.No/Date:5210041886<br>09.05.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                    |                                           |                          |

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| 103 | Case No.:522/1/83-ALC1/2019       | Party Name:OREN HYDROCARBONS PRIVATE LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01354/AM19/ | RLA File<br>:04/24/040/00027/AM17/        | Lic.No/Date:0410161882<br>09.05.2016      | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019.

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| 104                                                                                                                                                                                                                                                                                          | Case No.:26/1/83-ALC1/2019     | Party Name:INTERNATIONAL PRINT-O-PAC LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00858/AM19/ | RLA File :05/23/040/00047/AM17/          | Lic.No/Date:0510398465<br>11.05.2016      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                |                                          |                                           |                       |

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| 105                                                                                                                                                                                                                                                                                                    | Case No.:27/1/83-ALC1/2019     | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00859/AM19/ | RLA File :08/24/040/00055/AM17/              | Lic.No/Date:0810137908<br>13.05.2016      | Defer Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                |                                              |                                           |                       |

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| 106                                                                                                                                                                                                                                                                                                    | Case No.:28/1/83-ALC1/2019     | Party Name: KHYATI CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00860/AM19/ | RLA File :08/24/040/00309/AM16/        | Lic.No/Date:0810137951<br>19.05.2016      | Defer Date:30.05.2019 |
| <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                |                                        |                                           |                       |

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| 107                                                                                                                                                                                                                                                                                          | Case No.:92/1/83-ALC1/2019     | Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00924/AM19/ | RLA File :32/24/040/00003/AM17/                 | Lic.No/Date:3210077897<br>20.05.2016      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                |                                                 |                                           |                       |

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| 108 | Case No.:29/1/83-ALC1/2019 | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00861/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:10/24/040/00015/AM17/ | 04.04.2019<br>Lic.No/Date:1010059488<br>24.05.2016 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                    |                                                    |                          |

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| Case No.:30/1/83-ALC1/2019                                                                                                                                                                                                                                                                     | Party Name:UMANG<br>BOARDS PVT. LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00862/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:13/24/040/00026/AM16/    | Lic.No/Date:1310048252<br>24.05.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                       |                                               |                          |

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| Case No.:31/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:KANCOR<br>INGREDIENTS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00863/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:10/24/040/00016/AM17/       | Lic.No/Date:1010059494<br>31.05.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                          |                                               |                          |

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| Case No.:534/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                                        | Party Name:MODERN<br>INSECTICIDES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01366/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:30/24/040/00010/AM17/        | Lic.No/Date:3010103796<br>06.06.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                           |                                               |                          |

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| Case No.:32/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:AMTEX DYE<br>CHEM INDUSTRIES | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00864/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:08/24/040/00416/AM16/      | Lic.No/Date:0810138124<br>07.06.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                         |                                               |                          |

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| 113 | Case No.:76/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00908/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:11/24/040/00004/AM16/                   | Lic.No/Date:1110028208<br>08.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                                      |                                           |                          |

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| 114 | Case No.:501/1/83-ALC1/2019                                                                                                                                   | Party Name:NOCIL LIMITED           | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01333/AM19/                                                                                                                             | RLA File<br>:03/95/040/00210/AM16/ | Lic.No/Date:0310805339<br>09.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case Defer. File sent to (DNM) T.A. The case re-listed on 30.05.2019. |                                    |                                           |                          |

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| 115 | Case No.:33/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00865/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00022/AM17/     | Lic.No/Date:1010059511<br>15.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 116 | Case No.:35/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00867/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:08/24/040/00102/AM17/           | Lic.No/Date:0810138196<br>22.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                              |                                           |                          |

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| 117 | Case No.:503/1/83-ALC1/2019                                                                                                                                                                                                                                                                            | Party Name:TEX YEAR INDUSTRIAL ADHESIVES PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01335/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00257/AM17/                 | Lic.No/Date:0310805812<br>29.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                                    |                                           |                          |

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| 118 | Case No.:504/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01336/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00261/AM17/                 | Lic.No/Date:0310805807<br>29.06.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                                    |                                           |                          |

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| 119 | Case No.:502/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01334/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00251/AM17/ | Lic.No/Date:0310805858<br>01.07.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                    |                                           |                          |

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| 120 | Case No.:506/1/83-ALC1/2019                                                                                                                                                                                                                                                                            | Party Name:SUHAN AEROSOL,          | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01338/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00282/AM17/ | Lic.No/Date:0310805984<br>07.07.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                    |                                           |                          |

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| 121 | Case No.:500/1/83-ALC1/2019                                                                                                                                                                                                                                                                            | Party Name:WELSET PLAST EXTRUSIONS PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01332/AM19/                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00159/AM17/          | Lic.No/Date:0310806005<br>08.07.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                             |                                           |                          |

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| 122 | Case No.:505/1/83-ALC1/2019                                                                                                                                                          | Party Name:UPL LTD.                | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01337/AM19/                                                                                                                                                    | RLA File<br>:03/95/040/00263/AM17/ | Lic.No/Date:0310806066<br>11.07.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                    |                                           |                          |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 123 | Case No.:508/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01340/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/00289/AM17/                     | Lic.No/Date:0310806168<br>12.07.2016      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                     |                                           |                       |

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| 124 | Case No.:507/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:UPL LTD.             | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01339/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/00284/AM17/ | Lic.No/Date:0310806193<br>13.07.2016      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                 |                                           |                       |

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| 125 | Case No.:36/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00868/AM19/                                                                                                                                                                                                                                                               | RLA File :10/24/040/00038/AM17/         | Lic.No/Date:1010059540<br>15.07.2016      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                       |

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| 126 | Case No.:37/1/83-ALC1/2019                                                                                                                                                                                                                                                                             | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00869/AM19/                                                                                                                                                                                                                                                                         | RLA File :10/24/040/00037/AM17/        | Lic.No/Date:1010059543<br>19.07.2016      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> Decision: The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                        |                                           |                       |

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| 127 | Case No.:104/1/83-ALC1/2019    | Party Name:BOS NATURAL FLAVORS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00936/AM19/ | RLA File :10/24/040/00039/AM17/          | Lic.No/Date:1010059545<br>21.07.2016      | Defer Date:30.05.2019 |
|     |                                |                                          |                                           |                       |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019.

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| 128                                                                                                                                                                                                                                                                                          | Case No.:509/1/83-ALC1/2019       | Party Name:TASKAR CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01341/AM19/ | RLA File<br>:03/95/040/00321/AM17/    | Lic.No/Date:0310806453<br>21.07.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                   |                                       |                                           |                          |

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| 129                                                                                                                                                                                                                                                                                          | Case No.:40/1/83-ALC1/2019        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00872/AM19/ | RLA File<br>:10/24/040/00044/AM17/     | Lic.No/Date:1010059571<br>29.07.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                   |                                        |                                           |                          |

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| 130                                                                                                                                                                                                                                                                                          | Case No.:41/1/83-ALC1/2019        | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00873/AM19/ | RLA File<br>:10/24/040/00043/AM17/    | Lic.No/Date:1010059572<br>29.07.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                   |                                       |                                           |                          |

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| 131                                                                                                                                                                                                                                                                                          | Case No.:535/1/83-ALC1/2019       | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01367/AM19/ | RLA File<br>:30/24/040/00018/AM17/     | Lic.No/Date:3010103820<br>22.08.2016      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                   |                                        |                                           |                          |

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| 132 | Case No.:44/1/83-ALC1/2019 | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00876/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:10/24/040/00050/AM17/ | Lic.No/Date:1010059594<br>26.08.2016 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                    |                                      |                          |

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|                                                                                                                                                                                                                                                                                                        | Case No.:45/1/83-ALC1/2019        | Party Name:AGNI CARBONS            | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 133                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00877/AM19/ | RLA File<br>:05/23/040/00256/AM17/ | Lic.No/Date:0510399573<br>29.08.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                   |                                    |                                               |                          |

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|                                                                                                                                                                                                                                                                                                | Case No.:410/1/83-<br>ALC1/2019   | Party Name:J.J.PLASTALLOY<br>PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 134                                                                                                                                                                                                                                                                                            | HQ File<br>:01/83/050/01242/AM19/ | RLA File<br>:15/24/040/00009/AM17/   | Lic.No/Date:1510022112<br>29.08.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                   |                                      |                                               |                          |

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|                                                                                                                                                                                                                                                                                                        | Case No.:46/1/83-ALC1/2019        | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 135                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00878/AM19/ | RLA File<br>:10/24/040/00056/AM17/        | Lic.No/Date:1010059601<br>07.09.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The caser stands deferred for re-listing on 30.05.2019. |                                   |                                           |                                               |                          |

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|                                                                                                                                                                                                                                                                                                       | Case No.:47/1/83-ALC1/2019        | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 136                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/83/050/00879/AM19/ | RLA File<br>:10/24/040/00058/AM17/        | Lic.No/Date:1010059602<br>07.09.2016          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> Decison:The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                   |                                           |                                               |                          |

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| 137 | Case No.:48/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00880/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:10/24/040/00052/AM17/ | Lic.No/Date:1010059616<br>22.09.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                    |                                           |                          |

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| 138 | Case No.:162/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:EURECAT INDIA CATALYST SERVICES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00994/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:34/24/040/00183/AM17/                 | Lic.No/Date:3410042575<br>04.10.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was authomatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stands deferred for re-listing on 30.05.2019. |                                                    |                                           |                          |

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| 139 | Case No.:101/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00933/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00063/AM17/    | Lic.No/Date:1010059622<br>05.10.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| 140 | Case No.:127/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:J K PARAS POLYCOATS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00959/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00327/AM17/     | Lic.No/Date:0510400113<br>17.10.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 141 | Case No.:49/1/83-ALC1/2019                                                                                                                                                                                                                                                        | Party Name:D J S PRINTERS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00881/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00338/AM17/  | Lic.No/Date:0510400123<br>18.10.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                     |                                           |                          |

30.05.2019

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| 142 | <b>Case No.:</b> 50/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/00882/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00070/AM17/       | <b>Lic.No/Date:</b> 1010059628<br>20.10.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                         |

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| 143 | <b>Case No.:</b> 51/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/00883/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00071/AM17/       | <b>Lic.No/Date:</b> 1010059629<br>20.10.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                         |

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| 144 | <b>Case No.:</b> 52/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/00884/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00072/AM17/       | <b>Lic.No/Date:</b> 1010059634<br>24.10.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                         |

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| 145 | <b>Case No.:</b> 51/10/83-ALC1/2018                                                                                                        | <b>Party Name:</b> FLOW TECH CHEMICALS PVT. LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | <b>HQ File</b><br>:01/83/050/00771/AM19/                                                                                                   | <b>RLA File</b><br>:05/23/040/00314/AM17/         | <b>Lic.No/Date:</b> 0510400252<br>25.10.2016      | <b>Defer Date:</b>           |
|     | The Co mittee considered the case as per agenda and decided to defer the Case. D/L dated 15.03.2019. The case is re-listed for 30.05.2019. |                                                   |                                                   |                              |

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| 146 | <b>Case No.:</b> 252/1/83-ALC1/2019                                                                                                                                                                                                                                               | <b>Party Name:</b> SIDDHI VINAYAKA SPECHEM PVT.LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/01084/AM19/                                                                                                                                                                                                                                          | <b>RLA File</b><br>:07/24/040/00250/AM17/            | <b>Lic.No/Date:</b> 0710110573<br>26.10.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                                      |                                                   |                                         |

30.05.2019

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| 147 | <b>Case No.:</b> 53/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00885/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00075/AM17/      | <b>Lic.No/Date:</b> 1010059640<br>27.10.2016      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 148 | <b>Case No.:</b> 54/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00886/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00076/AM17/      | <b>Lic.No/Date:</b> 1010059641<br>27.10.2016      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 149 | <b>Case No.:</b> 57/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00889/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00079/AM17/       | <b>Lic.No/Date:</b> 1010059649<br>08.11.2016      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                 |

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| 150 | <b>Case No.:</b> 541/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> ESTEEM INDUSTRIES PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01373/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:17/24/040/00133/AM17/            | <b>Lic.No/Date:</b> 1710006483<br>25.11.2016      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                      |                                                   |                                 |

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| 151 | <b>Case No.:</b> 454/1/83-ALC1/2019                                                          | <b>Party Name:</b> DOLPHIN POLYFILL PVT.LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01286/AM19/                                                     | <b>RLA File</b><br>:24/24/040/00020/AM17/    | <b>Lic.No/Date:</b> 2410042096<br>30.11.2016      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                              |                                                   |                                 |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 152 | <b>Case No.:</b> 201/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> EXCEL CROP CARE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/01033/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00754/AM17/  | <b>Lic.No/Date:</b> 0310809505<br>01.12.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                                   |                                         |

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| 153 | <b>Case No.:</b> 58/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/00890/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00083/AM17/       | <b>Lic.No/Date:</b> 1010059662<br>06.12.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                         |

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| 154 | <b>Case No.:</b> 135/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> RUSHIL DECOR LTD.      | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/00967/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:08/24/040/00338/AM17/ | <b>Lic.No/Date:</b> 0810139220<br>06.12.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                         |

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| 155 | <b>Case No.:</b> 447/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> PREMIER STARCH PROCUCTS PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred            |
|     | <b>HQ File</b><br>:01/83/050/01279/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:07/24/040/00303/AM17/          | <b>Lic.No/Date:</b> 0710110816<br>20.12.2016      | <b>Defer</b><br><b>Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                    |                                                   |                                         |

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| 156 | <b>Case No.:</b> 59/1/83-ALC1/2019 | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | <b>HQ File</b>                     | <b>RLA File</b>                                 | <b>Lic.No/Date:</b> 1010059672                    | <b>Defer</b>                 |

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| :01/83/050/00891/AM19/ | :10/24/040/00087/AM17/ | 27.12.2016 | Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 157 | Case No.:60/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:NECTAR CROP SCIENCES PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00892/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00478/AM17/        | Lic.No/Date:0910064540<br>29.12.2016      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                           |                          |

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| 158 | Case No.:164/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:MUDRIKA CERAMICS (I) LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00996/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00272/AM17/  | Lic.No/Date:3410042820<br>04.01.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                          |

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| 159 | Case No.:61/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00893/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00094/AM17/      | Lic.No/Date:1010059681<br>05.01.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 160 | Case No.:62/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00894/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00093/AM17/      | Lic.No/Date:1010059682<br>05.01.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 161 | Case No.:165/1/83-ALC1/2019 | Party Name:PHILODEN AGROCHEM P LTD | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00997/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00264/AM17/ | Lic.No/Date:3410042876<br>20.01.2017 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 162                                                                                                                                                                                                                                                                                          | Case No.:166/1/83-ALC1/2019       | Party Name:PHILODEN<br>AGROCHEM P LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00998/AM19/ | RLA File<br>:34/24/040/00267/AM17/    | Lic.No/Date:3410042877<br>20.01.2017          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                       |                                               |                          |

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| 163                                                                                                                                                                                                                                                                                          | Case No.:64/1/83-ALC1/2019        | Party Name:PLANT LIPIDS<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00896/AM19/ | RLA File<br>:10/24/040/00099/AM17/         | Lic.No/Date:1010059700<br>25.01.2017          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                               |                          |

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| 164                                                                                                                                                                                                                                                                                          | Case No.:539/1/83-ALC1/2019       | Party Name:GUJARAT<br>FLUORO CHEMICALS LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01371/AM19/ | RLA File<br>:34/24/040/00297/AM17/         | Lic.No/Date:3410042916<br>08.02.2017          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                               |                          |

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| 165                                                                                                                                                                                                                                                                                          | Case No.:67/1/83-ALC1/2019        | Party Name:PLANT LIPIDS<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00899/AM19/ | RLA File<br>:10/24/040/00106/AM17/         | Lic.No/Date:1010059714<br>09.02.2017          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                               |                          |

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| 166 | Case No.:68/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00900/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00107/AM17/      | Lic.No/Date:1010059715<br>09.02.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 167 | Case No.:69/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SUYASH AYURVEDA         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00901/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:52/24/040/00074/AM17/ | Lic.No/Date:5210042177<br>10.02.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 168 | Case No.:70/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:DYNAMIC INDUSTRIES LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00902/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00460/AM17/     | Lic.No/Date:0810139729<br>15.02.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 169 | Case No.:71/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00903/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00108/AM17/      | Lic.No/Date:1010059725<br>21.02.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 170 | Case No.:448/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name:KROPEX CANDIDA PRINT PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01280/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00364/AM17/              | Lic.No/Date:0710111197<br>28.02.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                                 |                                           |                          |

30.05.2019

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| 171 | <b>Case No.:</b> 72/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> ASSOCIATED COLOURS INDUSTRIES PVT. LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00904/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:08/24/040/00445/AM17/                  | <b>Lic.No/Date:</b> 0810139826<br>03.03.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                            |                                                   |                                 |

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| 172 | <b>Case No.:</b> 540/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> LUK PLASTCON LIMITED   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01372/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:50/24/040/00003/AM17/ | <b>Lic.No/Date:</b> 5010002339<br>03.03.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 173 | <b>Case No.:</b> 173/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> E I DUPONT INDIA PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01005/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:34/24/040/00358/AM17/   | <b>Lic.No/Date:</b> 3410043029<br>15.03.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                                   |                                 |

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| 174 | <b>Case No.:</b> 151/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> ATUL LIMITED,          | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00983/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:08/24/040/00489/AM17/ | <b>Lic.No/Date:</b> 0810139972<br>30.03.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 175 | <b>Case No.:</b> 80/1/83-ALC1/2019                                                           | <b>Party Name:</b> KANCOR INGREDIENTS LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00912/AM19/                                                     | <b>RLA File</b><br>:10/24/040/00119/AM17/     | <b>Lic.No/Date:</b> 1010059739<br>04.04.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                               |                                                   |                                 |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 176 | Case No.:74/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00906/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00635/AM17/                           | Lic.No/Date:0510402188<br>07.04.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                              |                                           |                          |

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| 177 | Case No.:193/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01025/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00013/AM18/                | Lic.No/Date:0310812431<br>11.04.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                   |                                           |                          |

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| 178 | Case No.:75/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:AMTEX DYE CHEM INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00907/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00511/AM17/   | Lic.No/Date:0810140109<br>19.04.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                           |                          |

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| 179 | Case No.:542/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VIC INDUSTRIES,         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01374/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00006/AM18/ | Lic.No/Date:1710006608<br>26.04.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 180 | Case No.:81/1/83-ALC1/2019 | Party Name:AMTEX DYE CHEM INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File                    | RLA File                             | Lic.No/Date:0810140229                    | Defer                |

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| :01/83/050/00913/AM19/                                                                                                                                                                                                                                                                       | :08/24/040/00013/AM18/ | 04.05.2017 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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| 181 | <b>Case No.:</b> 77/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00909/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00002/AM18/      | <b>Lic.No/Date:</b> 1010059747<br>04.05.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 182 | <b>Case No.:</b> 78/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00910/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00003/AM18/      | <b>Lic.No/Date:</b> 1010059748<br>04.05.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 183 | <b>Case No.:</b> 79/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00911/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00004/AM18/      | <b>Lic.No/Date:</b> 1010059749<br>04.05.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 184 | <b>Case No.:</b> 543/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> VIC INDUSTRIES,        | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01375/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:17/24/040/00009/AM18/ | <b>Lic.No/Date:</b> 1710006617<br>05.05.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 185 | <b>Case No.:</b> 158/1/83-ALC1/2019 | <b>Party Name:</b> UNIVERSAL OLEORESINS | <b>Meet No/Date:</b> 1/83-ALC1/2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/00990/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00001/AM18/ | Lic.No/Date:1010059751<br>08.05.2017 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 82/1/83-ALC1/2019 | <b>Party Name:</b> MEGHMANI INDUSTRIES LTD, | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 186                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00914/AM19/  | RLA File<br>:08/24/040/00516/AM17/          | Lic.No/Date:0810140270<br>09.05.2017              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                             |                                                   |                              |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 85/1/83-ALC1/2019 | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 187                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00917/AM19/  | RLA File<br>:10/24/040/00008/AM18/              | Lic.No/Date:1010059756<br>22.05.2017              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                                 |                                                   |                              |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 160/1/83-ALC1/2019 | <b>Party Name:</b> SATYAM COMPOSITES PVT. LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 188                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00992/AM19/   | RLA File<br>:34/24/040/00043/AM18/             | Lic.No/Date:3410043206<br>22.05.2017              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                                |                                                   |                              |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 87/1/83-ALC1/2019 | <b>Party Name:</b> CHHENNA CORPORATION | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 189                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00919/AM19/  | RLA File<br>:05/23/040/00057/AM18/     | Lic.No/Date:0510402694<br>24.05.2017              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                        |                                                   |                              |

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| 190 | Case No.:86/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00918/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00012/AM18/     | Lic.No/Date:1010059759<br>24.05.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 191 | Case No.:152/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00984/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00007/AM18/ | Lic.No/Date:1010059765<br>09.06.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 192 | Case No.:98/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO) | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00930/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00067/AM18/                         | Lic.No/Date:0710111753<br>14.06.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                            |                                           |                          |

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| 193 | Case No.:302/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:RUSHIL DECOR LTD.       | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01134/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00068/AM18/ | Lic.No/Date:0810140511<br>16.06.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 194 | Case No.:88/1/83-ALC1/2019                                                                                                                                                           | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00920/AM19/                                                                                                                                                    | RLA File<br>:10/24/040/00013/AM18/      | Lic.No/Date:1010059770<br>19.06.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                         |                                           |                          |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 195 | <b>Case No.:</b> 89/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00921/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00014/AM18/       | <b>Lic.No/Date:</b> 1010059771<br>19.06.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                 |

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| 196 | <b>Case No.:</b> 25/8/83-ALC1/2018                                                                                                                                                                                                                                                           | <b>Party Name:</b> TARAK CHEMICALS LTD    | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00573/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:34/24/040/00073/AM18/ | <b>Lic.No/Date:</b> 3410043312<br>23.06.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 197 | <b>Case No.:</b> 90/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> KANCOR INGREDIENTS LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00922/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00019/AM18/     | <b>Lic.No/Date:</b> 1010059778<br>30.06.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                                                   |                                 |

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| 198 | <b>Case No.:</b> 154/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00986/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00017/AM18/       | <b>Lic.No/Date:</b> 1010059779<br>30.06.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                 |

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| 199 | <b>Case No.:</b> 91/1/83-ALC1/2019       | <b>Party Name:</b> SHISH JEWELS           | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00923/AM19/ | <b>RLA File</b><br>:52/21/040/00021/AM18/ | <b>Lic.No/Date:</b> 5210042308<br>30.06.2017      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 200 | Case No.:93/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SARK SPICE PRODUCTS PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00925/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00016/AM18/      | Lic.No/Date:1010059786<br>20.07.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 201 | Case No.:262/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01094/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00288/AM18/  | Lic.No/Date:0310814926<br>31.07.2017      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                      |

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| 202 | Case No.:97/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:GNS JEWELLERY           | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00929/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:52/21/040/00059/AM18/ | Lic.No/Date:5210042338<br>02.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 203 | Case No.:368/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ARISHINA LIFE SCIENCES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01200/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00026/AM18/        | Lic.No/Date:1010059789<br>07.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                           |                          |

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| 204 | Case No.:161/1/83-ALC1/2019 | Party Name:GUJARAT FLUORO CHEMICALS LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00993/AM19/ | RLA File<br>:34/24/040/00109/AM18/ | Lic.No/Date:3410043385<br>09.08.2017 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 205 | Case No.:191/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01023/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00417/AM18/            | Lic.No/Date:0310815211<br>17.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                                           |                          |

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| 206 | Case No.:95/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00927/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00028/AM18/     | Lic.No/Date:1010059798<br>17.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 207 | Case No.:544/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:COLORCON ASIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01376/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00038/AM18/       | Lic.No/Date:1710006655<br>21.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                           |                          |

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| 208 | Case No.:545/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01377/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00047/AM18/           | Lic.No/Date:1710006656<br>22.08.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                           |                          |

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| 209 | Case No.:96/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:KANCOR<br>INGREDIENTS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00928/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00030/AM18/       | Lic.No/Date:1010059801<br>29.08.2017          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                               |                          |

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| 210 | Case No.:99/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00931/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00031/AM18/        | Lic.No/Date:1010059807<br>12.09.2017          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 211 | Case No.:100/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00932/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00033/AM18/        | Lic.No/Date:1010059809<br>20.09.2017          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 212 | Case No.:196/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:HOPEWELL<br>TABLEWARE PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01028/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00520/AM18/                  | Lic.No/Date:0310815944<br>25.09.2017          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                     |                                               |                          |

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| 213 | Case No.:102/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                   | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00934/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:10/24/040/00035/AM18/        | Lic.No/Date:1010059813<br>26.09.2017          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                           |                                               |                          |

30.05.2019

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| 214 | <b>Case No.:</b> 303/1/83-ALC1/2019                                                                                                                                                                                                                                                           | <b>Party Name:</b> HUBERGROUP INDIA PRIVATE LIMITED. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | <b>HQ File</b><br>:01/83/050/01135/AM19/                                                                                                                                                                                                                                                      | <b>RLA File</b><br>:03/94/040/00516/AM18/            | <b>Lic.No/Date:</b> 0310816281<br>10.10.2017      | <b>Defer Date:</b>           |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                                      |                                                   |                              |

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| 215 | <b>Case No.:</b> 103/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> FORACE POLYMERS PVT. LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred  |
|     | <b>HQ File</b><br>:01/83/050/00935/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:05/23/040/00263/AM18/    | <b>Lic.No/Date:</b> 0510404283<br>13.10.2017      | <b>Defer Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                                   |                               |

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| 216 | <b>Case No.:</b> 163/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> SUDEEP PHARMA PRIVATE LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred  |
|     | <b>HQ File</b><br>:01/83/050/00995/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:34/24/040/00056/AM18/      | <b>Lic.No/Date:</b> 3410043551<br>18.10.2017      | <b>Defer Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                               |

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| 217 | <b>Case No.:</b> 242/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> STERLING AUXILIARIES PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred  |
|     | <b>HQ File</b><br>:01/83/050/01074/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/00464/AM18/       | <b>Lic.No/Date:</b> 0310816504<br>25.10.2017      | <b>Defer Date:</b> 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                               |

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| 218 | <b>Case No.:</b> 197/1/83-ALC1/2019                                                                   | <b>Party Name:</b> GOLDSTAB ORGANICS PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Approved |
|     | <b>HQ File</b><br>:01/83/050/01029/AM19/                                                              | <b>RLA File</b><br>:03/94/040/00566/AM18/    | <b>Lic.No/Date:</b> 0310816529<br>26.10.2017      | <b>Defer Date:</b>           |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                              |                                                   |                              |

| Export Item                                                                                           | Qty.     | Import Item      | Qty. recommended for export of 1.0 kg. of the export product |
|-------------------------------------------------------------------------------------------------------|----------|------------------|--------------------------------------------------------------|
| ONE PACK STABILIZER                                                                                   | 500000.0 | LEAD INGOTS      | 300 gms                                                      |
|                                                                                                       |          | POLYETHYLENE WAX | 460 gms                                                      |
|                                                                                                       |          | STEARIC ACID     | 240 gms                                                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |          |                  |                                                              |

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| 219 | Case No.:457/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01289/AM19/                                                                                                                                                                                                                                                               | RLA File :50/24/040/00004/AM18/             | Lic.No/Date:5010002381<br>26.10.2017      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                           |                       |

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| 220 | Case No.:237/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File :01/83/050/01069/AM19/                                                                                                                                                                                                                                                               | RLA File :03/94/040/00513/AM18/        | Lic.No/Date:0310816578<br>27.10.2017      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                      |

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| 221 | Case No.:217/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01049/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/00561/AM18/            | Lic.No/Date:0310816648<br>31.10.2017      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                       |

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| 222 | Case No.:215/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01047/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/00589/AM18/                       | Lic.No/Date:0310816801<br>06.11.2017      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                       |                                           |                       |

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| 223 | Case No.:112/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:HINDUSTAN CORK          | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00944/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00289/AM18/ | Lic.No/Date:0510404535<br>07.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 224 | Case No.:288/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AICA LAMINATES INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01120/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00299/AM18/              | Lic.No/Date:0510404549<br>08.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                           |                          |

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| 225 | Case No.:106/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:FEROLITE JOINTINGS LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00938/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00291/AM18/ | Lic.No/Date:0510404543<br>08.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 226 | Case No.:107/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:MEGHMANI INDUSTRIES LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00939/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00219/AM18/  | Lic.No/Date:0810141277<br>09.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                          |

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| 227 | Case No.:108/1/83-ALC1/2019                                                                                                                                                          | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00940/AM19/                                                                                                                                                    | RLA File<br>:10/24/040/00038/AM18/     | Lic.No/Date:1010059831<br>13.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                        |                                           |                          |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 228 | <b>Case No.:</b> 109/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00941/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00039/AM18/      | <b>Lic.No/Date:</b> 1010059832<br>13.11.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 229 | <b>Case No.:</b> 198/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> DEE DEE LABEL          | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01030/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00642/AM18/ | <b>Lic.No/Date:</b> 0310817079<br>15.11.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 230 | <b>Case No.:</b> 110/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> FORACE POLYMERS PVT. LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00942/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:05/23/040/00316/AM18/    | <b>Lic.No/Date:</b> 0510404612<br>15.11.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                                   |                                 |

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| 231 | <b>Case No.:</b> 409/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> J.J.PLASTALLOY PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01241/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:15/24/040/00009/AM18/ | <b>Lic.No/Date:</b> 1510022139<br>15.11.2017      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 232 | <b>Case No.:</b> 171/1/83-ALC1/2019      | <b>Party Name:</b> SATYAM POLY PLAST      | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01003/AM19/ | <b>RLA File</b><br>:13/24/040/00038/AM18/ | <b>Lic.No/Date:</b> 1310048778<br>15.11.2017      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 233 | Case No.:111/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KLJ ORGANIC LTD         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00943/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00308/AM18/ | Lic.No/Date:0510404621<br>16.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 234 | Case No.:390/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: BANKIM PLAST PVT.LTD.  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01222/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00284/AM18/ | Lic.No/Date:0310817130<br>17.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 235 | Case No.:416/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:J.J.PLASTALLOY PVT LTD  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01248/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:15/24/040/00006/AM18/ | Lic.No/Date:1510022141<br>22.11.2017      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 236 | Case No.:113/1/83-ALC1/2019                                                                                                                                                                                                           | Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00945/AM19/                                                                                                                                                                                                     | RLA File<br>:05/24/040/00378/AM18/               | Lic.No/Date:0510404680<br>22.11.2017      | Defer Date           |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.<br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE. |                                                  |                                           |                      |

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| 237 | Case No.:114/1/83-ALC1/2019                                                                            | Party Name: AVERY DENNISON INDIA PVT LTD | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Approved               |
|     | HQ File :01/83/050/00946/AM19/                                                                         | RLA File :05/23/040/00306/AM18/          | Lic.No/Date: 0510404696<br>23.11.2017      | Defer Date: 30.05.2019              |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                          |                                            |                                     |
|     | Export Item                                                                                            | Qty./Sq meter                            | Import Item                                | Qty. recommended (in Kgs)/Sq. meter |
|     | SELF ADHESIVE PAPER 145 GSM +/- 10%                                                                    | 500000.000                               | GLASSINE BASE PAPER 58 GSM +/- 10%         | As applied for (Sq Meter)           |
|     | SELF ADHESIVE PAPER 126 GSM +/- 10%                                                                    | 1800000.000                              | SOLPRENE - Butadiene-styrene polymer       | As applied for (Kg)                 |
|     |                                                                                                        |                                          | WESTREZ 5101P - Rosin Ester                | As applied for (Kg)                 |
|     |                                                                                                        |                                          | GLASSINE BASE PAPER 50 GSM +/- 10%         | As applied for (Sq.meter)           |
|     |                                                                                                        |                                          | SOLPRENE - Butadiene-styrene polymer       | As applied for (kg)                 |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                          |                                            |                                     |

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| 238 | Case No.:115/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: INDOGULF CROPSCIENCES LIMITED | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred  |
|     | HQ File :01/83/050/00947/AM19/                                                                                                                                                                                                                                                               | RLA File :05/23/040/00294/AM18/           | Lic.No/Date: 0510404708<br>23.11.2017      | Defer Date: 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                            |                        |

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| 239 | Case No.:283/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: BHAVIN INDUSTRIES   | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred  |
|     | HQ File :01/83/050/01115/AM19/                                                                                                                                                                                                                                                               | RLA File :03/94/040/00679/AM18/ | Lic.No/Date: 0310817293<br>24.11.2017      | Defer Date: 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                 |                                            |                        |

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| 240 | Case No.:199/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: ASTEC LIFESCIENCES LTD., | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred  |
|     | HQ File :01/83/050/01031/AM19/                                                                                                                                                                                                                                                               | RLA File :03/94/040/00671/AM18/      | Lic.No/Date: 0310817367<br>28.11.2017      | Defer Date: 30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                            |                        |

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| 241 | Case No.:200/1/83-ALC1/2019 | Party Name: GARGI HUTTENES ALBERTUS PVT. LTD., | Meet No/Date: 1/83-ALC1/2019<br>04.04.2019 | Status: Case Deferred |
|     | HQ File                     | RLA File                                       | Lic.No/Date: 0310817407                    | Defer                 |

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| :01/83/050/01032/AM19/                                                                                                                                                                                                                                                                       | :03/94/040/00628/AM18/ | 29.11.2017 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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| 242                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 116/1/83-ALC1/2019      | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/00948/AM19/ | <b>RLA File</b><br>:10/24/040/00043/AM18/       | <b>Lic.No/Date:</b> 1010059842<br>05.12.2017      | <b>Defer</b><br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                                 |                                                   |                                 |

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| 243                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 117/1/83-ALC1/2019      | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/00949/AM19/ | <b>RLA File</b><br>:10/24/040/00046/AM18/      | <b>Lic.No/Date:</b> 1010059848<br>08.12.2017      | <b>Defer</b><br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                                |                                                   |                                 |

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| 244                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 473/1/83-ALC1/2019      | <b>Party Name:</b> ARIHANT INTERMEDIATES (MADRAS) PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/01305/AM19/ | <b>RLA File</b><br>:04/24/040/00183/AM18/                 | <b>Lic.No/Date:</b> 0410163784<br>12.12.2017      | <b>Defer</b><br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                                           |                                                   |                                 |

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| 245                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 118/1/83-ALC1/2019      | <b>Party Name:</b> MODERN INSECTICIDES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/00950/AM19/ | <b>RLA File</b><br>:30/24/040/00033/AM18/      | <b>Lic.No/Date:</b> 3010104178<br>12.12.2017      | <b>Defer</b><br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                                |                                                   |                                 |

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| 246                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 119/1/83-ALC1/2019      | <b>Party Name:</b> RUSHIL DECOR LTD.      | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                                                                                                              | <b>HQ File</b><br>:01/83/050/00951/AM19/ | <b>RLA File</b><br>:08/24/040/00281/AM18/ | <b>Lic.No/Date:</b> 0810141593<br>22.12.2017      | <b>Defer</b><br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                           |                                                   |                                 |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 247 | Case No.:216/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PARKSONS PACKAGING LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01048/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00844/AM18/ | Lic.No/Date:0310818380<br>10.01.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 248 | Case No.:120/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00952/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00054/AM18/    | Lic.No/Date:1010059873<br>17.01.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| 249 | Case No.:121/1/83-ALC1/2019                                                                                                                                                                                    | Party Name:VIVIMED LABS LIMITED    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00953/AM19/                                                                                                                                                                              | RLA File<br>:09/24/040/00515/AM18/ | Lic.No/Date:0910065908<br>19.01.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decision: The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to (SK) T.A. The case is re-listed for 30.05.2019 |                                    |                                           |                          |

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| 250 | Case No.:10/11/83-ALC1/2018                                                                                                                                                                                         | Party Name:RAJIV PLASTIC INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00782/AM19/                                                                                                                                                                                   | RLA File<br>:03/91/040/00427/AM18/  | Lic.No/Date:0310818837<br>02.02.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decision: The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to Deptt. of IPP. The case is re-listed for 30.05.2019 |                                     |                                           |                          |

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| 251 | Case No.:449/1/83-ALC1/2019                                                                      | Party Name:CANOPUS WET WIPES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01281/AM19/                                                                | RLA File<br>:07/24/040/00301/AM18/           | Lic.No/Date:0710112775<br>05.02.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> Decision: The Committee considered the case as per agenda and decided to defer |                                              |                                           |                          |

the case. As per decision taken by the committee. File sent to Deptt. of IPP. The case is re-listed for 30.05.2019

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| 252 | <b>Case No.:</b> 123/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00955/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00061/AM18/      | <b>Lic.No/Date:</b> 1010059884<br>07.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 253 | <b>Case No.:</b> 122/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> UNIVERSAL OLEORESINS   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00954/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00060/AM18/ | <b>Lic.No/Date:</b> 1010059882<br>07.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 254 | <b>Case No.:</b> 335/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> UNIVERSAL OLEORESINS   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01167/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00059/AM18/ | <b>Lic.No/Date:</b> 1010059883<br>07.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 255 | <b>Case No.:</b> 124/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00956/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00066/AM18/      | <b>Lic.No/Date:</b> 1010059890<br>20.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                                 |

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| 256 | <b>Case No.:</b> 125/1/83-ALC1/2019      | <b>Party Name:</b> SYNTHITE INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00957/AM19/ | <b>RLA File</b><br>:10/24/040/00067/AM18/      | <b>Lic.No/Date:</b> 1010059891<br>20.02.2018      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 257 | <b>Case No.:</b> 126/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> THARAKAN AND COMPANY   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00958/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00050/AM18/ | <b>Lic.No/Date:</b> 1010059894<br>21.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 258 | <b>Case No.:</b> 221/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> UPL LTD.               | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01053/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/00956/AM18/ | <b>Lic.No/Date:</b> 0310819293<br>21.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 259 | <b>Case No.:</b> 203/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> COLOURTEX INDUSTRIES PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01035/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00871/AM18/               | <b>Lic.No/Date:</b> 0310819422<br>26.02.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                         |                                                   |                                 |

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| 260 | <b>Case No.:</b> 128/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> BIOINGREDIA NATURAL PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00960/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00063/AM18/              | <b>Lic.No/Date:</b> 1010059898<br>06.03.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                        |                                                   |                                 |

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| 261 | <b>Case No.:</b> 342/1/83-ALC1/2019 | <b>Party Name:</b> SPAK SURFACTANTS PVT.LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/01174/AM19/ | RLA File<br>:03/95/040/00104/AM18/ | Lic.No/Date:0310819557<br>06.03.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 262                                                                                                                                                                                                                                                                                          | Case No.:129/1/83-<br>ALC1/2019   | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00961/AM19/ | RLA File<br>:10/24/040/00068/AM18/        | Lic.No/Date:1010059901<br>07.03.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                           |                                               |                          |

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| 263                                                                                                                                                                                                                                                                                          | Case No.:130/1/83-<br>ALC1/2019   | Party Name:SYNTHITE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00962/AM19/ | RLA File<br>:10/24/040/00069/AM18/        | Lic.No/Date:1010059902<br>07.03.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                           |                                               |                          |

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| 264                                                                                                                                                                                                                                                                                          | Case No.:526/1/83-<br>ALC1/2019   | Party Name:KORA PACK<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01358/AM19/ | RLA File<br>:04/24/040/00254/AM18/      | Lic.No/Date:0410164061<br>12.03.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                         |                                               |                          |

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| 265                                                                                                                                                                                                                                                                                                                                                                | Case No.:27/3/83-ALC1/2018        | Party Name:VEDANTA<br>LIMITED      | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00122/AM19/ | RLA File<br>:05/24/040/00556/AM18/ | Lic.No/Date:0510405871<br>14.03.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Ssubsequent reminder on 30.7.2018, 28.08.2018 and 4.10.2018. The D.O dated 10.01.2019 and D.O (DG) dated 25.03.3019. The case is re-listed for 30.05.2019. |                                   |                                    |                                               |                          |

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| 266 | Case No.:28/3/83-ALC1/2018 | Party Name:VEDANTA | Meet No/Date:1/83- | Status:Case |
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| HQ File<br>:01/83/050/00123/AM19/                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00584/AM18/ | Lic.No/Date:0510405885<br>16.03.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Ssubsequent reminder on 30.7.2018, 28.08.2018 and 4.10.2018. The D.O dated 10.01.2019 and D.O (DG) dated 25.03.3019. The case is re-listed for 30.05.2019. |                                    |                                      |                          |

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| 267                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 474/1/83-<br>ALC1/2019 | Party Name:AUROVILLE<br>FOUNDATION | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01306/AM19/       | RLA File<br>:25/24/040/00011/AM18/ | Lic.No/Date:2510004927<br>20.03.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                    |                                               |                                 |

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| 268                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 131/1/83-<br>ALC1/2019 | Party Name:KANCOR<br>INGREDIENTS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00963/AM19/       | RLA File<br>:10/24/040/00075/AM18/       | Lic.No/Date:1010059914<br>20.03.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                          |                                               |                                 |

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| 269                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 527/1/83-<br>ALC1/2019 | Party Name:COOL<br>COSMETICS [P] LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01359/AM19/       | RLA File<br>:04/24/040/00260/AM18/   | Lic.No/Date:0410164124<br>21.03.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                      |                                               |                                 |

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| 270                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:</b> 134/1/83-<br>ALC1/2019 | Party Name:MALABAR<br>EQUIPMENTS AND<br>GENERAL TRADERS PVT | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00966/AM19/       | RLA File<br>:10/24/040/00071/AM18/                          | Lic.No/Date:1010059918<br>22.03.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Ssubsequent reminder on 30.7.2018, 28.08.2018 and 4.10.2018. The D.O dated 10.01.2019 and D.O (DG) dated 25.03.3019. The case is re-listed for 30.05.2019. |                                         |                                                             |                                               |                                 |

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| 271 | Case No.:132/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00964/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00072/AM18/      | Lic.No/Date:1010059916<br>22.03.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 272 | Case No.:133/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00965/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00077/AM18/      | Lic.No/Date:1010059917<br>22.03.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 273 | Case No.:528/1/83-ALC1/2019                                                                                                                                                                                                                                                                   | Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01360/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:04/24/040/00261/AM18/                           | Lic.No/Date:0410164136<br>26.03.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                                              |                                           |                          |

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| 274 | Case No.:13/3/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                         | Party Name:VEDANTA LIMITED         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00108/AM19/                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00638/AM18/ | Lic.No/Date:0510405970<br>26.03.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Ssubsequent reminder on 30.7.2018, 28.08.2018 and 4.10.2018. The D.O dated 10.01.2019 and D.O (DG) dated 25.03.3019. The case is re-listed for 30.05.2019. |                                    |                                           |                          |

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| 275 | Case No.:144/1/83-ALC1/2019                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00976/AM19/                                                            | RLA File<br>:10/24/040/00078/AM18/     | Lic.No/Date:1010059923<br>03.04.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                        |                                           |                          |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 276 | Case No.:174/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AGNI FIBER BOARDS PVT.LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01006/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00400/AM18/    | Lic.No/Date:3410044020<br>06.04.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| 277 | Case No.:519/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:EVERSHINE WOOD PACKAGING PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01351/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:04/24/040/00023/AM18/          | Lic.No/Date:0410164183<br>10.04.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                           |                          |

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| 278 | Case No.:65/3/83-ALC1/2018                                                                                                                                                                                                                       | Party Name:FOAMTECH ANTIFIRE COMPANY | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00160/AM19/                                                                                                                                                                                                                | RLA File<br>:05/23/040/00008/AM19/   | Lic.No/Date:0510406107<br>12.04.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm sent Deptt. of IPP and again D/L reminder on 15.03.2019. The case is re-listed for 30.05.2019 |                                      |                                           |                          |

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| 279 | Case No.:12/4/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                         | Party Name:JAICO ENTERPRISE LLP    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00210/AM19/                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/94/040/00017/AM19/ | Lic.No/Date:0310820453<br>13.04.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Ssubsequent reminder on 30.7.2018, 28.08.2018 and 4.10.2018. The D.O dated 10.01.2019 and D.O (DG) dated 25.03.3019. The case is re-listed for 30.05.2019. |                                    |                                           |                          |

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| 280 | Case No.:23/5/83-ALC1/2018 | Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00293/AM19/ | RLA File<br>:03/95/040/01044/AM18/ | Lic.No/Date:0310820477<br>16.04.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm sent to (DNM) T.A. The case is re-listed for 30.05.2019.

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| <b>Case No.:</b> 137/1/83-ALC1/2019 | <b>Party Name:</b> MEHTA STONE CONSORTIUM | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Approved |
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| 281 HQ File<br>:01/83/050/00969/AM19/ | RLA File<br>:05/24/040/00015/AM19/ | Lic.No/Date:0510406136<br>17.04.2018 | Defer Date: |
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**Decision :** The Committee considered the case as per agenda and decided to net to net basis v account bilty clause.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 136/1/83-ALC1/2019 | <b>Party Name:</b> ROCKWOOL (INDIA) PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| 282 HQ File<br>:01/83/050/00968/AM19/ | RLA File<br>:09/24/040/00020/AM19/ | Lic.No/Date:0910066147<br>17.04.2018 | Defer Date: |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for listed on 30.05.2019

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| <b>Case No.:</b> 138/1/83-ALC1/2019 | <b>Party Name:</b> PROEC ENERGY LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| 283 HQ File<br>:01/83/050/00970/AM19/ | RLA File<br>:05/24/040/00011/AM19/ | Lic.No/Date:0510406190<br>23.04.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| <b>Case No.:</b> 3/10/83-ALC1/2018 | <b>Party Name:</b> VIVIMED LABS LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| 284 HQ File<br>:01/83/050/00723/AM19/ | RLA File<br>:09/24/040/00022/AM19/ | Lic.No/Date:0910066170<br>24.04.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The committee considered the case as per agenda and decided to defer the case. file alongwith reply of D/L furnished by the firm. The case is re-listed on 30.05.2019

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| 285 <b>Case No.:</b> 30/9/83-ALC1/2018 | <b>Party Name:</b> NAGARJUNA AGRICHEM LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/00667/AM19/ | RLA File<br>:09/24/040/00509/AM18/ | Lic.No/Date:0910066175<br>25.04.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and decided the case. File sent to (DNM) T.A. The case is re-listed for 30.05.2019.

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| 286 | Case No.:31/5/83-ALC1/2018                                                                                                                                  | Party Name:UNITOP<br>CHEMICALS PVT. LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00301/AM19/                                                                                                                           | RLA File<br>:03/95/040/00047/AM19/          | Lic.No/Date:0310820659<br>25.04.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. File sent to (SK) T.A. The case is re-listed on 30.05.2019 |                                             |                                               |                          |

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| 287 | Case No.:139/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:ALPS<br>CHEMICALS PVT.LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00971/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00013/AM19/     | Lic.No/Date:0810142449<br>26.04.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                               |                          |

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| 288 | Case No.:455/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                               | Party Name:GOODEARTH<br>MINCHEM PRIVATE<br>LIMITED, | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01287/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:50/24/040/00001/AM19/                  | Lic.No/Date:5010002415<br>02.05.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                                     |                                               |                          |

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| 289 | Case No.:451/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:MAHARAJ<br>SOAPS INDUSTRY P LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01283/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00366/AM18/         | Lic.No/Date:0710113218<br>02.05.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                               |                          |

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| 290 | Case No.:1/10/83-ALC1/2018        | Party Name:VIVIMED LABS<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00721/AM19/ | RLA File<br>:09/24/040/00041/AM19/ | Lic.No/Date:0910066200<br>07.05.2018          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and decided to defer the case. File sent to (SK) T.A. The case is re-listed

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| 291                                                                                                                                                                                                                                                                                          | Case No.:142/1/83-ALC1/2019    | Party Name:SHIVTEK INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00974/AM19/ | RLA File :05/24/040/00023/AM19/               | Lic.No/Date:0510406339<br>08.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                               |                                           |                       |

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| Case No.:11/7/83-ALC1/2018                                                                                | Party Name:NAV NIRMAN<br>FORMWORKS SYSTEMS<br>PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved                                   |
| HQ File<br>:01/83/050/00481/AM19/                                                                         | RLA File<br>:09/24/040/00648/AM18/                    | Lic.No/Date:0910066207<br>09.05.2018          | Defer Date:                                               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify<br>the as under:  |                                                       |                                               |                                                           |
| Export Item                                                                                               | Qty.                                                  | Import Item                                   | Qty. recommended<br>(in Kgs)                              |
| Formwork H20 Beam                                                                                         | 1 Kg                                                  | White Wood                                    | 1.05 kg/Kg content<br>contained in the<br>export product. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS<br>COMMITTEE. |                                                       |                                               |                                                           |

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| 293                                                                                                                                                                                                                                                                                          | Case No.:140/1/83-ALC1/2019    | Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00972/AM19/ | RLA File :10/24/040/00004/AM19/                | Lic.No/Date:1010059938<br>11.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                                |                                           |                       |

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| 294                                                                                                                                                                                                                                                                                          | Case No.:141/1/83-ALC1/2019    | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00973/AM19/ | RLA File :10/24/040/00080/AM18/       | Lic.No/Date:1010059941<br>11.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                       |                                           |                       |

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| 295                                                                                                                                                                                                                                                                | Case No.:12/7/83-ALC1/2018        | Party Name:ROCKWOOL (INDIA) PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Rejected |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00482/AM19/ | RLA File<br>:09/24/040/00064/AM19/          | Lic.No/Date:0910066224<br>11.05.2018      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 6.12.2018 and final reminder issued by DGFT on 18.03.2019. The case is re-listed on 30.05.2019. |                                   |                                             |                                           |                      |

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| 296                                                                                                                                                                                                 | Case No.:2/10/83-ALC1/2018        | Party Name:VIVIMED LABS LIMITED    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00722/AM19/ | RLA File<br>:09/24/040/00070/AM19/ | Lic.No/Date:0910066230<br>11.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to (SK) T.A. The case is re-listed on 30.05.2019 |                                   |                                    |                                           |                       |

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| 297                                                                                                                                                                                                                                                                                          | Case No.:143/1/83-ALC1/2019       | Party Name:TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00975/AM19/ | RLA File<br>:10/24/040/00006/AM19/                       | Lic.No/Date:1010059944<br>14.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                          |                                           |                       |

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| 298                                                                                                                                                                                                   | Case No.:5/10/83-ALC1/2018        | Party Name:SUNSHIELD CHEMICALS LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                       | HQ File<br>:01/83/050/00725/AM19/ | RLA File<br>:03/95/040/00118/AM19/  | Lic.No/Date:0310821059<br>17.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                   |                                     |                                           |                       |

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| 299                                                                                                                                                                                                                                                                                          | Case No.:456/1/83-ALC1/2019       | Party Name:VIZAG CARBON PVT LTD    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01288/AM19/ | RLA File<br>:50/24/040/00007/AM19/ | Lic.No/Date:5010002447<br>25.05.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                           |                       |

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| 300 | Case No.:411/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:J.J.PLASTALLOY PVT LTD  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01243/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:15/24/040/00002/AM19/ | Lic.No/Date:1510022155<br>28.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 301 | Case No.:155/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ORIENTAL TRIMEX LTD.    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00987/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00519/AM18/ | Lic.No/Date:0510406651<br>28.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 302 | Case No.:499/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01331/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00136/AM19/                  | Lic.No/Date:0310821273<br>28.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                     |                                           |                          |

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| 303 | Case No.:57/6/83-ALC1/2018                                                                                                                                                    | Party Name:ASTEC LIFESCIENCES LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Rejected |
|     | HQ File<br>:01/83/050/00425/AM19/                                                                                                                                             | RLA File<br>:03/94/040/00140/AM19/  | Lic.No/Date:0310821284<br>29.05.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 18.03.2019 |                                     |                                           |                      |

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| 304 | Case No.:146/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00978/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00008/AM19/      | Lic.No/Date:1010059955<br>29.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 305 | Case No.:145/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00977/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00009/AM19/     | Lic.No/Date:1010059954<br>29.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 306 | Case No.:147/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00979/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00010/AM19/     | Lic.No/Date:1010059957<br>30.05.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 307 | Case No.:159/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00991/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00027/AM19/                     | Lic.No/Date:3410044198<br>04.06.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                        |                                           |                          |

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| 308 | Case No.:230/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VKS INCENSE PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01062/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00052/AM19/     | Lic.No/Date:0710113391<br>05.06.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 309 | Case No.:148/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00980/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:08/24/040/00057/AM19/           | Lic.No/Date:0810142761<br>06.06.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                              |                                           |                          |

30.05.2019

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| 310 | <b>Case No.:</b> 521/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> JASMINE CONCRETE EXPORTS PVT. LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01353/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:04/24/040/00041/AM18/              | <b>Lic.No/Date:</b> 0410164392<br>07.06.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                        |                                                   |                                 |

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| 311 | <b>Case No.:</b> 29/5/83-ALC1/2018                                                                                                                                                                   | <b>Party Name:</b> ARCL ORGANICS LIMITED, | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00299/AM19/                                                                                                                                                             | <b>RLA File</b><br>:02/24/040/00039/AM19/ | <b>Lic.No/Date:</b> 0210208489<br>08.06.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. file sent to (DNM) T.A. The case is re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 312 | <b>Case No.:</b> 58/7/83-ALC1/2018                                                                                                                            | <b>Party Name:</b> TECHNO WAXCHEM PVT.LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00528/AM19/                                                                                                                      | <b>RLA File</b><br>:02/24/040/00034/AM19/   | <b>Lic.No/Date:</b> 0210208488<br>08.06.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                             |                                                   |                                 |

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| 313 | <b>Case No.:</b> 65/8/83-ALC1/2018                                                                                                                           | <b>Party Name:</b> VIVIMED LABS LIMITED   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00613/AM19/                                                                                                                     | <b>RLA File</b><br>:09/24/040/00088/AM19/ | <b>Lic.No/Date:</b> 0910066320<br>11.06.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. File sent to (SK) T.A. The case is re-listed on 30.05.2019. |                                           |                                                   |                                 |

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| 314 | <b>Case No.:</b> 149/1/83-ALC1/2019                                                                                                                                                                                                                                                         | <b>Party Name:</b> GREENLAM INDUSTRIES LIMITED. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00981/AM19/                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:05/23/040/00124/AM19/       | <b>Lic.No/Date:</b> 0510406825<br>12.06.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                 |

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| 315 | Case No.:150/1/83-ALC1/2019                                                                                                                                                                                                                                                                 | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00982/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:10/24/040/00013/AM19/    | Lic.No/Date:1010059968<br>12.06.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                       |

316

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| Case No.:175/1/83-ALC1/2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                                               | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/01007/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:34/24/040/00383/AM18/ | Lic.No/Date:3410044249<br>14.06.2018                                                    | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                    |                                                                                         |                              |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Qty.                               | Import Item                                                                             | Qty. recommended<br>(in Kgs) |
| SODIUM MOLYBDATE                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | 1 Kg                               | Molybdenum<br>Compound on Dry<br>Basis Molybdenum<br>Content of 7.5 % i.e<br>0.4408 Kgs | 5.877                        |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                    | HYDROGEN PER OXIDE                                                                      | 0.300                        |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                    | ALAMINE 336 / TRI<br>OCTYLE AMINE                                                       | 0.00156                      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                    | PRIMARY AMINE,<br>N1923                                                                 | 0.00429                      |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                                                                         |                              |

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| 317 | Case No.:370/1/83-ALC1/2019                                                                           | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|     | HQ File<br>:01/83/050/01202/AM19/                                                                     | RLA File<br>:34/24/040/00312/AM18/ | Lic.No/Date:3410044252<br>14.06.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                    |                                           |                      |
| 317 | Export Item                                                                                           | Qty.                               | Import Item                               | Qty. recommended     |
|     |                                                                                                       |                                    |                                           |                      |

|                  |      |                                                                             |          |
|------------------|------|-----------------------------------------------------------------------------|----------|
|                  |      |                                                                             | (in Kgs) |
| SODIUM MOLYBDATE | 1 Kg | Molybdenum Compound on Dry Basis Molybdenum Content of 7.5 % i.e 0.4408 Kgs | 5.877    |
|                  |      | HYDROGEN PER OXIDE                                                          | 0.300    |
|                  |      | ALAMINE 336 / TRI OCTYLE AMINE                                              | 0.00156  |
|                  |      | PRIMARY AMINE, N1923                                                        | 0.00429  |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 318 | Case No.:153/1/83-ALC1/2019                                                                                                                                                                                                                                                                 | Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00985/AM19/                                                                                                                                                                                                                                                              | RLA File :10/24/040/00014/AM19/                | Lic.No/Date:1010059971<br>18.06.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                           |                       |

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| 319 | Case No.:304/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01136/AM19/                                                                                                                                                                                                                                                               | RLA File :03/94/040/00185/AM19/    | Lic.No/Date:0310821731<br>18.06.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                       |

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| 320 | Case No.:192/1/83-ALC1/2019 | Party Name:FG GLASS INDUSTRIES PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File                     | RLA File                                 | Lic.No/Date:0310821732                    | Defer                |

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| :01/83/050/01024/AM19/                                                                                                                                                                                                                                                                      | :03/94/040/00216/AM19/ | 18.06.2018 | Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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| 321 | Case No.:64/8/83-ALC1/2018                                                                                                                                                                                   | Party Name:ELITE LAMINATES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Rejected |
|     | HQ File<br>:01/83/050/00612/AM19/                                                                                                                                                                            | RLA File<br>:09/24/040/00140/AM19/ | Lic.No/Date:0910066364<br>20.06.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 12.02.2018 and reminder dated 18.03.2019. |                                    |                                           |                      |

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| 322 | Case No.:47/5/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                                       | Party Name:VEDANTA LIMITED         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred      |
|     | HQ File<br>:01/83/050/00317/AM19/                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:05/24/040/00167/AM19/ | Lic.No/Date:0510406931<br>20.06.2018      | Defer Date:<br>30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Subsequent reminder on 30.07.2018, 28.08.2018 and 4.10.2018. The D.O dated 14.01.2019 issued and D.O. (DG ) dated 25.03.2019 issued. The case is re-listed on 30.05.2019 |                                    |                                           |                           |

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|  | Case No.:488/1/83-ALC1/2019                                                                                   | Party Name:HERANBA INDUSTRIES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|  | HQ File<br>:01/83/050/01320/AM19/                                                                             | RLA File<br>:03/94/040/00071/AM19/ | Lic.No/Date:0310821898<br>25.06.2018      | Defer Date:               |
|  | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:         |                                    |                                           |                           |
|  | Export Item                                                                                                   | Qty.                               | Import Item                               | Qty. recommended (in Kgs) |
|  | LAMBDACYHALOTHRIN TECHNICAL 95% MIN                                                                           | 1 Kg                               | T.F.P ACID 99%                            | 0.786 Kg                  |
|  |                                                                                                               |                                    | DI METHYL FORMAMIDE                       | 0.0038 Kg                 |
|  |                                                                                                               |                                    | SODIUM CYANIDE                            | 0.198 Kg                  |
|  |                                                                                                               |                                    | HEXANE                                    | 0.881 Kg                  |
|  |                                                                                                               |                                    | CAUSTIC SODA LYE (100%)                   | 0.531 Kg                  |
|  | <i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</i> |                                    |                                           |                           |

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| 324 | Case No.:378/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:INTERNATIONAL TRIMMINGS & LABELS INDIA PVT.LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Rejected |
|     | HQ File :01/83/050/01210/AM19/                                                                                                                                                                                                                                                               | RLA File :07/24/040/00074/AM19/                            | Lic.No/Date:0710113481<br>25.06.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                            |                                           |                      |

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| 325                                                                                                    | Case No.:10/6/83-ALC1/2018                                                                            | Party Name:SHYAM CHEMICALS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|                                                                                                        | HQ File :01/83/050/00378/AM19/                                                                        | RLA File :03/95/040/00169/AM19/            | Lic.No/Date:0310821989<br>0<br>28.06.2018 | Defer Date:30.05.2019     |
|                                                                                                        | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                            |                                           |                           |
| Export Item                                                                                            |                                                                                                       | Qty.                                       | Import Item                               | Qty. recommended (in Kgs) |
| Cupric Oxide                                                                                           |                                                                                                       | 1 Kg                                       | Copper Scrap                              | 0.7988 Kg                 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                       |                                            |                                           |                           |

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| 326 | Case No.:156/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Rejected |
|     | HQ File :01/83/050/00988/AM19/                                                                                                                                                                                                                                                               | RLA File :10/24/040/00019/AM19/        | Lic.No/Date:1010059978<br>28.06.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                      |

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| 327 | Case No.:45/5/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VEDANTA LIMITED      | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00315/AM19/                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/24/040/00184/AM19/ | Lic.No/Date:0510406992<br>28.06.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018 again D.O dated 10.01.2019 and Final D.O (DG) dated 25.03.2019. The case is re-listed on 30.05.2019.. The case is re-listed for 30.05.2019 |                                 |                                           |                       |

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| 328 | Case No.:231/1/83-ALC1/2019 | Party Name:VKS INCENSE PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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|     | HQ File<br>:01/83/050/01063/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00071/AM19/                                       | Lic.No/Date:0710113504<br>28.06.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                                          |                                               |                          |
|     | Case No.:228/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:HINDUSTAN<br>UNILEVER LIMITED                                 | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 329 | HQ File<br>:01/83/050/01060/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/01038/AM18/                                       | Lic.No/Date:0310822072<br>02.07.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                                          |                                               |                          |
|     | Case No.:523/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party<br>Name:INTERNATIONAL<br>FLAVOURS &<br>FRAGRANCES INDIA PVT<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 330 | HQ File<br>:01/83/050/01355/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:04/24/040/00050/AM19/                                       | Lic.No/Date:0410164461<br>02.07.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                                          |                                               |                          |
|     | Case No.:157/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:PLANT LIPIDS<br>PRIVATE LIMITED                               | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 331 | HQ File<br>:01/83/050/00989/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00018/AM19/                                       | Lic.No/Date:1010059981<br>02.07.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                                          |                                               |                          |
|     | Case No.:99/6/83-ALC1/2018                                                                                                                                                                                                                                                                   | Party Name:ATUL LIMITED,                                                 | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| 332 | HQ File<br>:01/83/050/00467/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00083/AM19/                                       | Lic.No/Date:0810142953<br>04.07.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 14.01.2019 and final reminder issued by DGFT on 18.03.2019.                                                               |                                                                          |                                               |                          |

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| 333 | Case No.:239/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01071/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00414/AM18/         | Lic.No/Date:0310822105<br>04.07.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 334 | Case No.:219/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VEERPRABHU EXPORT HOUSE | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01051/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00310/AM19/ | Lic.No/Date:0310822135<br>05.07.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 335 | Case No.:167/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AISWARYA JEWEL CRAFTS   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00999/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00002/AM19/ | Lic.No/Date:1010059987<br>09.07.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 336 | Case No.:169/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:JAY CHEMICAL INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01001/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00399/AM18/         | Lic.No/Date:0810143010<br>10.07.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 337 | Case No.:168/1/83-ALC1/2019                                                                                                                                                          | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01000/AM19/                                                                                                                                                    | RLA File<br>:10/24/040/00023/AM19/      | Lic.No/Date:1010059989<br>10.07.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                         |                                           |                          |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 338 | <b>Case No.:</b> 170/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> KANCOR INGREDIENTS LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01002/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00026/AM19/     | <b>Lic.No/Date:</b> 1010059991<br>12.07.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                                                   |                                 |

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| 339 | <b>Case No.:</b> 412/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> J.J.PLASTALLOY PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01244/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:15/24/040/00005/AM19/ | <b>Lic.No/Date:</b> 1510022160<br>16.07.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 340 | <b>Case No.:</b> 172/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01004/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:10/24/040/00024/AM19/       | <b>Lic.No/Date:</b> 1010059992<br>16.07.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                                 |

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| 341 | <b>Case No.:</b> 218/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> VELLVETTE LIFESTYLE PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01050/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/00274/AM19/              | <b>Lic.No/Date:</b> 0310822319<br>16.07.2018      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                        |                                                   |                                 |

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| 342 | <b>Case No.:</b> 176/1/83-ALC1/2019      | <b>Party Name:</b> ARIES DYE CHEM INDUSTRIES, | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01008/AM19/ | <b>RLA File</b><br>:08/24/040/00102/AM19/     | <b>Lic.No/Date:</b> 0810143062<br>20.07.2018      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 343                                                                                                    | Case No.:33/7/83-ALC1/2018     | Party Name:DETPAK INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved                                                            |
|                                                                                                        | HQ File :01/83/050/00503/AM19/ | RLA File :03/94/040/00344/AM19/         | Lic.No/Date:0310822472<br>20.07.2018      | Defer Date:                                                                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                |                                         |                                           |                                                                                 |
| 343                                                                                                    | Export Item                    | Qty..Nos.                               | Import Item                               | Qty. recommended (in Kgs)                                                       |
|                                                                                                        | Paper Bags                     | 7444.170                                | BLEACHED GR (Paper)                       | 1.017 Kg/Kg content contained in export Product or applied Qty whoever is less. |
|                                                                                                        | Subway Oven Paper              | 25164.030                               | PEFC FIBERGREEN (Paper)                   | 1.019 Kg/Kg content contained in export Product or applied Qty whoever is less. |
|                                                                                                        | 6oz Cups                       | 1114.820                                | Aracell Ovenable (Ovenable paper Roll)    | 1.03 Kg/Kg content contained in export Product or applied Qty whoever is les    |
|                                                                                                        | 8oz Cups                       | 1114.820                                | Paper Cup                                 | 1.03 Kg/Kg content contained in export Product or applied Qty whoever is les    |
|                                                                                                        | 12oz Cups                      | 1114.820                                | Paper Board Cupforma                      | 1.03 Kg/Kg content contained in export Product or applied Qty whoever is les    |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                |                                         |                                           |                                                                                 |

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| 344                                                                                                                                                                                                   | Case No.:6/6/83-ALC1/2018      | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|                                                                                                                                                                                                       | HQ File :01/83/050/00374/AM19/ | RLA File :31/83/040/00057/AM19/              | Lic.No/Date:3110067118<br>20.07.2018      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case . alongwith reply of D/L furnished by the firm sent to (DNM) T.A. The case is re-listed on 30.05.2019 |                                |                                              |                                           |                      |

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| 345 | Case No.:34/6/83-ALC1/2018 | Party Name:UPL LTD. | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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|                                                                                                                                                                                              | HQ File<br>:01/83/050/00402/AM19/ | RLA File<br>:03/95/040/00321/AM19/ | Lic.No/Date:0310822467<br>20.07.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. As per decision taken by the committee. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                   |                                    |                                      |                          |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:177/1/83-ALC1/2019</b> | Party Name:TRIBENI<br>TECHNOCOM LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
| 346                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01009/AM19/  | RLA File<br>:52/24/040/00033/AM19/  | Lic.No/Date:5210042709<br>23.07.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                     |                                               |                                 |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:178/1/83-ALC1/2019</b> | Party Name:PLANT LIPIDS<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
| 347                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01010/AM19/  | RLA File<br>:10/24/040/00028/AM19/         | Lic.No/Date:1010060002<br>27.07.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                            |                                               |                                 |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:194/1/83-ALC1/2019</b> | Party Name:FOAMTECH<br>ANTIFIRE COMPANY | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
| 348                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01026/AM19/  | RLA File<br>:05/23/040/00187/AM19/      | Lic.No/Date:0510407360<br>30.07.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                         |                                               |                                 |

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|                                                                                                                                                                                                                                                                         | <b>Case No.:16/7/83-ALC1/2018</b> | Party Name:SHREE BANKEY<br>BEHARI LAL FLAVORS | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
| 349                                                                                                                                                                                                                                                                     | HQ File<br>:01/83/050/00486/AM19/ | RLA File<br>:05/24/040/00250/AM19/            | Lic.No/Date:0510407372<br>31.07.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.03.2019 issued and subsequent reminder issued on 23.04.2019. The case is re-listed for 30.05.2019. |                                   |                                               |                                               |                                 |

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| 350 | <b>Case No.:29/7/83-ALC1/2018</b> | Party Name:GALAXY<br>SURFACTANTS LTD., | Meet No/Date:1/83-<br>ALC1/2019 | <b>Status:Case<br/>deferred</b> |
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|                                                                                                                                                                                                                                | HQ File<br>:01/83/050/00499/AM19/ | RLA File<br>:03/94/040/00369/AM19/ | Lic.No/Date:0310822810<br>02.08.2018 | Defer Date: |
| <b>Decision :</b> The Committee consider the case as per agenda and decided to defer the case as decision taken by Committee. D/L dated 18.03.2019 issued. Reply received from the firm. The case is re-listed for 04.04.2019. |                                   |                                    |                                      |             |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 179/1/83-ALC1/2019 | Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 351                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01011/AM19/   | RLA File<br>:32/24/040/00008/AM19/              | Lic.No/Date:3210078591<br>02.08.2018      | Defer Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                                 |                                           |                              |

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| 352                                                                                                                                                                                                  | HQ File<br>:01/83/050/00497/AM19/  | RLA File<br>:03/94/040/00339/AM19/  | Lic.No/Date:0310822846<br>03.08.2018      | Defer Date:                  |
| <b>Decision :</b> The Committee consider the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019. |                                    |                                     |                                           |                              |

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|                                                                                                                                                                                                  | <b>Case No.:</b> 20/7/83-ALC1/2018 | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 353                                                                                                                                                                                              | HQ File<br>:01/83/050/00490/AM19/  | RLA File<br>:05/23/040/00211/AM19/      | Lic.No/Date:0510407426<br>03.08.2018      | Defer Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. As per decision taken by the committee. File sent to Deptt. of IPP. the case is re-listed on 30.05.2019. |                                    |                                         |                                           |                              |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 524/1/83-ALC1/2019 | Party Name:JASMINE CONCRETE EXPORTS PVT. LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case deferred |
| 354                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01356/AM19/   | RLA File<br>:04/24/040/00042/AM18/             | Lic.No/Date:0410164562<br>03.08.2018      | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                                |                                           |                              |

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| 355 | <b>Case No.:</b> 43/8/83-ALC1/2018 | Party Name:SOLAR CHEMFERTS PVT.LTD. | Meet No/Date:1/83-ALC1/2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/00591/AM19/                                                                                                                          | RLA File<br>:03/95/040/00378/AM19/ | Lic.No/Date:0310822834<br>03.08.2018 | Defer<br>Date:30.05.2019 |  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued. The case is re-listed for 30.05.2019. |                                    |                                      |                          |  |

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|                                                                                                                                                                                                                        | <b>Case No.:</b> 4/10/83-ALC1/2018 | <b>Party Name:</b> UPL LTD.        | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 356                                                                                                                                                                                                                    | HQ File<br>:01/83/050/00724/AM19/  | RLA File<br>:03/95/040/00388/AM19/ | Lic.No/Date:0310822838<br>03.08.2018              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case. As per decision taken by the committee. file sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                    |                                    |                                                   |                              |

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|                                                                                                                                                           | <b>Case No.:</b> 36/10/83-ALC1/2018 | <b>Party Name:</b> ARCH PHARMALABS LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
| 357                                                                                                                                                       | HQ File<br>:01/83/050/00756/AM19/   | RLA File<br>:03/94/040/00405/AM19/     | Lic.No/Date:0310822881<br>07.08.2018              | Defer<br>Date:30.05.2019     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued. The case is re-listed for 30.05.2019 |                                     |                                        |                                                   |                              |

358

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| Case No.:3/7/83-ALC1/2018                                                                              | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
| HQ File<br>:01/83/050/00473/AM19/                                                                      | RLA File<br>:05/23/040/00204/AM19/                           | Lic.No/Date:0510407465<br>07.08.2018      | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                                              |                                           |                           |
| Export Item                                                                                            | Qty.                                                         | Import Item                               | Qty. recommended (in Kgs) |
| Kinox-B42 mixture of 1 Part Tris (3,5-di-tert- butyl-4-hydroxy-benzyl)-Isocyanurate (Kinox 34)+ 2      | 1 Kg                                                         | 2,6-Di tert butyl phenol                  | 0.327                     |
|                                                                                                        |                                                              | Paraformaldehyde 96%                      | 0.050                     |
|                                                                                                        |                                                              | Isocyanuric Acid                          | 0.068                     |
|                                                                                                        |                                                              | Dibutyl Amine                             | 0.030                     |
|                                                                                                        |                                                              | Acetonitrile                              | 0.107                     |
|                                                                                                        |                                                              | 2,4-Di tert butyl phenol                  | 0.883                     |
|                                                                                                        |                                                              | Iso Propyl alcohol                        | 0.179                     |
|                                                                                                        |                                                              | Phosphorus Trichloride                    | 0.197                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                              |                                           |                           |

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| 359 | Case No.:42/7/83-ALC1/2018                                                                                                                                                                                 | Party Name:HIMADRI SPECIALITY CHEMICAL LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00512/AM19/                                                                                                                                                                          | RLA File<br>:02/24/040/00068/AM19/         | Lic.No/Date:0210208631<br>09.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. File alongwith reply of D/L furnished by the firm File sent to Deptt. of IPP. The case is re-listed on 30.05.2019. |                                            |                                           |                          |

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| 360 | Case No.:180/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:MEGHACHEM INDUSTRIES    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01012/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00088/AM19/ | Lic.No/Date:0810143226<br>09.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 361 | Case No.:65/9/83-ALC1/2018                                                                                                                                                                     | Party Name:UNITOP CHEMICALS PVT. LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00702/AM19/                                                                                                                                                              | RLA File<br>:03/95/040/00440/AM19/       | Lic.No/Date:0310822958<br>09.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued and subsequent reminder to be issued. The case is re-listed on 30.05.2019. |                                          |                                           |                          |

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| 362 | Case No.:181/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:RISE CHEMICALS INTERNATIONAL | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01013/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:06/24/040/00024/AM19/      | Lic.No/Date:0610038946<br>10.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 363 | Case No.:183/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GRIFFITH FOODS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01015/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00122/AM19/        | Lic.No/Date:0710113712<br>13.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                           |                          |

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| 364 | Case No.:182/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01014/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00032/AM19/    | Lic.No/Date:1010060013<br>13.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| 365 | Case No.:16/8/83-ALC1/2018                                                                                                                                                         | Party Name:ARCH PHARMALABS LTD     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00564/AM19/                                                                                                                                                  | RLA File<br>:03/94/040/00432/AM19/ | Lic.No/Date:0310823039<br>14.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued. Reminder dated 9.4.2019. the case is re-listed on 30.05.2019. |                                    |                                           |                          |

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| 366 | Case No.:37/10/83-ALC1/2018                                                                                                                                                                     | Party Name:ARCH PHARMALABS LTD     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00757/AM19/                                                                                                                                                               | RLA File<br>:03/94/040/00434/AM19/ | Lic.No/Date:0310823042<br>14.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued Reply received from the firm. the case is re-listed on 30.05.2019. |                                    |                                           |                          |

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| 367 | Case No.:38/10/83-ALC1/2018                                                                                                                                                                                                                         | Party Name:ARCH PHARMALABS LTD     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00758/AM19/                                                                                                                                                                                                                   | RLA File<br>:03/94/040/00433/AM19/ | Lic.No/Date:0310823040<br>14.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.03.2019 issued. Reminder dated 9.04.2019. The case is re-listed on 30.05.2019. |                                    |                                           |                          |

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| 368 | Case No.:184/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KUTCH CHEMICAL INDUSTRIES LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01016/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00171/AM19/       | Lic.No/Date:3410044417<br>14.08.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                           |                          |

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| 369 | Case No.:59/6/83-ALC1/2018 | Party Name:SUDARSHAN CHEMICAL INDUSTRIES | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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|                                                                                                                                                                                        | LTD                                | 04.04.2019                           |             |
| HQ File<br>:01/83/050/00427/AM19/                                                                                                                                                      | RLA File<br>:31/83/040/00069/AM19/ | Lic.No/Date:3110067140<br>14.08.2018 | Defer Date: |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. DI/L dated 18.03.2019 and reminder to be issued. The case is re-listed on 30.05.2019. |                                    |                                      |             |

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| 370                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 206/1/83-ALC1/2019 | Party Name:RISE<br>CHEMICALS<br>INTERNATIONAL | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01038/AM19/   | RLA File<br>:06/24/040/00026/AM19/            | Lic.No/Date:0610038951<br>16.08.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                               |                                               |                                 |

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| 371                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 475/1/83-ALC1/2019 | Party Name:SWATI<br>MENTHOL & ALLIED<br>CHEMICALS LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01307/AM19/   | RLA File<br>:29/24/040/00001/AM19/                      | Lic.No/Date:2910025358<br>16.08.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                                         |                                               |                                 |

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| 372                                                                                                                                                                                                          | <b>Case No.:</b> 17/8/83-ALC1/2018 | Party Name:INCO COLOURS<br>INDIA PVT.LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                              | HQ File<br>:01/83/050/00565/AM19/  | RLA File<br>:03/94/040/00358/AM19/        | Lic.No/Date:0310823144<br>20.08.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued and subsequent reminder dated ---- issued. The case is re-listed on 30.05.2019. |                                    |                                           |                                               |                                 |

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| 373                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 187/1/83-ALC1/2019 | Party Name:NAGARJUNA<br>AGRICHEM LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01019/AM19/   | RLA File<br>:09/24/040/00214/AM19/   | Lic.No/Date:0910066576<br>20.08.2018          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                      |                                               |                                 |

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| 374 | <b>Case No.:</b> 188/1/83-ALC1/2019 | Party Name:NAGARJUNA<br>AGRICHEM LTD | Meet No/Date:1/83-<br>ALC1/2019 | <b>Status:</b> Case<br>Deferred |
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|                                                                                                                                                                                                                                                                                              |                                    |                                      | 04.04.2019               |  |
| HQ File<br>:01/83/050/01020/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00213/AM19/ | Lic.No/Date:0910066577<br>20.08.2018 | Defer<br>Date:30.05.2019 |  |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |  |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 185/1/83-<br>ALC1/2019 | <b>Party Name:</b> SYNTHITE<br>INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
| 375                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01017/AM19/       | RLA File<br>:10/24/040/00034/AM19/                | Lic.No/Date:1010060016<br>20.08.2018                  | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                   |                                                       |                                 |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 186/1/83-<br>ALC1/2019 | <b>Party Name:</b> SYNTHITE<br>INDUSTRIES LIMITED | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
| 376                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01018/AM19/       | RLA File<br>:10/24/040/00035/AM19/                | Lic.No/Date:1010060017<br>20.08.2018                  | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                   |                                                       |                                 |

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|                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 56/8/83-ALC1/2018 | <b>Party Name:</b> VIDHI<br>SPECIALTY FOOD<br>INGREDIENTS LIMITED | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Rejected |
| 377                                                                                                                                                                                                                                                                | HQ File<br>:01/83/050/00604/AM19/  | RLA File<br>:03/95/040/00475/AM19/                                | Lic.No/Date:0310823156<br>20.08.2018                  | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.01.2019 and final reminder issued by DGFT on 18.03.2019.The case is re-listed on 30.05.2019. |                                    |                                                                   |                                                       |                                 |

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|                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 220/1/83-<br>ALC1/2019 | <b>Party Name:</b> UPL LTD.        | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
| 378                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/01052/AM19/       | RLA File<br>:03/95/040/00629/AM18/ | Lic.No/Date:0310823181<br>21.08.2018                  | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                    |                                                       |                                 |

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| 37<br>9 | Case No.:21/8/83-ALC1/2018                                                                                                                                                                                                                                                   | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                          | Status:Case Approved   |
|         | HQ File :01/83/050/00569/AM19/                                                                                                                                                                                                                                               | RLA File :03/94/040/00383/AM19/     | Lic.No/Date:0310823273 dated 24.08.2018                            | Defer Date:            |
|         | <b>Decision :</b> <i>The Committee considered the case as per agenda and decided to ratify the as under:</i>                                                                                                                                                                 |                                     |                                                                    |                        |
|         | Export Item                                                                                                                                                                                                                                                                  | Qty.                                | Import Item                                                        | Qty. recommen (in Kgs) |
|         | Sodium Lauryl Ether Sulphate (Minimum 69% Active Matter)<br>PACKING MATERIAL :- Packed in HDPE carboys made out of HDPE Granules. Each carboy containing 220 kgs nt. wt & 9.4 kg tare wt. Net contents of HDPE Granules contained in the 40909.09 HDPE Carboys = 384545 kgs) | 1 Kg                                | Lauryl Alcohol (C1214)/Fatty Alcohol(1214)/Lauryl Myristyl Alcohol | 0.366 Kg               |
|         |                                                                                                                                                                                                                                                                              |                                     | Ethylene Oxide                                                     | 0.165 Kg               |
|         |                                                                                                                                                                                                                                                                              |                                     | Citric Acid                                                        | 0.006 Kg               |
|         |                                                                                                                                                                                                                                                                              |                                     | HDPE Granules                                                      | As per packing Policy  |
|         | <i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOI COMMITTEE.</i>                                                                                                                                                                  |                                     |                                                                    |                        |

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| 380 | Case No.:22/8/83-ALC1/2018                                                                                                                                                                                                       | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File :01/83/050/00570/AM19/                                                                                                                                                                                                   | RLA File :03/94/040/00384/AM19/     | Lic.No/Date:031082326724.08.2018          | Defer Date:          |
|     | <b>Decision :</b> : The Committee consider the case as per agenda and decided to defer the case per decision taken by Committee. D/L dated 18.03.2019 issued. Reply received from the firm.The case is re-listed for 04.04.2019. |                                     |                                           |                      |

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| 381 | Case No.:189/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name: PARIKH ENTERPRISES PVT. LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01021/AM19/                                                                                                                                                                                                                                                               | RLA File :08/24/040/00165/AM19/             | Lic.No/Date:081014330724.08.2018          | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                           |                       |

38  
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| Case No.:102/6/83-ALC1/2018                                                                            | Party Name:SUDARSHAN<br>CHEMICAL INDUSTRIES<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/00470/AM19/                                                                      | RLA File<br>:31/83/040/00073/AM19/                 | Lic.No/Date:3110067161<br>24.08.2018          | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                                    |                                               |                              |
| Export Item                                                                                            | Qty.                                               | Import Item                                   | Qty. recommended<br>(in Kgs) |
| PIGMENT YELLOW 62<br>C.I.NO.13940                                                                      | 1 Kg                                               | SODIUM NITRITE                                | 0.120 Kg                     |
|                                                                                                        |                                                    | CAUSTIC SODA                                  | 0.080 Kg                     |
|                                                                                                        |                                                    | ACETO ACETYL ORTHO<br>TOULIDINE (AAOT)        | 0.311 Kg                     |
|                                                                                                        |                                                    | ACETIC ACID                                   | 0.120 Kg                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                    |                                               |                              |

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| 383                                                                                                                                                               | Case No.:64/9/83-ALC1/2018        | Party Name: UNITOP<br>CHEMICALS PVT. LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                   | HQ File<br>:01/83/050/00701/AM19/ | RLA File<br>:03/95/040/00521/AM19/           | Lic.No/Date:0310823260<br>24.08.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 30.5.2019 |                                   |                                              |                                               |                          |

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| Case No.:195/1/83-ALC1/2019                                                                            | Party Name:NAGARJUNA<br>AGRICHEM LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019  | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/01027/AM19/                                                                      | RLA File<br>:09/24/040/00233/AM19/   | Lic.No/Date:0910066597<br>29.08.2018           | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                      |                                                |                              |
| Export Item                                                                                            | Qty.                                 | Import Item                                    | Qty. recommended<br>(in Kgs) |
| Tricyclazole Technical                                                                                 | 1 Kg                                 | Formic Acid<br>Liquid                          | 0.627 Kg                     |
|                                                                                                        |                                      | 2-Hydrazine 4-Methyl<br>Benzothiazole<br>Solid | 1.045 kg                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                      |                                                |                              |

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| 385 | Case No.:212/1/83-<br>ALC1/2019 | Party Name:INDIA<br>PESTICIDES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| Case No.:48/7/83-ALC1/2018                                                                             | Party Name:MALDEEP CATALYSTS PVT.LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
| HQ File :01/83/050/00518/AM19/                                                                         | RLA File :52/24/040/00036/AM19/      | Lic.No/Date:5210042748<br>30.08.2018      | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                      |                                           |                           |
| Export Item                                                                                            | Qty.                                 | Import Item                               | Qty. recommended (in Kgs) |
| ZINC OCTOATE 18%WITH C-10 (% content of C-10 in export product -16%)                                   | 1 MT                                 | 2-ETHYL HEXANOIC ACID                     | 688.65 Kg                 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                      |                                           |                           |

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| Case No.:33/8/83-ALC1/2018                                                                                                                                  | Party Name:PRASAD INTERNATIONAL PRIVATE LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/00581/AM19/                                                                                                                              | RLA File :08/24/040/00174/AM19/              | Lic.No/Date:0810143378<br>31.08.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. D/L dated 25.04.2019. The case is re-listed on 30.05.2019. |                                              |                                           |                       |

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| Case No.:34/8/83-ALC1/2018                                                                                                                                  | Party Name:PRASAD INTERNATIONAL PRIVATE LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/00582/AM19/                                                                                                                              | RLA File :08/24/040/00175/AM19/              | Lic.No/Date:0810143379<br>31.08.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. D/L dated 25.04.2019. The case is re-listed on 30.05.2019. |                                              |                                           |                       |

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| Case No.:204/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/01036/AM19/                                                                                                                                                                                                                                                               | RLA File :10/24/040/00038/AM19/                | Lic.No/Date:1010060023<br>03.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                           |                       |

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| Case No.:546/1/83-ALC1/2019                                                                  | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/01378/AM19/                                                               | RLA File :17/24/040/00019/AM19/              | Lic.No/Date:1710006721<br>04.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                              |                                           |                       |

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| 390 | Case No.:546/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01378/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00019/AM19/           | Lic.No/Date:1710006721<br>04.09.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                           |                          |

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| 391 | Case No.:27/8/83-ALC1/2018                                                                                                                                                                                                                                                                | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/00575/AM19/                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00385/AM19/  | Lic.No/Date:0310823510<br>04.09.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed 30.05.2019 |                                     |                                           |                      |

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| 392 | Case No.:78/7/83-ALC1/2018                                                                                                                                   | Party Name:ORIENT ABRASIVES LTD    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00548/AM19/                                                                                                                            | RLA File<br>:03/95/040/00485/AM19/ | Lic.No/Date:0310823572<br>05.09.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated to be issued. The case is re-listed on 30.5.2019. |                                    |                                           |                          |

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| 393 | Case No.:547/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01379/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:17/24/040/00024/AM19/           | Lic.No/Date:1710006722<br>06.09.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                           |                          |

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| 394 | Case No.:63/7/83-ALC1/2018                                                                                                                                    | Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00533/AM19/                                                                                                                             | RLA File<br>:26/24/040/00008/AM19/             | Lic.No/Date:2610012849<br>06.09.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated to be issued. The case is re-listed on 30.05.2019. |                                                |                                           |                          |

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| 395 | Case No.:35/9/83-ALC1/2018 | Party Name:RAAH HOME | Meet No/Date:1/83- | Status:Case |
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|                                                                                                                                                                                                                                | SOLUTIONS LLP                      | ALC1/2019<br>04.04.2019              | Rejected    |
| HQ File<br>:01/83/050/00672/AM19/                                                                                                                                                                                              | RLA File<br>:03/95/040/00570/AM19/ | Lic.No/Date:0310823649<br>07.09.2018 | Defer Date: |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 07.02.2019 and final reminder issued by DGFT on 18.03.2019. |                                    |                                      |             |

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| 396                                                                                                                                                                                                                                                                                         | Case No.:205/1/83-ALC1/2019       | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/01037/AM19/ | RLA File<br>:08/24/040/00098/AM19/           | Lic.No/Date:0810143427<br>07.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                              |                                           |                       |

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| 397                                                                                                                                                                                                                                                                                         | Case No.:413/1/83-ALC1/2019       | Party Name:J.J.PLASTALLOY PVT LTD  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/01245/AM19/ | RLA File<br>:15/24/040/00008/AM19/ | Lic.No/Date:1510022163<br>11.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                           |                       |

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| 398                                                                                                                                                                                                                                                                                         | Case No.:207/1/83-ALC1/2019       | Party Name:VISION ADVANCE SPECIALITY CARBONS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/01039/AM19/ | RLA File<br>:07/24/040/00114/AM19/                   | Lic.No/Date:0710113836<br>11.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                      |                                           |                       |

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| 399                                                                                                                                                                                             | Case No.:88/8/83-ALC1/2018        | Party Name:STONEMEN CRAFTS INDIA (P) LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                 | HQ File<br>:01/83/050/00636/AM19/ | RLA File<br>:06/24/040/00031/AM19/       | Lic.No/Date:0610038977<br>14.09.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 07.03.2019 issued. Reminder dated to be issued. The case is re-listed on 30.05.2019. |                                   |                                          |                                           |                       |

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| 400 | Case No.:36/8/83-ALC1/2018 | Party Name:ROHAN DYES | Meet No/Date:1/83- | Status:Case |
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|                                                                                                                                                                                                | AND INTERMEDIATES LTD.             | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/00584/AM19/                                                                                                                                                              | RLA File<br>:08/24/040/00099/AM19/ | Lic.No/Date:0810143478<br>18.09.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. Reminder dated to be issued. The case is re-listed on 30.05.2019. |                                    |                                      |                          |

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| 401                                                                                                                                                                                                                                                                                         | Case No.:208/1/83-ALC1/2019       | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/01040/AM19/ | RLA File<br>:10/24/040/00042/AM19/     | Lic.No/Date:1010060032<br>18.09.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                        |                                           |                          |

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| 402                                                                                                                                                        | Case No.:76/7/83-ALC1/2018        | Party Name:GEREME INDIA LLP        | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                            | HQ File<br>:01/83/050/00546/AM19/ | RLA File<br>:05/23/040/00265/AM19/ | Lic.No/Date:0510407845<br>19.09.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued . The case is re-listed for 30.05.2019 |                                   |                                    |                                           |                          |

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| 403                                                                                                    | Case No.:35/8/83-ALC1/2018           | Party Name:GSP CROP SCIENCE PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                                                                                                                                              | Status:Case<br>Approved      |
|                                                                                                        | HQ File<br>:01/83/050/00583/AM19/    | RLA File<br>:08/24/040/00204/AM19/    | Lic.No/Date:0810143503<br>20.09.2018                                                                                                                                                   | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                      |                                       |                                                                                                                                                                                        |                              |
|                                                                                                        | Export Item                          | Qty.                                  | Import Item                                                                                                                                                                            | Qty. recommended<br>(in Kgs) |
|                                                                                                        | DIFENOCONAZOLE<br>TECHNICAL 96% MIN. | 1 Kg                                  | 2-BROMOMETHYL-2-2, 4-DICHLOROPHENYL-4-<br>PROPYL-1,3-DIOXOLANE<br>This authorisation has been<br>issued under para 4.7 of<br>H.B.subject to ratification<br>of norms by NC., New Delhi | 1.60 Kg                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                      |                                       |                                                                                                                                                                                        |                              |

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| 404 | Case No.:531/1/83-ALC1/2019 | Party Name:LAMTUF PLASTICS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|     | HQ File                     | RLA File                         | Lic.No/Date:0910066690                    | Defer                   |

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| :01/83/050/01363/AM19/ | :09/24/040/00290/AM19/ | 20.09.2018 | Date:30.05.2019 |
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**Decision :**he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| <b>Case No.:</b> 23/8/83-ALC1/2018       | <b>Party Name:</b> CROPNOSYS (INDIA) PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/00571/AM19/ | <b>RLA File</b><br>:03/94/040/00526/AM19/            | <b>Lic.No/Date:</b> 0310823954<br>24.09.2018      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :**The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 and subsequent reminder to be issued . The case is re-listed on 30.05.2019.

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| <b>Case No.:</b> 414/1/83-ALC1/2019      | <b>Party Name:</b> J.J.PLASTALLOY PVT LTD | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| <b>HQ File</b><br>:01/83/050/01246/AM19/ | <b>RLA File</b><br>:15/24/040/00010/AM19/ | <b>Lic.No/Date:</b> 1510022165<br>24.09.2018      | <b>Defer</b><br>Date:30.05.2019 |

**Decision :**he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| <b>Case No.:</b> 53/11/83-ALC1/2018      | <b>Party Name:</b> BRILLIANT PRINTERS PVT.LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00825/AM19/ | <b>RLA File</b><br>:07/24/040/00153/AM19/       | <b>Lic.No/Date:</b> 0710113915<br>26.09.2018      | <b>Defer Date:</b>           |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                                                                                                        | Qty. | Import Item                                   | Qty. recommended (in Kgs)                                                                     |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------|-----------------------------------------------------------------------------------------------|
| PRINTED BOOKS=Qty<br>287388 nos<br>=containing of Printing<br>Thin Paper Uncoated<br>28gsm,780mm & Printing<br>Thin Paper Uncoated<br>28gsm,720mm & Rainbow<br>Book Cover 264gsm Cover<br>Material | 1 Kg | PRINTING THIN PAPER-<br>UNCOATED 28gsm, 780mm | 1.12 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>whichever is less. |
|                                                                                                                                                                                                    |      | PRINTING THIN PAPER-<br>UNCOATED 28gsm, 720mm | 1.12 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>whichever is less. |

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|                                                                                                           | RAINBOW BOOK COVER<br>264gsm, COVER MATERIAL | 1.05 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>whichever is less.. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE. |                                              |                                                                                                |

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| 408 | Case No.:223/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                             | Party Name:PARAMOUNT<br>MINERALS AND<br>CHEMICALS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01055/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00566/AM19/                        | Lic.No/Date:0310824015<br>26.09.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                           |                                               |                          |

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| 409 | Case No.:210/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:EAGLE PRESS<br>PRIVATE LIMITED, | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|     | HQ File<br>:01/83/050/01042/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:04/24/040/00140/AM19/         | Lic.No/Date:0410164722<br>27.09.2018          | Defer Date:             |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                               |                         |

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| 410 | Case No.:211/1/83-ALC1/2019                                                                                                                            | Party Name:STONEMEN<br>CRAFTS INDIA (P) LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|     | HQ File<br>:01/83/050/01043/AM19/                                                                                                                      | RLA File<br>:06/24/040/00034/AM19/          | Lic.No/Date:0610038992<br>28.09.2018          | Defer Date:             |
|     | <b>Decision:</b> The Committee considered the case as per agenda and decided to defer the case. D/L d: 07.03.2019. The case is re-listed on 30.05.2019 |                                             |                                               |                         |

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| 411 | Case No.:15/10/83-<br>ALC1/2018                                                                                                                                                                                                                                                             | Party Name:VIDHI<br>SPECIALTY FOOD<br>INGREDIENTS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00735/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00624/AM19/                        | Lic.No/Date:0310824114<br>01.10.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                           |                                               |                          |

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| 412 | Case No.:70/8/83-ALC1/2018 | Party Name:GREENLAM | Meet No/Date:1/83- | Status:Case |
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|                                                                                                             | INDUSTRIES LIMITED.                | ALC1/2019<br>04.04.2019              | Rejected    |
| HQ File<br>:01/83/050/00618/AM19/                                                                           | RLA File<br>:05/23/040/00288/AM19/ | Lic.No/Date:0510407962<br>03.10.2018 | Defer Date: |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to the application withdrawn. |                                    |                                      |             |

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| 413                                                                                                                                                                                                                                                                                          | Case No.:87/8/83-ALC1/2018        | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00635/AM19/ | RLA File<br>:05/23/040/00289/AM19/      | Lic.No/Date:0510407960<br>03.10.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                         |                                           |                          |

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| 414                                                                                                                                                                                                                                                                                         | Case No.:224/1/83-ALC1/2019       | Party Name:JAICO ENTERPRISE LLP    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/01056/AM19/ | RLA File<br>:03/94/040/00610/AM19/ | Lic.No/Date:0310824224<br>04.10.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                           |                          |

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| 415                                                                                                                                                                                                                                    | Case No.:39/8/83-ALC1/2018        | Party Name:MATANGI INDUSTRIES LLP  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|                                                                                                                                                                                                                                        | HQ File<br>:01/83/050/00587/AM19/ | RLA File<br>:08/24/040/00386/AM18/ | Lic.No/Date:0810143619<br>04.10.2018      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norm: applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE. |                                   |                                    |                                           |                      |

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| 416                                                                                                                                                                                       | Case No.:34/9/83-ALC1/2018        | Party Name:RISE CHEMICAL INDUSTRIES | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                           | HQ File<br>:01/83/050/00671/AM19/ | RLA File<br>:06/24/040/00035/AM19/  | Lic.No/Date:0610038995<br>05.10.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 28.01.2019 and reminder dated 18.03. 2019. The case is re-listed on 30.05.2019 |                                   |                                     |                                           |                          |

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| 417 | Case No.:225/1/83- | Party Name:TARAK | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                   | CHEMICALS LTD                      | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01057/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:34/24/040/00207/AM19/ | Lic.No/Date:3410044553<br>05.10.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:226/1/83-<br>ALC1/2019   | Party Name:ARVIND<br>LIMITED                                                                                                                                                                                                                                                                | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01058/AM19/ | RLA File<br>:08/24/040/00069/AM19/                                                                                                                                                                                                                                                          | Lic.No/Date:0810143649<br>08.10.2018          | Defer<br>Date:30.05.2019 |
| 418                               | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:227/1/83-<br>ALC1/2019   | Party<br>Name:INTERNATIONAL<br>FLAVOURS &<br>FRAGRANCES INDIA PVT<br>LTD                                                                                                                                                                                                                    | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01059/AM19/ | RLA File<br>:04/24/040/00131/AM19/                                                                                                                                                                                                                                                          | Lic.No/Date:0410164769<br>08.10.2018          | Defer<br>Date:30.05.2019 |
| 419                               | <b>Decision :</b> he Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:28/10/83-ALC1/2018       | Party Name:STERLING<br>AUXILIARIES PVT LTD                                                                                                                                                                                     | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Rejected |
| HQ File<br>:01/83/050/00748/AM19/ | RLA File<br>:03/95/040/00668/AM19/                                                                                                                                                                                             | Lic.No/Date:0310824325<br>09.10.2018          | Defer Date:             |
| 420                               | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.01.2019 and final reminder issued by DGFT on 18.03.2019. |                                               |                         |

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| Case No.:229/1/83-<br>ALC1/2019   | Party Name:KHYATI<br>CHEMICALS PVT. LTD.                                                                                                                                                                                                                                          | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01061/AM19/ | RLA File<br>:08/24/040/00059/AM19/                                                                                                                                                                                                                                                | Lic.No/Date:0810143668<br>10.10.2018          | Defer<br>Date:30.05.2019 |
| 421                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                               |                          |

30.05.2019

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| 422                                                                                                                                                               | Case No.:10/10/83-ALC1/2018    | Party Name:VEDANTA LIMITED      | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                   | HQ File :01/83/050/00730/AM19/ | RLA File :05/24/040/00385/AM19/ | Lic.No/Date:0510408054<br>10.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed on 30.05.2019. |                                |                                 |                                           |                       |

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| 423                                                                                                                                                                                                                                                                                          | Case No.:37/8/83-ALC1/2018     | Party Name:INDOTAN CHEMICALS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00585/AM19/ | RLA File :02/24/040/00098/AM19/    | Lic.No/Date:0210208740<br>11.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                    |                                           |                       |

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| 424                                                                                                                                                                                                                                                                                          | Case No.:241/1/83-ALC1/2019    | Party Name:PHILODEN INDUSTRIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/01073/AM19/ | RLA File :34/24/040/00210/AM19/        | Lic.No/Date:3410044577<br>11.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                        |                                           |                       |

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| 425                                                                                                                                                                | Case No.:74/8/83-ALC1/2018     | Party Name:PROEC ENERGY LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                    | HQ File :01/83/050/00622/AM19/ | RLA File :05/24/040/00391/AM19/ | Lic.No/Date:0510408082<br>11.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed on 30.05.2019. |                                |                                 |                                           |                       |

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| 426                                                                                                                                                                                                                                                                                          | Case No.:232/1/83-ALC1/2019    | Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/01064/AM19/ | RLA File :10/24/040/00046/AM19/                | Lic.No/Date:1010060045<br>15.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                                |                                           |                       |

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| 427                                                                                                                                                        | Case No.:63/9/83-ALC1/2018     | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                            | HQ File :01/83/050/00700/AM19/ | RLA File :03/94/040/00646/AM19/           | Lic.No/Date:0310824450<br>15.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer. D/L dated 18.03.2019 issued. The case is re-listed for 30.05.2019. |                                |                                           |                                           |                       |

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| 428                                                                                                                                                                | Case No.:52/8/83-ALC1/2018     | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case deferred |
|                                                                                                                                                                    | HQ File :01/83/050/00600/AM19/ | RLA File :34/24/040/00238/AM19/                        | Lic.No/Date:3410044591<br>15.10.2018      | Defer Date:          |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed on 30.05.2019. |                                |                                                        |                                           |                      |

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| 429                                                                                                                                                                                               | Case No.:57/8/83-ALC1/2018     | Party Name:MADRAS FLUORINE PRIVATE LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00605/AM19/ | RLA File :04/24/040/00151/AM19/             | Lic.No/Date:0410164787<br>16.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. As per decision taken by committee. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                |                                             |                                           |                       |

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| 430                                                                                                                                                                                                                                                                                          | Case No.:533/1/83-ALC1/2019    | Party Name:SVG INTERNATIONAL PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/01365/AM19/ | RLA File :09/24/040/00341/AM19/              | Lic.No/Date:0910066755<br>16.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                |                                              |                                           |                       |

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| 431                                                                                                                                                                                                                       | Case No.:13/10/83-ALC1/2018    | Party Name:MICAS ORGANICS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|                                                                                                                                                                                                                           | HQ File :01/83/050/00733/AM19/ | RLA File :03/95/040/00657/AM19/   | Lic.No/Date:0310824509<br>17.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer consideration of the case. D/L dated 18.03.2019 issued and subsequent reminder to be issued . The case is re-listed on 30.05.2019. |                                |                                   |                                           |                       |

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| 432 | Case No.:234/1/83-ALC1/2019 | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File                     | RLA File                                | Lic.No/Date:1010060047                    | Defer                |

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| :01/83/050/01066/AM19/ | :10/24/040/00047/AM19/ | 17.10.2018 | Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 433 | Case No.:233/1/83-ALC1/2019    | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01065/AM19/ | RLA File :03/95/040/00690/AM19/         | Lic.No/Date:0310824490<br>17.10.2018      | Defer Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 434 | Case No.:27/10/83-ALC1/2018    | Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00747/AM19/ | RLA File :03/95/040/00678/AM19/                     | Lic.No/Date:0310824492<br>17.10.2018      | Defer Date:30.05.2019 |

**Decision :** he committee considered the case as per agenda and decided to defer consideration of the case. D/L dated 18.03.2019 issued and subsequent reminder to be issued . The case is re-listed on 30.05.2019.

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| 435 | Case No.:510/1/83-ALC1/2019    | Party Name:MICAS ORGANICS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01342/AM19/ | RLA File :03/95/040/00656/AM19/   | Lic.No/Date:0310824541<br>18.10.2018      | Defer Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 436 | Case No.:458/1/83-ALC1/2019    | Party Name:PARIKSHIT DECOR PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01290/AM19/ | RLA File :24/24/040/00052/AM18/    | Lic.No/Date:2410042542<br>18.10.2018      | Defer Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 437 | Case No.:235/1/83-ALC1/2019 | Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/01067/AM19/ | RLA File<br>:05/24/040/00396/AM19/ | Lic.No/Date:0510408158<br>18.10.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:11/10/83-<br>ALC1/2018                                                                                                                                                                  | Party Name: PANAMA<br>PETROCHEM LTD. | Meet No/Date: 1/83-<br>ALC1/2019<br>04.04.2019 | Status: Case<br>Deferred |
| 438 HQ File<br>:01/83/050/00731/AM19/                                                                                                                                                            | RLA File<br>:03/95/040/00602/AM19/   | Lic.No/Date:0310824566<br>22.10.2018           | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 and subsequent reminder to be issued. The case is re-listed on 30.05.2019. |                                      |                                                |                          |

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| Case No.:9/9/83-ALC1/2018                                                                              | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/00646/AM19/                                                                      | RLA File<br>:05/24/040/00411/AM19/                                  | Lic.No/Date:0510408169<br>22.10.2018          |                              |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                                                     |                                               |                              |
| Export Item                                                                                            | Qty.                                                                | Import Item                                   | Qty. recommended<br>(in Kgs) |
| Expert Care Intense<br>Nourish Foot cream                                                              | 11000<br>Kg                                                         | MYRISTYL ALCOHOL                              | 306.0                        |
| Expert Care Hard Skin Foot<br>cream                                                                    | 4000<br>Kg                                                          | Fragrance Refresh (162192)                    | 30.6                         |
| 43<br>9                                                                                                |                                                                     | Dragosantol 100                               | 15.30                        |
|                                                                                                        |                                                                     | Paraffin Wax 60-63                            | 153.0                        |
|                                                                                                        |                                                                     | LIQUID PARAFFIN BP                            | 1224.00                      |
|                                                                                                        |                                                                     | ALLANTOIN                                     | 15.30                        |
|                                                                                                        |                                                                     | Tegocare 450                                  | 535.50                       |
|                                                                                                        |                                                                     | Tegin M Glyceryl Stearate<br>Veg              | 382.50                       |
|                                                                                                        |                                                                     | Xiameter PMX0345<br>Cyclosiloxane             | 612.00                       |
|                                                                                                        |                                                                     | Vitamin E Acetate<br>(Tocopheryl Acetate)     | 15.30                        |
|                                                                                                        |                                                                     | Xiameter PMX200 Silicone<br>Fluid 100CS       | 153.00                       |
|                                                                                                        |                                                                     | Glycerin BP/EP/USP<br>(Glycerol)              | 3825.00                      |
|                                                                                                        |                                                                     | D-Panthenol USP                               | 153.00                       |
|                                                                                                        |                                                                     | Euxyl K340                                    | 153.00                       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                     |                                               |                              |

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| Case No.:10/9/83-ALC1/2018                                                                               | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/00647/AM19/                                                                        | RLA File<br>:05/24/040/00410/AM19/                                  | Lic.No/Date:0510408168<br>22.10.2018          | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify<br>the as under: |                                                                     |                                               |                              |
| Export Item                                                                                              | Qty.                                                                | Import Item                                   | Qty. recommended<br>(in gms) |
| Scholl Hard Skin Softening<br>Cream                                                                      | 1 Kg                                                                | Glycerin BP/EP/USP<br>(Glycerol)              | 43.35                        |
|                                                                                                          |                                                                     | Allantoin                                     | 3.06                         |
|                                                                                                          |                                                                     | Citric acid Anhydrous                         | 5.10                         |
|                                                                                                          |                                                                     | L(+) Tartaric acid cryst.,<br>emprove exp Ph  | 5.10                         |
|                                                                                                          |                                                                     | Lactic Acid                                   | 5.10                         |
|                                                                                                          |                                                                     | Keltrol CG (Xanthan Gum)                      | 2.04                         |
|                                                                                                          |                                                                     | Brij S2-SO-(MV)                               | 35.70                        |
|                                                                                                          |                                                                     | Brij S721-SO- (SG)                            | 15.70                        |
|                                                                                                          |                                                                     | Lanette O (Cetearyl alcohol)                  | 30.60                        |
|                                                                                                          |                                                                     | Peach Kernel Oil                              | 10.20                        |
|                                                                                                          |                                                                     | Tegosoft DO                                   | 51.00                        |
|                                                                                                          |                                                                     | Cetiol SB 45                                  | 30.60                        |
|                                                                                                          |                                                                     | Salicylic Acid Fine Powder<br>Extra Pure      | 12.75                        |
| Belle GNF Perfume                                                                                        | 1.02                                                                |                                               |                              |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |                                                                     |                                               |                              |

| Case No.:17/10/83-ALC1/2018                                                                              | Party Name:SARAF<br>CHEMICALS PVT.LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
|----------------------------------------------------------------------------------------------------------|----------------------------------------|-----------------------------------------------|------------------------------|
| HQ File<br>:01/83/050/00737/AM19/                                                                        | RLA File<br>:03/95/040/00717/AM19/     | Lic.No/Date:0310824559<br>22.10.2018          | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:    |                                        |                                               |                              |
| Export Item                                                                                              | Qty.                                   | Import Item                                   | Qty. recommended<br>(in Kgs) |
| Dispersion of Non<br>Fluoropolymers<br>(containing 65% Dispersion<br>Polymer and Paraffin                | 1 Kg                                   | DISPERSON POLYMER AND<br>PARAFFIN             | 0.65 Kg                      |
|                                                                                                          |                                        | BLOCKED ISOCYNATE                             | 0.075 Kg                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |                                        |                                               |                              |

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| 442 | Case No.:236/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01068/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00634/AM19/ | Lic.No/Date:0310824613<br>23.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 443 | Case No.:459/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PARIKSHIT DECOR PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01291/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:24/24/040/00023/AM18/ | Lic.No/Date:2410042546<br>24.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 444 | Case No.:83/9/83-ALC1/2018                                                                                                                              | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/00720/AM19/                                                                                                                       | RLA File<br>:03/94/040/00644/AM19/        | Lic.No/Date:0310824669<br>25.10.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dt 18.03.2019. The case is re-listed on 30.05.2019 |                                           |                                           |                      |

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| 445 | Case No.:34/10/83-ALC1/2018                                                                                                                                                            | Party Name:UNITOP CHEMICALS PVT. LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00754/AM19/                                                                                                                                                      | RLA File<br>:03/95/040/00759/AM19/       | Lic.No/Date:0310824685<br>25.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. DI/L dated 18.03.2019 and reminder to be issued. The case is re-listed on 30.05.2019. |                                          |                                           |                          |

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| Case No.:52/9/83-ALC1/2018                                                                            | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
| HQ File<br>:01/83/050/00689/AM19/                                                                     | RLA File<br>:03/94/040/00622/AM19/   | Lic.No/Date:0310824736<br>26.10.2018      | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                      |                                           |                           |
| Export Item                                                                                           | Qty.                                 | Import Item                               | Qty. recommended (in Kgs) |
| CA/ZN STABILIZER (1001)                                                                               | 1 Kg                                 | STEARIC ACID                              | 0.18                      |
|                                                                                                       |                                      | LIME                                      | 0.37                      |

|                                                                                                       |              |       |
|-------------------------------------------------------------------------------------------------------|--------------|-------|
|                                                                                                       | ZINC OXIDE   | 0.012 |
|                                                                                                       | ZEOLITE      | 0.38  |
|                                                                                                       | ADDITIVE 405 | 0.03  |
|                                                                                                       | ADDITIVE 420 | 0.028 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |              |       |

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| Case No.:68/9/83-ALC1/2018                                                                            | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
| HQ File<br>:01/83/050/00705/AM19/                                                                     | RLA File<br>:03/94/040/00623/AM19/   | Lic.No/Date:0310824737<br>26.10.2018      | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                      |                                           |                           |
| Export Item                                                                                           | Qty.                                 | Import Item                               | Qty. recommended (in Kgs) |
| CA/ZN STABILIZER (1002)                                                                               | 1 Kg                                 | STEARIC ACID                              | 0.1                       |
|                                                                                                       |                                      | LIME                                      | 0.225                     |
|                                                                                                       |                                      | ZINC OXIDE                                | 0.01                      |
|                                                                                                       |                                      | HYDROTALCITE                              | 0.2                       |
|                                                                                                       |                                      | ZEOLITE                                   | 0.2                       |
|                                                                                                       |                                      | POLYETHYLENE WAX                          | 0.15                      |
|                                                                                                       |                                      | ADDITIVE 405                              | 0.05                      |
|                                                                                                       |                                      | ADDITIVE 420                              | 0.065                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                      |                                           |                           |

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| Case No.:8/9/83-ALC1/2018                                                                                                                                    | Party Name:INDOGULF CROPS SCIENCES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File<br>:01/83/050/00645/AM19/                                                                                                                            | RLA File<br>:05/23/040/00292/AM19/         | Lic.No/Date:0510408260<br>26.10.2018      | Defer Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. file sent to (DNM) T.A. The case is re-listed on 30.05.2019 |                                            |                                           |                       |

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| Case No.:40/9/83-ALC1/2018                                                                            | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019   | Status:Case Approved      |
| HQ File<br>:01/83/050/00677/AM19/                                                                     | RLA File<br>:34/24/040/00043/AM19/ | Lic.No/Date:3410044643<br>26.10.2018        | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                    |                                             |                           |
| Export Item                                                                                           | Qty.                               | Import Item                                 | Qty. recommended (in Kgs) |
| AMMONIUM DIMOLYBDATE                                                                                  | 1 Kg                               | Molybdenum Compound On Dry Basis containing | 8.438                     |

|  |                                           |           |
|--|-------------------------------------------|-----------|
|  | Molybdenum Content of 7.5 % i.e 0.633 Kgs |           |
|  | SODA ASH                                  | Not allow |
|  | CAUSTIC LYE                               | Not allow |
|  | SULPHURIC ACID                            | Not allow |
|  | HYDROGEN PEROXIDE                         | 0.433     |
|  | ALAMINE 336 / TRI OCTYLE AMINE            | 0.00156   |
|  | PRIMARY AMINE, N1923                      | 0.00429   |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

| Case No.:41/9/83-ALC1/2018                                                                                                                                                                                                                                                   | Party Name:RUBAMIN LTD.         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                                                | Status:Case Approved      |
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| HQ File :01/83/050/00678/AM19/                                                                                                                                                                                                                                               | RLA File :34/24/040/00118/AM19/ | Lic.No/Date:3410044644<br>26.10.2018                                                     | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                        |                                 |                                                                                          |                           |
| Export Item                                                                                                                                                                                                                                                                  | Qty.                            | Import Item                                                                              | Qty. recommended (in Kgs) |
| SODIUM MOLYBDATE                                                                                                                                                                                                                                                             | 1 Kg                            | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.4408 Kgs. | 5.877                     |
|                                                                                                                                                                                                                                                                              |                                 | Soda Ash                                                                                 | Not allow                 |
|                                                                                                                                                                                                                                                                              |                                 | Sulphuric Acid                                                                           | Not allow                 |
|                                                                                                                                                                                                                                                                              |                                 | Hydrogen Peroxide                                                                        | 0.300                     |
|                                                                                                                                                                                                                                                                              |                                 | Alamine 336 / Tri Octyle Amine                                                           | 0.00156                   |
|                                                                                                                                                                                                                                                                              |                                 | Primary Amine, N1923                                                                     | 0.00429                   |
|                                                                                                                                                                                                                                                                              |                                 | Caustic Lye                                                                              | Not allow                 |
| Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.                           |                                 |                                                                                          |                           |
| Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier. |                                 |                                                                                          |                           |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    |                                                                                                   |                              |
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| 45<br>1 | Case No.:42/9/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                                                         | Status:Case<br>Approved      |
|         | HQ File<br>:01/83/050/00679/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:34/24/040/00156/AM19/ | Lic.No/Date:3410044642<br>26.10.2018                                                              | Defer Date:                  |
|         | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                    |                                                                                                   |                              |
|         | Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Qty.                               | Import Item                                                                                       | Qty. recommended<br>(in Kgs) |
|         | SODIUM MOLYBDATE                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | 1 Kg                               | Molybdenum Compound<br>on dry basis containing<br>molybdenum content of<br>7.5 % i.e. 0.4408 Kgs. | 5.877                        |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Soda Ash                                                                                          | Not allow                    |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Sulphuric Acid                                                                                    | Not allow                    |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Hydrogen Peroxide                                                                                 | 0.300                        |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Alamine 336 / Tri Octyle<br>Amine                                                                 | 0.00156                      |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Primary Amine, N1923                                                                              | 0.00429                      |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Caustic Lye                                                                                       | Not allow                    |
|         | <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |                                    |                                                                                                   |                              |

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| 452 | Case No.:238/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SIDDHI DECOR<br>PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01070/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00228/AM19/  | Lic.No/Date:0810143761<br>26.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                          |

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| 453 | Case No.:532/1/83-ALC1/2019 | Party Name:VISHNU<br>CHEMICALS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| HQ File<br>:01/83/050/01364/AM19/ | RLA File<br>:09/24/040/00335/AM19/ | Lic.No/Date:0910066779<br>26.10.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 454 | Case No.:261/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:CANOPUS WET WIPES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01093/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00186/AM19/           | Lic.No/Date:0710114065<br>30.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                           |                          |

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| 455 | Case No.:476/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01308/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:29/24/040/00003/AM19/                | Lic.No/Date:2910025370<br>30.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                   |                                           |                          |

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| 456 | Case No.:240/1/83-ALC1/2019                                                                                                                                                                                                                                                                                                                                      | Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01072/AM19/                                                                                                                                                                                                                                                                                                                                | RLA File<br>:32/24/040/00037/AM19/                 | Lic.No/Date:3210078724<br>31.10.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O dated 14.01.2019 and D.O. (DG) dated 25.03.2019. The case is re-listed for 30.05.2019. |                                                    |                                           |                          |

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| 457 | Case No.:74/9/83-ALC1/2018                                                                            | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|     | HQ File<br>:01/83/050/00711/AM19/                                                                     | RLA File<br>:34/24/040/00278/AM18/ | Lic.No/Date:3410044664<br>01.11.2018      | Defer Date:               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                    |                                           |                           |
|     | Export Item                                                                                           | Qty.                               | Import Item                               | Qty. recommended (in Kgs) |
|     | AMMONIUM                                                                                              | 1 Kg                               | Molybdenum Compound On                    | 8.438                     |

|             |  |                                                                |           |
|-------------|--|----------------------------------------------------------------|-----------|
| DIMOLYBDATE |  | Dry Basis containing Molybdenum Content of 7.5 % i.e 0.633 Kgs |           |
|             |  | SODA ASH                                                       | Not allow |
|             |  | SULPHURIC ACID                                                 | Not allow |
|             |  | HYDROGEN PEROXIDE                                              | 0.433     |
|             |  | ALAMINE 336 / TRI OCTYLE AMINE                                 | 0.00156   |
|             |  | PRIMARY AMINE, N1923                                           | 0.00429   |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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| 458 | Case No.:29/9/83-ALC1/2018                                                                                                                                                                                                                                                                                                                        | Party Name:VEDANTA LIMITED      | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File :01/83/050/00666/AM19/                                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00418/AM19/ | Lic.No/Date:0510408295<br>01.11.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. issued 29.06.2018. Subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018 issued. The D.O dated 14.02.2019 issued. D.O (DG) dated 25.03.2019 issued.. |                                 |                                           |                      |

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| 459 | Case No.:243/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VIVIMED LABS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01075/AM19/                                                                                                                                                                                                                                                               | RLA File :09/24/040/00342/AM19/ | Lic.No/Date:0910066797<br>01.11.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                 |                                           |                       |

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| 460 | Case No.:14/9/83-ALC1/2018                                                                                                                                         | Party Name:OREN HYDROCARBONS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00651/AM19/                                                                                                                                     | RLA File :04/24/040/00174/AM19/              | Lic.No/Date:0410164855<br>05.11.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed on 30.05.2019. |                                              |                                           |                       |

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| 461 | Case No.:17/9/83-ALC1/2018                                                                                                                                                                                | Party Name:ARCHIDPLY INDUSTRIES LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00654/AM19/                                                                                                                                                                         | RLA File<br>:05/23/040/00320/AM19/  | Lic.No/Date:0510408369<br>06.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to Deptt. of IPP. The case is re-listed on 30.05.2019. |                                     |                                           |                          |

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| 462 | Case No.:244/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01076/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00052/AM19/             | Lic.No/Date:1010060056<br>09.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                           |                          |

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| 463 | Case No.:245/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SHYAM CHEMICALS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01077/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00646/AM19/         | Lic.No/Date:0310824947<br>12.11.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                      |

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| 464 | Case No.:247/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:INDIA PESTICIDES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01079/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:06/24/040/00041/AM19/  | Lic.No/Date:0610039027<br>13.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                          |

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| 465 | Case No.:246/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name:SHITAL INDUSTRIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01078/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:08/24/040/00242/AM19/   | Lic.No/Date:0810143839<br>13.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                      |                                           |                          |

30.05.2019

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| 466 | Case No.:25/9/83-ALC1/2018                                                                            | Party Name:SUDARSHAN<br>CHEMICAL INDUSTRIES<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019    | Status:Case<br>Approved      |
|     | HQ File<br>:01/83/050/00662/AM19/                                                                     | RLA File<br>:31/83/040/00115/AM19/                 | Lic.No/Date:3110067229<br>13.11.2018             | Defer Date:                  |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                                    |                                                  |                              |
|     | Export Item                                                                                           | Qty.                                               | Import Item                                      | Qty. recommended<br>(in Kgs) |
|     | Pigment Yellow 14 (CI<br>No.21095)                                                                    | 1 Kg                                               | 3:3 Dichloro Benzidine<br>Dihydrochlorode (DCBH) | 0.373 Kg                     |
|     |                                                                                                       |                                                    | Aceto Acetyl Ortho Toluidine                     | 0.578 Kg                     |
|     |                                                                                                       |                                                    | Sodium Nitrite                                   | 0.217 Kg                     |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                    |                                                  |                              |

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| 467 | Case No.:6/11/83-ALC1/2018                                                                                                                                                                              | Party Name:KOKUYO<br>CAMLIN LIMITED. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00778/AM19/                                                                                                                                                                       | RLA File<br>:03/94/040/00712/AM19/   | Lic.No/Date:0310825035<br>14.11.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued and subsequent reminder to be issued. the case is re-listed on 30.05.2019. |                                      |                                               |                          |

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| 468 | Case No.:249/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:MULLA ABDUL<br>HUSSAIN SONS, | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01081/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00169/AM19/      | Lic.No/Date:0710114125<br>14.11.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                               |                          |

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| 469 | Case No.:248/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:STIC-ON<br>PAPERS PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01080/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00365/AM19/   | Lic.No/Date:0910066838<br>14.11.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                               |                          |

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| 470 | Case No.:250/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:JAY CHEMICAL INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01082/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00263/AM19/         | Lic.No/Date:0810143895<br>15.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 471 | Case No.:460/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PARIKSHIT DECOR PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01292/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:24/24/040/00028/AM19/ | Lic.No/Date:2410042569<br>16.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 472 | Case No.:5/11/83-ALC1/2018                                                                                                                                                                     | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00777/AM19/                                                                                                                                                              | RLA File<br>:03/94/040/00716/AM19/ | Lic.No/Date:0310825112<br>19.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case, as per decision taken by committee. File sent to (DNM) . The case is re-listed on 30.05.2019. |                                    |                                           |                          |

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| 473                                                                                                    | Case No.:2/11/83-ALC1/2018                                                                            | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved                                |
|                                                                                                        | HQ File<br>:01/83/050/00774/AM19/                                                                     | RLA File<br>:03/94/040/00714/AM19/   | Lic.No/Date:0310825110<br>19.11.2018      | Defer Date:                                         |
|                                                                                                        | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                      |                                           |                                                     |
|                                                                                                        | Export Item                                                                                           | Qty.                                 | Import Item                               | Qty. recommended (in Kgs)                           |
|                                                                                                        | LIQUID TIN STABILIZER                                                                                 | 1 Kg                                 | METHYL TIN                                | 1.05 kg/Kg content contained in the export product. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                       |                                      |                                           |                                                     |

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| 474 | Case No.:3/11/83-ALC1/2018 | Party Name:JAICO ENTERPRISE LLP | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00775/AM19/ | RLA File<br>:03/94/040/00611/AM19/ | Lic.No/Date:0310825121<br>19.11.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**Th Committee considered the case agenda and decided to defer the case, as per decision taken by the committee. File sent to (SK). The case is re-listed for 30.05.2019.

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| 475 | <b>Case No.:</b> 251/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/01083/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00065/AM19/              | Lic.No/Date:1010060061<br>22.11.2018              | Defer<br>Date:30.05.2019     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                                   |                              |

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| 476 | <b>Case No.:</b> 253/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> FUSO GLASS INDIA PVT.LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/01085/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:04/24/040/00126/AM19/           | Lic.No/Date:0410164911<br>26.11.2018              | Defer<br>Date:30.05.2019     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                                   |                              |

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| 477 | <b>Case No.:</b> 461/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> GOODEARTH AGROCHEM PVT.LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/01293/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00022/AM19/             | Lic.No/Date:5010002486<br>26.11.2018              | Defer<br>Date:30.05.2019     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                                   |                              |

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| 478 | <b>Case No.:</b> 51/9/83-ALC1/2018                                                                                                                                                        | <b>Party Name:</b> GREENLAM INDUSTRIES LIMITED. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | HQ File<br>:01/83/050/00688/AM19/                                                                                                                                                         | RLA File<br>:05/23/040/00367/AM19/              | Lic.No/Date:0510408644<br>27.11.2018              | Defer<br>Date:30.05.2019     |
|     | <b>Decision :</b> The committee considered the case as per agenda to defer the case, as per decision taken by the committee. File sen to Deptt. of IPP. The case is listed on 30.05.2019. |                                                 |                                                   |                              |

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| 479 | <b>Case No.:</b> 254/1/83-ALC1/2019 | <b>Party Name:</b> PLANT LIPIDS PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
|     | HQ File                             | RLA File                                        | Lic.No/Date:1010060067                            | Defer                        |

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| :01/83/050/01086/AM19/                                                                                                                                                                                                                                                                       | :10/24/040/00068/AM19/ | 27.11.2018 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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| 480 | Case No.:511/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:RAVI DYEWARE CO. PVT. LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01343/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00850/AM19/     | Lic.No/Date:0310825245<br>27.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 481 | Case No.:255/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01087/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00669/AM19/    | Lic.No/Date:0310825248<br>27.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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| 482 | Case No.:462/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:MANMOHAN MINERALS & CHEMICALS PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01294/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00023/AM19/                | Lic.No/Date:5010002487<br>28.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                   |                                           |                          |

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| 483 | Case No.:256/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:NAV NIRMAN FORMWORKS SYSTEMS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case deferred |
|     | HQ File<br>:01/83/050/01088/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00407/AM19/              | Lic.No/Date:0910066916<br>28.11.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                           |                      |

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| 484 | Case No.:33/10/83-ALC1/2018 | Party Name:VIDHI SPECIALTY FOOD | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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|                                                                                                                                                                                                                                                                                              | INGREDIENTS LIMITED                | 04.04.2019                           |                          |
| HQ File<br>:01/83/050/00753/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00881/AM19/ | Lic.No/Date:0310825270<br>28.11.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:529/1/83-ALC1/2019                                                                            | Party Name:SUKASO<br>CERACOLORS PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/01361/AM19/                                                                      | RLA File<br>:09/24/040/00416/AM19/      | Lic.No/Date:0910066918<br>29.11.2018          | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                         |                                               |                              |
| Export Item                                                                                            | Qty.                                    | Import Item                                   | Qty. recommended<br>(in Kgs) |
| Prepared Opacifier                                                                                     | 1 MT                                    | Zircon Sand                                   | 0.945 Mt                     |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                         |                                               |                              |

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| Case No.:259/1/83-ALC1/2019                                                                                     | Party Name:LOPAREX INDIA<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019                                                                                    | Status:Case<br>Approved                                         |
| HQ File<br>:01/83/050/01091/AM19/                                                                               | RLA File<br>:03/95/040/00879/AM19/          | Lic.No/Date:0310825304<br>30.11.2018                                                                                             | Defer Date:                                                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:           |                                             |                                                                                                                                  |                                                                 |
| Export Item                                                                                                     | Qty.                                        | Import Item                                                                                                                      | Qty. recommended<br>(in Kgs)                                    |
| RELEASE LINERS (ONE<br>SIDE SILICONE COATED<br>PAPER) 60 - 65 GSM + / -<br>10% 100000.000 KGS<br>1666666.67 SQM |                                             | GLASSINE RELEASE BASE<br>PAPER IN JUMBO ROLL OF<br>RELEVANT GSM (60 TO 65<br>GSM + / - 10%)<br>105000.000 KGS<br>1750000.000 SQM | 1.04 Sq.MT/Sq.MT<br>content contained in<br>the export product. |
|                                                                                                                 |                                             | SILICONE POLYMER                                                                                                                 | As applied                                                      |
|                                                                                                                 |                                             | CATALYST FOR SILICONE                                                                                                            | As applied                                                      |
|                                                                                                                 |                                             | CROSS LINKER FOR<br>SILICONE                                                                                                     | As applied                                                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.          |                                             |                                                                                                                                  |                                                                 |

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| Case No.:257/1/83-<br>ALC1/2019 | Party Name:SALASAR<br>LAMINATES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
| HQ File                         | RLA File                                | Lic.No/Date:0810144001                        | Defer                   |

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| :01/83/050/01089/AM19/ | :08/24/040/00021/AM19/ | 30.11.2018 | Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 488 | Case No.:258/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SALASAR LAMINATES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01090/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00331/AM18/   | Lic.No/Date:0810144002<br>30.11.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                           |                          |

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| 489 | Case No.:415/1/83-ALC1/2019                                                                                                                                                                                                                 | Party Name:J.J.PLASTALLOY PVT LTD  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved     |
|     | HQ File<br>:01/83/050/01247/AM19/                                                                                                                                                                                                           | RLA File<br>:15/24/040/00011/AM19/ | Lic.No/Date:1510022168<br>03.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                    |                                           |                          |

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| 490 | Case No.:260/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SATYAM POLY PLAST       | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01092/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:13/24/040/00117/AM19/ | Lic.No/Date:1310049140<br>03.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 491 | Case No.:21/10/83-ALC1/2018                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00741/AM19/                                                                                                                                                                                 | RLA File<br>:03/95/040/00774/AM19/      | Lic.No/Date:0310825359<br>03.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019. Reply received from the firm. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                         |                                           |                          |

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| 492 | Case No.:38/11/83- | Party Name:BRAKEWEL | Meet No/Date:1/83- | Status:Case |
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| ALC1/2018                                                                                                                                                                                            | AUTOMOTIVE COMPONENTS(I)P.LTD.     | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/00810/AM19/                                                                                                                                                                    | RLA File<br>:05/23/040/00332/AM19/ | Lic.No/Date:0510408745<br>04.12.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case as decision taken by the committee. File sent to Deptt. of IPP. The case is re-listed on 30.05.2019. |                                    |                                      |                          |

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| Case No.:42/10/83-<br>ALC1/2018                                                                                                                                                                           | Party Name:SWASTIK<br>PLASTOALLOYS PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00762/AM19/                                                                                                                                                                         | RLA File<br>:02/24/040/00126/AM19/                    | Lic.No/Date:0210208832<br>04.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. D/L dated 2.05.2019 issued. The case is re-listed on 30.05.2019. |                                                       |                                               |                          |

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| Case No.:264/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:ELITE<br>LAMINATES PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01096/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00429/AM19/    | Lic.No/Date:0910066941<br>05.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                               |                          |

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| Case No.:265/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:HERBOCHEM<br>INDUSTRIES | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01097/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:06/24/040/00050/AM19/ | Lic.No/Date:0610039048<br>05.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| Case No.:266/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:MESO CARBON<br>INDIA PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01098/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00299/AM19/        | Lic.No/Date:0810144034<br>05.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 497 | Case No.:24/10/83- | Party Name:RAAH HOME | Meet No/Date:1/83- | Status:Case |
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| ALC1/2018                                                                                                                                                         | SOLUTIONS LLP                      | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/00744/AM19/                                                                                                                                 | RLA File<br>:03/95/040/00914/AM19/ | Lic.No/Date:0310825450<br>05.12.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:69/9/83-ALC1/2018        | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00706/AM19/ | RLA File<br>:05/24/040/00494/AM19/                                  | Lic.No/Date:0510408756<br>05.12.2018          | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                               | Qty.     | Import Item                                                              | Qty. recommended<br>(in Kgs) |
|-------------------------------------------|----------|--------------------------------------------------------------------------|------------------------------|
| Expert Care Intense<br>Nourish Foot cream | 15000 Kg | MYRISTYL ALCOHOL                                                         | 408.0                        |
| Expert Care Hard Skin<br>Foot cream       | 5000 Kg  | Fragrance Refresh<br>(162192)                                            | 40.8                         |
|                                           |          | Dragosantol 100<br>(Bisabolol)                                           | 20.4                         |
|                                           |          | Paraffin Wax 60-63                                                       | 204.0                        |
|                                           |          | LIQUID PARAFFIN BP                                                       | 1632.0                       |
|                                           |          | ALLANTOIN                                                                | 20.4                         |
|                                           |          | Tegocare 450                                                             | 714.0                        |
|                                           |          | Tegin M Glyceryl Stearate<br>Veg                                         | 510.0                        |
|                                           |          | Xiameter PMX0345<br>Cyclosiloxane<br>(Cyclopentasiloxane (DC-<br>0345))  | 816.0                        |
|                                           |          | Vitamin E Acetate<br>(Tocopheryl Acetate)                                | 20.4                         |
|                                           |          | Xiameter PMX200 Silicone<br>Fluid 100CS (Dimethicone<br>DC-200, 100 cSt) | 204.0                        |
|                                           |          | Glycerin BP/EP/USP<br>(Glycerol)                                         | 5100.0                       |
|                                           |          | D-Panthenol USP                                                          | 204.0                        |
|                                           |          | Euxyl K340                                                               | 204.0                        |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                   |                                      |                                               |                          |
|-----|-----------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| 499 | Case No.:263/1/83-<br>ALC1/2019   | Party Name:STIC-ON<br>PAPERS PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01095/AM19/ | RLA File<br>:09/24/040/00414/AM19/   | Lic.No/Date:0910066939<br>05.12.2018          | Defer<br>Date:30.05.2019 |

**Decision :** The committee considered the case as per agenda and decided to defer the case. D/L dated 30.04.2019. The case re-listed on 30.05.2019.

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| 500 | Case No.:73/9/83-ALC1/2018                                                                                                                                                                                                                                                                                                                                             | Party Name:VEDANTA LIMITED         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00710/AM19/                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00489/AM19/ | Lic.No/Date:0510408755<br>05.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. dated 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O dated 14.01.2019 issued. D.O (DG) dated 25.03.2019. The case is re-listed on 30.05.2019. |                                    |                                           |                          |

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| 501 | Case No.:26/11/83-ALC1/2018                                                                                                                                                                           | Party Name:BHANU DYES PVT.LTD.     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00798/AM19/                                                                                                                                                                     | RLA File<br>:03/94/040/00762/AM19/ | Lic.No/Date:0310825525<br>07.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The committee considered the case as per agenda and decided to defer the case as per decision taken by committee. File sent to Deptt. of IPP. The case is re-listed on 30.05.2019.. |                                    |                                           |                          |

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| 502 | Case No.:463/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:LUK PLASTCON LIMITED    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01295/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00020/AM19/ | Lic.No/Date:5010002488<br>10.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 503 | Case No.:9/10/83-ALC1/2018                                                                                                                                                                         | Party Name:BOS NATURAL FLAVORS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00729/AM19/                                                                                                                                                                  | RLA File<br>:10/24/040/00073/AM19/       | Lic.No/Date:1010060082<br>11.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. Reply is awaited from the firm. The case is re-listed on 30.05.2019. |                                          |                                           |                          |

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|-----|----------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 504 | Case No.:492/1/83-ALC1/2019                                                                  | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01324/AM19/                                                            | RLA File<br>:03/94/040/00755/AM19/ | Lic.No/Date:0310825565<br>11.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                    |                                           |                          |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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|--------------------------------|----------------------------------------|-------------------------------------------|----------------------|
| Case No.:490/1/83-ALC1/2019    | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File :01/83/050/01322/AM19/ | RLA File :03/94/040/00751/AM19/        | Lic.No/Date:0310825609<br>11.12.2018      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                                                                                              | Qty./Kg  | Import Item | Qty. recommended (in Kgs) |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|-------------|---------------------------|
| 5% PALLADIUM ON CALCIUM CARBONATE CATALYST ( NET CONTENT OF PALLADIUM- 25.00 KGS )                                                                                                       | 500 Kg   | PALLADIUM   | 150.378 Kg                |
| 20% PALLADIUM HYDROXIDE ON CARBON CATALYST ( NET CONTENT OF PALLADIUM- 60.00 KGS )                                                                                                       | 300 Kg   |             |                           |
| TRIS ( DIBENZYLIDENEACETONE ) DIPALLADIUM ( O ) ( CAS NO. 51364- 51-3 ) ( PALLADIUM CONTENT 22% -23.50% ) ( NET CONTENT OF PALLADIUM- 23.50 KGS )                                        | 100 Kg   |             |                           |
| 1,1-BIS ( DIPHENYLPHOPHINO FERROCENE ) PALLADIUM ( II ) DICHLORIDE DICHLOROMETHANE ADDUCT ( CAS NO. 95464- 05-4 ) ( PD CONTENT 12.90% - 13.10% ) ( NET CONTENT OF PALLADIUM- 13.10 KGS ) | 100 Kg   |             |                           |
| TETRAKIS ( TRIPHENYLPHOSPHINE ) PALLADIUM ( O ) ( CAS NO 14221-01-3 ) ( PALLADIUM CONTENT 9%-9.21% ) ( NET CONTENT OF PALLADIUM- 23.03 KGS )                                             | 250.0 Kg |             |                           |
| 10% PALLADIUM                                                                                                                                                                            | 50 Kg    |             |                           |

|                                                                                                       |  |  |
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| HYDROXIDE ON CARBON CATALYST<br>( NET CONTENT OF PALLADIUM- 5.00 KGS )                                |  |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |  |  |

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| Case No.:491/1/83-ALC1/2019    | Party Name: HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File :01/83/050/01323/AM19/ | RLA File :03/94/040/00752/AM19/         | Lic.No/Date:0310825610<br>11.12.2018      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                                                                                                                         | Qty.    | Import Item      | Qty. recommended (in Kgs) |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------|------------------|---------------------------|
| PALLADIUM ( II ) ACETATE<br>( PALLADIUM CONTENT 47% - 48.50% )<br>( NET CONTENT OF PALLADIUM- 97.00 KGS )                                                           | 200 Kg  | PALLADIUM        | 641.19 Kg                 |
| 1% PLATINUM ON CARBON CATALYST<br>( NET CONTENT OF PLATINUM- 2.00 KGS AND ACTIVATED CARBON- 198.00 KGS )                                                            | 200 kg  | PALLADIUM        | 2.01 Kg                   |
| 1,1-BIS ( DIPHENYLPHOSPHINO FERROCENE )<br>DICHLOROPALLADIUM ( II ) ( CAS NO. 72287-26-4 ) ( PD CONTENT 13.50%- 15.50% )<br>( NET CONTENT OF PALLADIUM- 31.00 KGS ) | 200 Kg  | ACTIVATED CARBON | 246.75 Kg                 |
| PALLADIUM CHLORIDE ( PALLADIUM CONTENT 18.00% - 30.00% )<br>( NET CONTENT OF PALLADIUM- 510.00 KGS )                                                                | 1700 Kg | RHODIUM          | 3.015 Kg                  |
| 5% RHODIUM ON CARBON CATALYST<br>( NET CONTENT OF RHODIUM- 1.00 KGS AND ACTIVATED CARBON- 19.00 KGS )                                                               | 20 Kg   |                  |                           |
| 62/0- 10% RHODIUM ON                                                                                                                                                |         |                  |                           |

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|--------------------------------------------------------------------------------------------------|-------|--|
| CARBON CATALYST<br>( NET CONTENT OF<br>RHODIUM- 2.00 KGS AND<br>ACTIVATED CARBON-<br>18.00 KGS ) | 20 Kg |  |
|--------------------------------------------------------------------------------------------------|-------|--|

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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|----------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 507                                                                                                                                                      | Case No.:11/11/83-<br>ALC1/2018   | Party Name:SUDEEP<br>PHARMA PRIVATE LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                          | HQ File<br>:01/83/050/00783/AM19/ | RLA File<br>:34/24/040/00265/AM19/        | Lic.No/Date:3410044748<br>11.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. The case is re-listed for 30.05.2019. |                                   |                                           |                                               |                          |

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| 508                                                                                                                                                                                                                                                                                          | Case No.:313/1/83-<br>ALC1/2019   | Party Name:KHYATI<br>CHEMICALS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01145/AM19/ | RLA File<br>:08/24/040/00177/AM19/       | Lic.No/Date:0810144072<br>12.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                          |                                               |                          |

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| 509                                                                                                                                                                                                                                                                                          | Case No.:267/1/83-<br>ALC1/2019   | Party Name:PALA DECOR<br>PVT. LTD  | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01099/AM19/ | RLA File<br>:05/24/040/00492/AM19/ | Lic.No/Date:0510408879<br>12.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                               |                          |

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| 510                                                                                                                                                                                                                                                                                          | Case No.:268/1/83-ALC1/2019       | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01100/AM19/ | RLA File<br>:05/24/040/00504/AM19/                                  | Lic.No/Date:0510408882<br>12.12.2018          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                                     |                                               |                         |

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|-----|-----------------------------|--------------------------------------------|---------------------------------|-------------------------|
| 511 | Case No.:271/1/83-ALC1/2019 | Party Name:RECKITT<br>BENCKISER HEALTHCARE | Meet No/Date:1/83-<br>ALC1/2019 | Status:Case<br>Deferred |
|-----|-----------------------------|--------------------------------------------|---------------------------------|-------------------------|



|                                   |                                    |                                      |             |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|
|                                   | INDIA PRIVATE LIMITED              | 04.04.2019                           |             |
| HQ File<br>:01/83/050/01103/AM19/ | RLA File<br>:05/24/040/00505/AM19/ | Lic.No/Date:0510408881<br>12.12.2018 | Defer Date: |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 512 | Case No.:275/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SYNTHITE<br>INDUSTRIES PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01107/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00067/AM19/                   | Lic.No/Date:1010060085<br>12.12.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                      |                                               |                          |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 513 | Case No.:269/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:UNIVERSAL<br>OLEORESINS | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01101/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00074/AM19/ | Lic.No/Date:1010060086<br>12.12.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| 514 | Case No.:270/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:SUDEEP<br>PHARMA PRIVATE LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01102/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00396/AM18/        | Lic.No/Date:3410044755<br>13.12.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 515 | Case No.:289/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:AGROW ALLIED<br>VENTURES PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01121/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00405/AM19/                     | Lic.No/Date:0510408939<br>17.12.2018          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                        |                                               |                          |

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| 516                                                                                                                                                                | Case No.:17/11/83-ALC1/2018       | Party Name:ARUNAYA ORGANICS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                    | HQ File<br>:01/83/050/00789/AM19/ | RLA File<br>:08/24/040/00290/AM19/    | Lic.No/Date:0810144089<br>17.12.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed on 30.05.2019. |                                   |                                       |                                           |                          |

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| 517                                                                                                                                                                                                                                                                                          | Case No.:516/1/83-ALC1/2019       | Party Name:LOPAREX INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01348/AM19/ | RLA File<br>:03/95/040/00975/AM19/       | Lic.No/Date:0310825695<br>17.12.2018      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                          |                                           |                      |

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| 518                                                                                                                                                                                                                                                                                          | Case No.:272/1/83-ALC1/2019       | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01104/AM19/ | RLA File<br>:05/24/040/00516/AM19/                            | Lic.No/Date:0510408942<br>17.12.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                               |                                           |                          |

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| 519                                                                                                                                                                                                                                                                                          | Case No.:512/1/83-ALC1/2019       | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01344/AM19/ | RLA File<br>:03/95/040/00903/AM19/         | Lic.No/Date:0310825688<br>17.12.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                           |                          |

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| 520                                                                                                                                                                                                                                                                                          | Case No.:517/1/83-ALC1/2019       | Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01349/AM19/ | RLA File<br>:03/95/040/00972/AM19/                  | Lic.No/Date:0310825687<br>17.12.2018      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                     |                                           |                          |

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| 521 | Case No.:276/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KLJ ORGANIC LTD         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01108/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00408/AM19/ | Lic.No/Date:0510408976<br>18.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 522 | Case No.:515/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:UNITOP CHEMICALS PVT. LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01347/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00953/AM19/       | Lic.No/Date:0310825717<br>18.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                          |                                           |                          |

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| 523 | Case No.:273/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:UPL LTD.                | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01105/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00865/AM19/ | Lic.No/Date:0310825723<br>18.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 524 | Case No.:274/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:UPL LTD.                | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01106/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00742/AM19/ | Lic.No/Date:0310825724<br>18.12.2018      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 525 | Case No.:349/1/83-ALC1/2019                                                                                                                                                          | Party Name:UPL LTD.                | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01181/AM19/                                                                                                                                                    | RLA File<br>:03/95/040/00880/AM19/ | Lic.No/Date:0310825725<br>18.12.2018      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                    |                                           |                      |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 526 | Case No.:12/11/83-ALC1/2018                                                                             | Party Name:PHILODEN INDUSTRIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File :01/83/050/00784/AM19/                                                                          | RLA File :34/24/040/00273/AM19/        | Lic.No/Date:3410044773<br>19.12.2018      | Defer Date:30.05.2019    |
|     | <b>Decision :</b> : The Committee considered the case as per agenda and decided to ratify the as under: |                                        |                                           |                          |
|     | Export Item                                                                                             | Qty.                                   | Import Item                               | Qty. recommended (in kg) |
|     | COLOURING MATTERS:SOLVENT VIOLET 13 POWDER                                                              | 1 Kg                                   | QUINIZARINE (96%) POWDER                  | 0.844 Kg                 |
|     |                                                                                                         |                                        | PARA TOLUIDINE SOLID                      | 0.433 Kg                 |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE   |                                        |                                           |                          |

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| 527 | Case No.:9/11/83-ALC1/2018                                                                                                                                        | Party Name:EAGLE PRESS PRIVATE LIMITED, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00781/AM19/                                                                                                                                    | RLA File :04/24/040/00209/AM19/         | Lic.No/Date:0410165028<br>20.12.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed on 30.05.2019. |                                         |                                           |                       |

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| 528 | Case No.:495/1/83-ALC1/2019                                                                           | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved     |
|     | HQ File :01/83/050/01327/AM19/                                                                        | RLA File :03/94/040/00792/AM19/                   | Lic.No/Date:0310825825<br>20.12.2018      | Defer Date:              |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                                   |                                           |                          |
|     | Export Item                                                                                           | Qty.                                              | Import Item                               | Qty. recommended (in Mt) |
|     | RELEASE PAPER 120 GSM + / - 10%                                                                       | 78.750 MT                                         | GLASSINE PAPER 120 GSM + / - 10%          | 78 MT                    |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                   |                                           |                          |

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| 529 | Case No.:496/1/83-ALC1/2019                                                                           | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved     |
|     | HQ File :01/83/050/01328/AM19/                                                                        | RLA File :03/94/040/00795/AM19/                   | Lic.No/Date:0310825824<br>20.12.2018      | Defer Date:              |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                                   |                                           |                          |
|     | Export Item                                                                                           | Qty.                                              | Import Item                               | Qty. recommended (in Mt) |
|     | RELEASE PAPER 90 GSM + / - 10%                                                                        | 50.000 MT                                         | GLASSINE PAPER 90GSM + / - 10%            | 52 MT                    |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                   |                                           |                          |

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| 530 | Case No.:494/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GODREJ INDUSTRIES LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01326/AM19/                                                                                                                                                                                                                                                               | RLA File :03/94/040/00791/AM19/    | Lic.No/Date:0310825815<br>20.12.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                       |

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| 531 | Case No.:277/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01109/AM19/                                                                                                                                                                                                                                                               | RLA File :08/24/040/00160/AM19/       | Lic.No/Date:0810144117<br>20.12.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                       |

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| 532 | Case No.:278/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01110/AM19/                                                                                                                                                                                                                                                               | RLA File :08/24/040/00285/AM19/       | Lic.No/Date:0810144118<br>20.12.2018      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                       |

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| 533 | Case No.:279/1/83-ALC1/2019 | Party Name:MATANGI INDUSTRIES LLP | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/01111/AM19/ | RLA File<br>:08/24/040/00196/AM19/ | Lic.No/Date:0810144120<br>20.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:282/1/83-<br>ALC1/2019 | Party Name:PAYAL<br>POLYPLAST PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| 534 HQ File<br>:01/83/050/01114/AM19/ | RLA File<br>:05/24/040/00513/AM19/ | Lic.No/Date:0510409019<br>20.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:280/1/83-<br>ALC1/2019 | Party Name:SHITAL<br>INDUSTRIES PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| 535 HQ File<br>:01/83/050/01112/AM19/ | RLA File<br>:08/24/040/00275/AM19/ | Lic.No/Date:0810144121<br>20.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:281/1/83-<br>ALC1/2019 | Party Name:STIC-ON<br>PAPERS PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| 536 HQ File<br>:01/83/050/01113/AM19/ | RLA File<br>:09/24/040/00456/AM19/ | Lic.No/Date:0910066984<br>20.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:284/1/83-<br>ALC1/2019 | Party Name:ARJUNA<br>NATURAL LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| 537 HQ File<br>:01/83/050/01116/AM19/ | RLA File<br>:10/24/040/00083/AM19/ | Lic.No/Date:1010060089<br>21.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :**The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 538 Case No.:285/1/83- | Party Name:BIOINGREDIA | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | NATURAL PRIVATE LIMITED            | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01117/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00080/AM19/ | Lic.No/Date:1010060091<br>21.12.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:493/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01325/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00786/AM19/ | Lic.No/Date:0310825881<br>21.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| Case No.:464/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:MARUTI MICA             | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01296/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:24/24/040/00045/AM19/ | Lic.No/Date:2410042607<br>21.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| Case No.:22/11/83-<br>ALC1/2018                                                                       | Party Name:POLYGEL INDUSTRIES PVT.LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved  |
| HQ File<br>:01/83/050/00794/AM19/                                                                     | RLA File<br>:03/95/040/00970/AM19/    | Lic.No/Date:0310825888<br>24.12.2018          | Defer Date:              |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                       |                                               |                          |
| Export Item                                                                                           | Qty.                                  | Import Item                                   | Qty. recommended (in Kg) |
| CAB CATALYST                                                                                          | 1 Kg                                  | VANADIUM OXYTRICHLORIDE                       | 0.084                    |
|                                                                                                       |                                       | TITANIUM TETRACHLORIDE                        | 0.25                     |
|                                                                                                       |                                       | PROPRIETARY MODIFIER (ADDITINE)               | 0.001                    |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE   |                                       |                                               |                          |

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| Case No.:286/1/83-<br>ALC1/2019 | Party Name:SURYA PANEL PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| HQ File<br>:01/83/050/01118/AM19/ | RLA File<br>:08/24/040/00312/AM19/ | Lic.No/Date:0810144159<br>24.12.2018 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:514/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:UPL LTD.                | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01346/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00929/AM19/ | Lic.No/Date:0310825893<br>24.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| Case No.:530/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:BHAGIRADHA<br>CHEMICALS &<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01362/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00462/AM19/                         | Lic.No/Date:0910066999<br>26.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                            |                                               |                          |

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| Case No.:2/1/83-ALC1/2019                                                                                                                                                                                                                                                                    | Party Name:K.K.PAPER<br>PRODUCTS   | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00834/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00425/AM19/ | Lic.No/Date:0510409081<br>26.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                               |                          |

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| Case No.:32/11/83-<br>ALC1/2018                                                                                                                                                                                                                                                              | Party Name:FOAMTECH<br>ANTIFIRE COMPANY | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00804/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00413/AM19/      | Lic.No/Date:0510409107<br>27.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                               |                          |

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| Case No.:287/1/83- | Party Name:INDIA | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | PESTICIDES LIMITED                 | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01119/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:06/24/040/00055/AM19/ | Lic.No/Date:0610039073<br>27.12.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 548                                                                                                                                                                          | Case No.:20/11/83-ALC1/2018       | Party Name:J K PARAS<br>POLYCOATS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deffered |
|                                                                                                                                                                              | HQ File<br>:01/83/050/00792/AM19/ | RLA File<br>:05/23/040/00398/AM19/        | Lic.No/Date:0510409104<br>27.12.2018          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and deciddd to defer the case as per decision taken by the committee. The case is re-listed on 30.05.2019. |                                   |                                           |                                               |                         |

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| 549                                                                                                                                                                                                                                                                                          | Case No.:1/1/83-ALC1/2019         | Party Name:VINTY IMPEX<br>PVT LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deffered  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00833/AM19/ | RLA File<br>:05/24/040/00543/AM19/  | Lic.No/Date:0510409093<br>27.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                     |                                               |                          |

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| 550                                                                                                                                                                                                  | Case No.:46/10/83-<br>ALC1/2018   | Party Name:BOS NATURAL<br>FLAVORS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deffered  |
|                                                                                                                                                                                                      | HQ File<br>:01/83/050/00766/AM19/ | RLA File<br>:10/24/040/00084/AM19/          | Lic.No/Date:1010060094<br>28.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to call for the firm for Personal hearing dated 04.04.2019, not attended the P.H. The case is re-listed on 30.05.2019. |                                   |                                             |                                               |                          |

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| 551                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:30/11/83-<br>ALC1/2018   | Party Name:CERADECOR<br>INDIA PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deffered  |
|                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/83/050/00802/AM19/ | RLA File<br>:05/23/040/00422/AM19/      | Lic.No/Date:0510409131<br>28.12.2018          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case . As per decision taken by the committee. File sent to (SK) T.A. The case is re-listed on 30.05.2019.observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                         |                                               |                          |

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| 552 | Case No.:31/11/83- | Party Name:HPL ADDITIVES | Meet No/Date:1/83- | Status:Case |
|-----|--------------------|--------------------------|--------------------|-------------|

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| ALC1/2018                                                                                                                                               | LIMITED(FORMERLY KNOWN HIGH POLYMER | ALC1/2019<br>04.04.2019              | deferred                 |
| HQ File<br>:01/83/050/00803/AM19/                                                                                                                       | RLA File<br>:05/23/040/00426/AM19/  | Lic.No/Date:0510409117<br>28.12.2018 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The committee considered the case as per agenda decided to defer the case. file sent to (SK) T.A. The case is re-listed on 30.05.2019 |                                     |                                      |                          |

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| Case No.:290/1/83-ALC1/2019       | Party Name: CYTECH COATINGS PVT.LTD.                                                                                                                                                                                                                                                         | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
| HQ File<br>:01/83/050/01122/AM19/ | RLA File<br>:52/24/040/00074/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:5210042896<br>31.12.2018      | Defer<br>Date:30.05.2019 |
| 553                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                          |

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| Case No.:291/1/83-ALC1/2019       | Party Name:KONKAN SPECIALITY POLYPRODUCTS PRIVATE LIMITED                                                                                                                                                                                                                                    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
| HQ File<br>:01/83/050/01123/AM19/ | RLA File<br>:07/24/040/00079/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0710114347<br>31.12.2018      | Defer Date:          |
| 554                               | <b>Decision:</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                           |                      |

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| Case No.:52/10/83-ALC1/2018       | Party Name:AAPT DISTRIBUTION PRIVATE LIMITED                                                                                                                                                                                   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
| HQ File<br>:01/83/050/00772/AM19/ | RLA File<br>:04/24/040/00215/AM19/                                                                                                                                                                                             | Lic.No/Date:0410165053<br>01.01.2019      | Defer Date:          |
| 555                               | <b>Decision:</b> The Committee considered the case as per agenda and decided to defer the case . As per decision taken by the committee. D/L dated 01.05.2019. File sent to Deptt,of IPP. The case is re-listed on 30.05.2019. |                                           |                      |

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|-----------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| Case No.:465/1/83-ALC1/2019       | Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED                                                                                                                                                                                                                                                  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
| HQ File<br>:01/83/050/01297/AM19/ | RLA File<br>:50/24/040/00024/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:5010002498<br>01.01.2019      | Defer Date:          |
| 556                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                      |

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| 557 | Case No.:466/1/83-ALC1/2019 | Party Name:BAJAJ | Meet No/Date:1/83- | Status:Case |
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|                                   | POLYBLENDS PRIVATE LIMITED         | ALC1/2019<br>04.04.2019              | Deferred    |
| HQ File<br>:01/83/050/01298/AM19/ | RLA File<br>:50/24/040/00025/AM19/ | Lic.No/Date:5010002499<br>01.01.2019 | Defer Date: |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| Case No.:497/1/83-ALC1/2019       | Party Name:GRINDWELL<br>NORTON LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/01329/AM19/ | RLA File<br>:03/94/040/00797/AM19/ | Lic.No/Date:0310826045<br>01.01.2019          | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item       | Qty./Sq.meter | Import Item                                                                    | Qty. recommended<br>(in Kg) |
|-------------------|---------------|--------------------------------------------------------------------------------|-----------------------------|
| GlasGrid GG 100KN | 1 Sq.meter    | GLASS ROVING 2400<br>TEX                                                       | 0.371315                    |
|                   |               | POLYESTER YARN 235<br>DTEX ( STITCHING<br>YARN )                               | 0.010835                    |
|                   |               | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>SECONDARY<br>(APPRETAN PL10077<br>LIQ) | 0.036815                    |
|                   |               | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>TERTIARY (MICHEM<br>PRIME 4983-40R)    | 0.018308                    |
|                   |               | AQUEOUS WAX<br>DISPERSION (<br>HYDROCER 145)                                   | 0.006457                    |
|                   |               | ANTI OXIDANT<br>(ANTIOX L-50S)                                                 | 0.000487                    |
|                   |               | PRESSURE SENSITIVE<br>GLUE                                                     | 0.001000                    |
|                   |               | ACRYLIC BINDER<br>PRIMARY (ACRONAL A<br>684)                                   | 0.075110                    |
| GlasGrid CGL 50KN | 1 Sq.meter    | GLASS ROVING 2400<br>TEX                                                       | 0.630315                    |
|                   |               | POLYESTER YARN 235<br>DTEX ( STITCHING<br>YARN )                               | 0.016335                    |
|                   |               | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>SECONDARY<br>(APPRETAN PL10077<br>LIQ) | 0.055315                    |

|                    |            |                                                                                |          |
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|                    |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>TERTIARY (MICHEM<br>PRIME 4983-40R)    | 0.027508 |
|                    |            | AQUEOUS WAX<br>DISPERSION ( HYDROCER 145)                                      | 0.009757 |
|                    |            | ANTI OXIDANT<br>(ANTIOX L-50S)                                                 | 0.000787 |
|                    |            | ACRYLIC BINDER<br>PRIMARY (ACRONAL A<br>684)                                   | 0.112910 |
| GlasGrid CGL 100KN | 1 Sq.meter | GLASS ROVING 2400<br>TEX                                                       | 0.696300 |
|                    |            | POLYESTER YARN 235<br>DTEX ( STITCHING<br>YARN )                               | 0.020150 |
|                    |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>SECONDARY<br>(APPRETAN PL10077<br>LIQ) | 0.068450 |
|                    |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>TERTIARY (MICHEM<br>PRIME 4983-40R)    | 0.034040 |
|                    |            | AQUEOUS WAX<br>DISPERSION ( HYDROCER 145)                                      | 0.006500 |
|                    |            | ANTI OXIDANT<br>(ANTIOX L-50S)                                                 | 0.000500 |
|                    |            | ACRYLIC BINDER<br>PRIMARY (ACRONAL A<br>684)                                   | 0.075500 |
| GlasGrid CG 50KN   | 1 Sq.meter | GLASS ROVING 2400<br>TEX                                                       | 0.128000 |
|                    |            | POLYESTER YARN 235<br>DTEX ( STITCHING<br>YARN )                               | 0.005400 |
|                    |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>SECONDARY<br>(APPRETAN PL10077<br>LIQ) | 0.018500 |
|                    |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>TERTIARY (MICHEM<br>PRIME 4983-40R)    | 0.009200 |
|                    |            | AQUEOUS WAX<br>DISPERSION ( HYDROCER 145)                                      | 0.003200 |
|                    |            | ANTI OXIDANT<br>(ANTIOX L-50S)                                                 | 0.000200 |

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|                                                                                                          |            | ACRYLIC BINDER<br>PRIMARY (ACRONAL A<br>684)                                   | 0.037700 |
| GlasGrid GG 100KN                                                                                        | 1 Sq.meter | GLASS ROVING 2400<br>TEX                                                       | 0.380000 |
|                                                                                                          |            | POLYESTER YARN 235<br>DTEX ( STITCHING<br>YARN )                               | 0.010900 |
|                                                                                                          |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>SECONDARY<br>(APPRETAN PL10077<br>LIQ) | 0.037000 |
|                                                                                                          |            | ACRYLIC BINDER<br>AQUEOUS DISPERSION<br>TERTIARY (MICHEM<br>PRIME 4983-40R)    | 0.018400 |
|                                                                                                          |            | AQUEOUS WAX<br>DISPERSION (<br>HYDROCER 145)                                   | 0.006500 |
|                                                                                                          |            | ANTI OXIDANT<br>(ANTIOX L-50S)                                                 | 0.000500 |
|                                                                                                          |            | ACRYLIC BINDER<br>PRIMARY (ACRONAL A<br>684)                                   | 0.075500 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |            |                                                                                |          |

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| Case No.:292/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:KIRI<br>INDUSTRIES LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01124/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00323/AM19/  | Lic.No/Date:0810144200<br>01.01.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                               |                          |

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| Case No.:498/1/83-<br>ALC1/2019                                                                       | Party Name:KRISHNA<br>ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved     |
| HQ File<br>:01/83/050/01330/AM19/                                                                     | RLA File<br>:03/94/040/00810/AM19/           | Lic.No/Date:0310826044<br>01.01.2019          | Defer<br>Date:30.05.2019    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                              |                                               |                             |
| Export Item                                                                                           | Qty.                                         | Import Item                                   | Qty. recommended<br>(in Kg) |
| PARAFFIN INHIBITOR<br>PAO32930                                                                        | 1 Kg                                         | POUR POINT DEPRESSANT<br>(M2294)              | 0.1075                      |
|                                                                                                       |                                              | POUR POINT DEPRESSANT                         | 0.1186                      |

|                                                                                                       |            |        |
|-------------------------------------------------------------------------------------------------------|------------|--------|
|                                                                                                       | (CF3826)   |        |
|                                                                                                       | MIX XYLENE | 0.7384 |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |            |        |

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| 561 | Case No.:42/11/83-ALC1/2018                                                                                                                                                                                                                                                                  | Party Name:SHREE LAMIPACK PVT LTD  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00814/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00539/AM19/ | Lic.No/Date:0510409148<br>02.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 562 | Case No.:50/10/83-ALC1/2018                                                                           | Party Name:COLOUR CHROMES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved     |
|     | HQ File<br>:01/83/050/00770/AM19/                                                                     | RLA File<br>:02/24/040/00144/AM19/        | Lic.No/Date:0210208895<br>03.01.2019      | Defer Date:              |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                           |                                           |                          |
|     | Export Item                                                                                           | Qty.                                      | Import Item                               | Qty. recommended (in Kg) |
|     | CHROMIC ACID SOLUTION CLF (500)                                                                       | 1 Kg                                      | SODIUM DICHROMATE                         | 0.620 Kg                 |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                           |                                           |                          |

|     |                                                                                                                                                                                                                                                                                              |                                                 |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|--------------------------|
| 563 | Case No.:513/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01345/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00828/AM19/              | Lic.No/Date:0310826128<br>03.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                 |                                           |                          |

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| 564 | Case No.:489/1/83-ALC1/2019                                                                           | Party Name:HERANBA INDUSTRIES LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved     |
|     | HQ File<br>:01/83/050/01321/AM19/                                                                     | RLA File<br>:03/94/040/00732/AM19/ | Lic.No/Date:0310826140<br>03.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                    |                                           |                          |

| Export Item                                                                                               | Qty.    | Import Item                                          | Qty. recommended (in Kgs) |
|-----------------------------------------------------------------------------------------------------------|---------|------------------------------------------------------|---------------------------|
| LAMBDA CYHALOTHRIN<br>5% EC W/V                                                                           | 1 litre | 2-CHLORO<br>TRIFLUORO<br>PROPENYL ACID<br>(TFP ACID) | 0.0430 Kg                 |
|                                                                                                           |         | DI METHYL<br>FORMAMIDE                               | 0.0215 Kg                 |
|                                                                                                           |         | SODIUM CYANIDE                                       | 0.0108 Kg                 |
|                                                                                                           |         | HEXANE                                               | 0.0482 Kg                 |
|                                                                                                           |         | CAUSTIC SODA LYE<br>(1                               | 0.0290 Kg                 |
|                                                                                                           |         | Solvent C-9                                          | 0.791 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE. |         |                                                      |                           |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 565 | Case No.:39/10/83-ALC1/2018                                                                                                                                                                                                                                                                  | Party Name:SAMRAT PLYWOOD LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/00759/AM19/                                                                                                                                                                                                                                                               | RLA File :22/24/040/00070/AM19/ | Lic.No/Date:2210016042<br>03.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                 |                                           |                       |

|     |                                                                                                                                                                                                                                                                                              |                                       |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 566 | Case No.:293/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01125/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/01013/AM19/       | Lic.No/Date:0310826123<br>03.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                       |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 567 | Case No.:552/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01384/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/01012/AM19/       | Lic.No/Date:0310826122<br>03.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                       |

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|-----|-----------------------------|-------------------------------------|-------------------------------------------|----------------------|
| 568 | Case No.:295/1/83-ALC1/2019 | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case deferred |
|-----|-----------------------------|-------------------------------------|-------------------------------------------|----------------------|

|                                   |                                    |                                      |             |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|
| HQ File<br>:01/83/050/01127/AM19/ | RLA File<br>:03/94/040/00743/AM19/ | Lic.No/Date:0310826195<br>07.01.2019 | Defer Date: |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided ask RA to furnish the hard copy of the application. The case stand deferred for re-listed 30.05.2019

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|-----------------------------|-------------------------------------|-------------------------------------------|----------------------|
| Case No.:296/1/83-ALC1/2019 | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case deferred |
|-----------------------------|-------------------------------------|-------------------------------------------|----------------------|

|                                   |                                    |                                      |             |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|
| HQ File<br>:01/83/050/01128/AM19/ | RLA File<br>:03/94/040/00760/AM19/ | Lic.No/Date:0310826196<br>07.01.2019 | Defer Date: |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|

569

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019.

|                             |                                       |                                           |                      |
|-----------------------------|---------------------------------------|-------------------------------------------|----------------------|
| Case No.:294/1/83-ALC1/2019 | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|-----------------------------|---------------------------------------|-------------------------------------------|----------------------|

|                                   |                                    |                                      |                       |
|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|
| HQ File<br>:01/83/050/01126/AM19/ | RLA File<br>:10/24/040/00082/AM19/ | Lic.No/Date:1010060096<br>07.01.2019 | Defer Date:30.05.2019 |
|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|

570

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

|                             |                                           |                                           |                      |
|-----------------------------|-------------------------------------------|-------------------------------------------|----------------------|
| Case No.:297/1/83-ALC1/2019 | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|-----------------------------|-------------------------------------------|-------------------------------------------|----------------------|

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|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|
| HQ File<br>:01/83/050/01129/AM19/ | RLA File<br>:03/94/040/00852/AM19/ | Lic.No/Date:0310826202<br>07.01.2019 | Defer Date:30.05.2019 |
|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|

571

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

|                             |                         |                                           |                      |
|-----------------------------|-------------------------|-------------------------------------------|----------------------|
| Case No.:13/11/83-ALC1/2018 | Party Name:RUBAMIN LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|-----------------------------|-------------------------|-------------------------------------------|----------------------|

|                                   |                                    |                                      |                       |
|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|
| HQ File<br>:01/83/050/00785/AM19/ | RLA File<br>:34/24/040/00003/AM19/ | Lic.No/Date:3410044802<br>07.01.2019 | Defer Date:04.04.2019 |
|-----------------------------------|------------------------------------|--------------------------------------|-----------------------|

572

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

|    |                             |                         |                    |             |
|----|-----------------------------|-------------------------|--------------------|-------------|
| 57 | Case No.:14/11/83-ALC1/2018 | Party Name:RUBAMIN LTD. | Meet No/Date:1/83- | Status:Case |
|----|-----------------------------|-------------------------|--------------------|-------------|

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|                                   |                                    |                                      |             |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|
|                                   |                                    | ALC1/2019<br>04.04.2019              | Approved    |
| HQ File<br>:01/83/050/00786/AM19/ | RLA File<br>:34/24/040/00252/AM18/ | Lic.No/Date:3410044803<br>07.01.2019 | Defer Date: |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item      | Qty. | Import Item                                                             | Qty. recommended (in Kgs) |
|------------------|------|-------------------------------------------------------------------------|---------------------------|
| SODIUM MOLYBDATE | 1 Kg | MOLYBDENUM COMPOUND ON DRY BASIS HAVING MOLYBDENUM CONTENT OF 44318 KGS | 5.877                     |
|                  |      | SULPHURIC ACID                                                          | Not allowed               |
|                  |      | SODA ASH                                                                | Not allowed               |
|                  |      | HYDROGEN PEROXIDE                                                       | 0.300                     |
|                  |      | ALAMINE 336/TRI OCTYLE AMINE                                            | 0.00156                   |
|                  |      | PRIMARY AMINE,N1923                                                     | 0.00429                   |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

57  
4

|                                   |                                    |                                                                         |                         |
|-----------------------------------|------------------------------------|-------------------------------------------------------------------------|-------------------------|
| Case No.:15/11/83-ALC1/2018       | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                               | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00787/AM19/ | RLA File<br>:34/24/040/00202/AM19/ | Lic.No/Date:3410044801<br>07.01.2019                                    | Defer Date:             |
| <b>Decision :</b>                 |                                    |                                                                         |                         |
| Sodium Molybdate                  | 1 Kg                               | Molybdenum Compound On Dry Basis Having Molybdenum Content of 44318 Kgs | 5.877                   |
|                                   |                                    | SODA ASH                                                                | Not allowed             |
|                                   |                                    | Caustic Lye                                                             | Not allowed             |
|                                   |                                    | SULPHURIC ACID                                                          | Not allowed             |
|                                   |                                    | HYDROGEN PEROXIDE                                                       | 0.300                   |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                               |         |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------|---------|
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Alamine 336/ Tri Octyle Amine | 0.00156 |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Primary Amine, N1923          | 0.00429 |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |                               |         |

|     |                                                                                                                                                                                                                                                                                              |                                        |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|--------------------------|
| 575 | Case No.:298/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SATYAM COMPOSITES PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01130/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00240/AM19/     | Lic.No/Date:3410044795<br>07.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-------------------------------------------|--------------------------|
| 576 | Case No.:300/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01132/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00483/AM19/                   | Lic.No/Date:0910067041<br>08.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                      |                                           |                          |

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|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 577 | Case No.:21/11/83-ALC1/2018                                                                                                                                                                           | Party Name:INDIA PESTICIDES LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00793/AM19/                                                                                                                                                                     | RLA File<br>:06/24/040/00059/AM19/  | Lic.No/Date:0610039084<br>08.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. file sent to (SK) T.A. The case is re-listed on 30.05.2019.) |                                     |                                           |                          |

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|-----|-----------------------------|---------------------------------------|-------------------------------------------|----------------------|
| 578 | Case No.:299/1/83-ALC1/2019 | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File                     | RLA File                              | Lic.No/Date:0810144265                    | Defer                |

|                                                                                                                                                                                                                                                                                              |                        |            |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------|------------|-----------------|
| :01/83/050/01131/AM19/                                                                                                                                                                                                                                                                       | :08/24/040/00317/AM19/ | 08.01.2019 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

|     |                                                                                                                                                                                                                                                                                              |                                       |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| 579 | Case No.:301/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01133/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00286/AM19/    | Lic.No/Date:0810144271<br>08.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                       |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|-------------------------------------------|----------------------|
| 580 | Case No.:39/11/83-ALC1/2018                                                                                                                                                                                                                                                                   | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/00811/AM19/                                                                                                                                                                                                                                                             | RLA File<br>:05/24/040/00571/AM19/                            | Lic.No/Date:0510409245<br>09.01.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                                               |                                           |                      |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 581 | Case No.:16/11/83-ALC1/2018                                                                                                                                                                                                                                                                  | Party Name:ASIM PRODUCTS           | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00788/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00248/AM19/ | Lic.No/Date:0810144284<br>10.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 582 | Case No.:467/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:LUK PLASTCON LIMITED    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01299/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00011/AM19/ | Lic.No/Date:5010002502<br>10.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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|-----|-----------------------------|---------------------------|-----------------------------|----------------------|
| 583 | Case No.:18/11/83-ALC1/2018 | Party Name:ARVIND LIMITED | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
|-----|-----------------------------|---------------------------|-----------------------------|----------------------|

|                                   |                                    |                                                    |                          |
|-----------------------------------|------------------------------------|----------------------------------------------------|--------------------------|
| HQ File<br>:01/83/050/00790/AM19/ | RLA File<br>:08/24/040/00340/AM18/ | 04.04.2019<br>Lic.No/Date:0810144296<br>11.01.2019 | Defer<br>Date:30.05.2019 |
|-----------------------------------|------------------------------------|----------------------------------------------------|--------------------------|

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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|-----------------------------------|------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:43/11/83-<br>ALC1/2018   | Party Name:SUNFLAG<br>CHEMICALS PVT.LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:<br>Approved      |
| HQ File<br>:01/83/050/00815/AM19/ | RLA File<br>:05/24/040/00574/AM19/       | Lic.No/Date:0510409313<br>11.01.2019          | Defer<br>Date:04.04.2019 |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                                                         | Qty. | Import Item                           | Qty. recommended<br>(in Kgs) |
|---------------------------------------------------------------------|------|---------------------------------------|------------------------------|
| Sun Cobalt Octoate 12% Metal<br>Content 12% (cobalt Content<br>12%) | 1 Kg | Cobalt Metal                          | 0.093 Kg                     |
|                                                                     |      | Octoic Acid (2-Ethyl<br>Hexanoic Acid | 0.60 Kg                      |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                   |                                                          |                                               |                          |
|-----------------------------------|----------------------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:306/1/83-<br>ALC1/2019   | Party Name:ACADIAN<br>SEAPLANTS INDIA<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01138/AM19/ | RLA File<br>:03/94/040/00862/AM19/                       | Lic.No/Date:0310826364<br>14.01.2019          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

|                                   |                                          |                                               |                          |
|-----------------------------------|------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:305/1/83-<br>ALC1/2019   | Party Name:KANCOR<br>INGREDIENTS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01137/AM19/ | RLA File<br>:10/24/040/00088/AM19/       | Lic.No/Date:1010060105<br>14.01.2019          | Defer<br>Date:30.05.2019 |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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|----------------------------|------------------|--------------------|-------------|
| Case No.:7/11/83-ALC1/2018 | Party Name:SWATI | Meet No/Date:1/83- | Status:Case |
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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|--------------------------------------|--------------------------|
|                                                                                                                                                                                                                                                                                              |                                   | MENTHOL & ALLIED<br>CHEMICALS LTD., | ALC1/2019<br>04.04.2019              | <b>Deferred</b>          |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00779/AM19/ | RLA File<br>:29/24/040/00006/AM19/  | Lic.No/Date:2910025381<br>14.01.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                     |                                      |                          |

|                                                                                                                                                                                                                                                                                              |                                    |                                                         |                                               |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------------|-----------------------------------------------|---------------------------------|
| 588                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 8/11/83-ALC1/2018 | Party Name:SWATI<br>MENTHOL & ALLIED<br>CHEMICALS LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00780/AM19/  | RLA File<br>:29/24/040/00007/AM19/                      | Lic.No/Date:2910025380<br>14.01.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                                         |                                               |                                 |

|                                                                                                                                                                                                                                                                                              |                                         |                                                      |                                               |                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|------------------------------------------------------|-----------------------------------------------|---------------------------------|
| 589                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 307/1/83-<br>ALC1/2019 | Party Name:SYNTHITE<br>INDUSTRIES PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01139/AM19/       | RLA File<br>:10/24/040/00087/AM19/                   | Lic.No/Date:1010060106<br>15.01.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                      |                                               |                                 |

|                                                                                                                                                                                                                                                                                              |                                         |                                                            |                                               |                                 |
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| 590                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 308/1/83-<br>ALC1/2019 | Party Name:BHAGIRADHA<br>CHEMICALS &<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01140/AM19/       | RLA File<br>:09/24/040/00512/AM19/                         | Lic.No/Date:0910067060<br>16.01.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                            |                                               |                                 |

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| 591                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 40/11/83-<br>ALC1/2018 | Party Name:PAYAL<br>POLYPLAST PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00812/AM19/       | RLA File<br>:05/24/040/00565/AM19/               | Lic.No/Date:0510409346<br>16.01.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                  |                                               |                                 |

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| 592 | Case No.:309/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01141/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00817/AM19/     | Lic.No/Date:0310826438<br>17.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 593 | Case No.:310/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01142/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00820/AM19/     | Lic.No/Date:0310826439<br>17.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

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| 594 | Case No.:311/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD) | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01143/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00348/AM19/                       | Lic.No/Date:0810144331<br>18.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                          |                                           |                          |

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| 595 | Case No.:312/1/83-ALC1/2019                                                                                                                                                                                                        | Party Name:MAXTECH INDUSTRIES LLP  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                   | Status:Case Approved               |
|     | HQ File<br>:01/83/050/01144/AM19/                                                                                                                                                                                                  | RLA File<br>:03/95/040/01086/AM19/ | Lic.No/Date:0310826466<br>18.01.2019                        | Defer Date:                        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                              |                                    |                                                             |                                    |
|     | Export Item                                                                                                                                                                                                                        | Qty.                               | Import Item                                                 | Qty. recommended (in Kgs)          |
|     | FILTER BAGS MADE FROM 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE<br>NET CONTENT : 1)750 GSM FIBREGLASS FABRIC WITH PTFE MEMBRANE (183 CM WIDTH)<br>:11,066.667 METER 2)750 GSM PTFE FELT :488.889 METER<br>3)PTFE THREADS-1500 D | 1 Sq.mt                            | 750 GSM fibreglass fabric with PTFE membrane (183 cm width) | 1.03 Sq.mt/Sq.mt.content in export |
|     |                                                                                                                                                                                                                                    |                                    | 750 GSM PTFE Felt                                           | 1.03 Sq.mt/Sq.mt.content in export |
|     |                                                                                                                                                                                                                                    |                                    | PTFE Threads-1500 D                                         | 1.03 Kg/Kg content in export       |

|                                                                                                                                                                                                                                                                                        |         |                                                             |                                    |
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| :169.307 KILOGRAM 4)5MM FIBERGLASS ROPES :2,386.139 METER                                                                                                                                                                                                                              |         | 5mm Fiberglass Ropes                                        | 1.02 mt/mt.content in export       |
| FILTER BAGS MADE FROM 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE<br>NET CONTENT : 1)750 GSM FIBREGLASS FABRIC WITH PTFE MEMBRANE (183 CM WIDTH) :8,410.185 METER 2)750 GSM PTFE FELT :330.556 METER 3)PTFE THREADS-1500 D :100.990 KILOGRAM 4)5MM FIBERGLASS ROPES :3,297.030 METER  | 1 Sq.mt | 750 GSM fibreglass fabric with PTFE membrane (183 cm width) | 1.03 mt/mt.content in export       |
|                                                                                                                                                                                                                                                                                        |         | 750 GSM PTFE Felt                                           | 1.03 mt/mt.content in export       |
|                                                                                                                                                                                                                                                                                        |         | PTFE Threads-1500 D                                         | 1.03 Kg/Kg content export          |
|                                                                                                                                                                                                                                                                                        |         | 5mm Fiberglass Ropes                                        | 1.02 mt/mt.content in export       |
| FILTER BAGS MADE FROM 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE<br>NET CONTENT : 1)750 GSM FIBREGLASS FABRIC WITH PTFE MEMBRANE (190 CM WIDTH) :10,829.630 METER 2)750 GSM PTFE FELT :441.667 METER 3)PTFE THREADS-1500 D :168.317 KILOGRAM 4)5MM FIBERGLASS ROPES :4,678.218 METER | 1 Sq.mt | 750 GSM fibreglass fabric with PTFE membrane (190 cm width) | 1.03 Sq.mt/Sq.mt.content in export |
|                                                                                                                                                                                                                                                                                        |         | 750 GSM PTFE Felt                                           | 1.03 Sq.mt/Sq.mt.content in export |
|                                                                                                                                                                                                                                                                                        |         | PTFE Threads-1500 D                                         | 1.03 Kg/Kg content export          |
|                                                                                                                                                                                                                                                                                        |         | 5mm Fiberglass Ropes                                        | 1.02 mt/mt.content in export       |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 596 | Case No.:314/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:CAPRI COATING SOLUTIONS | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01146/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00876/AM19/ | Lic.No/Date:0310826484<br>21.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 597 | Case No.:317/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01149/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00870/AM19/     | Lic.No/Date:0310826498<br>21.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                          |

**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 598 | Case No.:318/1/83-ALC1/2019                                                                                                                                                                                                                 | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|     | HQ File<br>:01/83/050/01150/AM19/                                                                                                                                                                                                           | RLA File<br>:03/94/040/00877/AM19/     | Lic.No/Date:0310826499<br>21.01.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                        |                                           |                      |

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| 599 | Case No.:316/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KOKUYO CAMLIN LIMITED   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/01148/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00908/AM19/ | Lic.No/Date:0310826493<br>21.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                       |

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| Case No.:536/1/83-ALC1/2019       | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File<br>:01/83/050/01368/AM19/ | RLA File<br>:34/24/040/00042/AM19/ | Lic.No/Date:3410044818<br>21.01.2019      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item      | Qty. | Import Item                                                                              | Qty. recommended (in Kgs) |
|------------------|------|------------------------------------------------------------------------------------------|---------------------------|
| SODIUM MOLYBDATE | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.4408 Kgs. | 5.877                     |
|                  |      | Soda Ash                                                                                 | Not allowed               |
|                  |      | Sulphuric Acid                                                                           | Not allowed               |
|                  |      | Hydrogen Peroxide                                                                        | 0.300                     |
|                  |      | Alamine 336 / Tri Octyle Amine                                                           | 0.00156                   |
|                  |      | Primary Amine, N1923                                                                     | 0.00429                   |
|                  |      | Caustic Lye                                                                              | Not allowed               |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:537/1/83-ALC1/2019       | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File<br>:01/83/050/01369/AM19/ | RLA File<br>:34/24/040/00200/AM19/ | Lic.No/Date:3410044819<br>21.01.2019      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item          | Qty. | Import Item                                                                           | Qty. recommended (in Kgs) |
|----------------------|------|---------------------------------------------------------------------------------------|---------------------------|
| AMMONIUM DIMOLYBDATE | 1 Kg | Molybdenum Compound On Dry Basis containing Molybdenum Content of 7.5 % i.e 0.633 Kgs | 8.438                     |
|                      |      | SODA ASH                                                                              | Not allow                 |
|                      |      | CAUSTIC LYE                                                                           | Not allow                 |
|                      |      | SULPHURIC ACID                                                                        | Not allow                 |
|                      |      | HYDROGEN PEROXIDE                                                                     | 0.433                     |
|                      |      | ALAMINE 336 / TRI OCTYLE AMINE                                                        | 0.00156                   |
|                      |      | PRIMARY AMINE, N1923                                                                  | 0.00429                   |

Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

| Case No.:538/1/83-ALC1/2019                                                                           | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|-------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------------|
| HQ File<br>:01/83/050/01370/AM19/                                                                     | RLA File<br>:34/24/040/00201/AM19/ | Lic.No/Date:3410044820<br>21.01.2019      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                    |                                           |                      |
| Export Item                                                                                           | Qty.                               | Import Item                               | Qty. recommended     |

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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      |                                                                                          | (in Kgs)    |
| Ammonium Heptamolybdate                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.6103 Kgs. | 8.137       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      | Hydrogen Per oxide                                                                       | 0.417       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      | Tri Octyle Amine/Alamine 336                                                             | 0.00156     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      | Primary Amine, N1923                                                                     | 0.00429     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      | Soda Ash                                                                                 | Not allowed |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |      | Sulphuric Acid                                                                           | Not allowed |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |      |                                                                                          |             |

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| 603 | Case No.:315/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SUKASO CERACOLORS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01147/AM19/                                                                                                                                                                                                                                                               | RLA File :09/24/040/00513/AM19/      | Lic.No/Date:0910067094<br>21.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                           |                       |

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| 604 | Case No.:324/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:UPL LTD.             | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01156/AM19/                                                                                                                                                                                                                                                               | RLA File :03/95/040/01007/AM19/ | Lic.No/Date:0310826552<br>23.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                 |                                           |                       |

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| 605 | Case No.:325/1/83-ALC1/2019                                                                  | Party Name:UPL LTD.             | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File :01/83/050/01157/AM19/                                                               | RLA File :03/95/040/01014/AM19/ | Lic.No/Date:0310826553<br>23.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                 |                                           |                       |

was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 606 | Case No.:319/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VIKING SPIRITS          | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01151/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:06/24/040/00065/AM19/ | Lic.No/Date:0610039098<br>23.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 607 | Case No.:343/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AGRISOL (INDIA) PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01175/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00485/AM19/         | Lic.No/Date:0910067110<br>24.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 608 | Case No.:344/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:AGRISOL (INDIA) PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01176/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00415/AM19/         | Lic.No/Date:0910067109<br>24.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 609 | Case No.:47/11/83-ALC1/2018                                                                                                                                                                                                                                                                  | Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00819/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00473/AM19/               | Lic.No/Date:0510409447<br>24.01.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                  |                                           |                          |

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| 610 | Case No.:48/11/83-ALC1/2018 | Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File                     | RLA File                                         | Lic.No/Date:0510409450                    | Defer                |

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|  | :01/83/050/00820/AM19/                                                                                                                                                                                                                                                                       | :05/23/040/00474/AM19/ | 24.01.2019 | Date:30.05.2019 |
|  | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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|     | <b>Case No.:</b> 322/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> AIMCO PESTICIDES LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| 611 | <b>HQ File</b><br>:01/83/050/01154/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00906/AM19/   | <b>Lic.No/Date:</b> 0310826605<br>24.01.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                                   |                                 |

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|     | <b>Case No.:</b> 320/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> INDOFIL INDUSTRIES LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| 612 | <b>HQ File</b><br>:01/83/050/01152/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00883/AM19/  | <b>Lic.No/Date:</b> 0310826593<br>24.01.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                                   |                                 |

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|     | <b>Case No.:</b> 321/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> UPL LTD.               | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| 613 | <b>HQ File</b><br>:01/83/050/01153/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/01037/AM19/ | <b>Lic.No/Date:</b> 0310826602<br>24.01.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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|     | <b>Case No.:</b> 326/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> JAICO ENTERPRISE LLP   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
| 614 | <b>HQ File</b><br>:01/83/050/01158/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00918/AM19/ | <b>Lic.No/Date:</b> 0310826622<br>25.01.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 615 | <b>Case No.:</b> 323/1/83-ALC1/2019 | <b>Party Name:</b> MATANGI INDUSTRIES LLP | <b>Meet No/Date:</b> 1/83-ALC1/2019 | <b>Status:</b> Case Deferred |
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|                                                                                                                                                                                                                                                                                              |                                    | 04.04.2019                           |                          |
| HQ File<br>:01/83/050/01155/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00369/AM18/ | Lic.No/Date:0810144386<br>25.01.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 616                                                                                                                                                                                                                                                                                          | Case No.:59/11/83-ALC1/2018       | Party Name:PRASAD INTERNATIONAL PRIVATE LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/00831/AM19/ | RLA File<br>:08/24/040/00332/AM19/           | Lic.No/Date:0810144385<br>25.01.2019      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                              |                                           |                          |

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| 617                                                                                                                                                                                                                                                                                          | Case No.:327/1/83-ALC1/2019       | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01159/AM19/ | RLA File<br>:31/83/040/00130/AM19/           | Lic.No/Date:3110067304<br>25.01.2019      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                              |                                           |                      |

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| 618                                                                                                                                                                                                                                                                                          | Case No.:329/1/83-ALC1/2019       | Party Name:AIRO LAM LIMITED,       | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01161/AM19/ | RLA File<br>:08/24/040/00171/AM19/ | Lic.No/Date:0810144409<br>28.01.2019      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                           |                          |

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| 619                                                                                                                                                                                                                                                                                          | Case No.:328/1/83-ALC1/2019       | Party Name:MATANGI INDUSTRIES LLP  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01160/AM19/ | RLA File<br>:08/24/040/00197/AM19/ | Lic.No/Date:0810144408<br>28.01.2019      | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                           |                          |

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| 620 | Case No.:330/1/83- | Party Name:UNIVERSAL | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | OLEORESINS                         | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01162/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00090/AM19/ | Lic.No/Date:1010060114<br>28.01.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 621                                                                                                                                  | Case No.:49/11/83-ALC1/2018       | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|                                                                                                                                      | HQ File<br>:01/83/050/00821/AM19/ | RLA File<br>:05/24/040/00608/AM19/                                  | Lic.No/Date:0510409497<br>29.01.2019          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. The case is re-listed on 30.05.2019 |                                   |                                                                     |                                               |                         |

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| 622                                                                                                                                  | Case No.:55/11/83-ALC1/2018       | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|                                                                                                                                      | HQ File<br>:01/83/050/00827/AM19/ | RLA File<br>:05/24/040/00609/AM19/                                  | Lic.No/Date:0510409498<br>29.01.2019          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. The case is re-listed on 30.05.2019 |                                   |                                                                     |                                               |                         |

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| 623                                                                                                                        | Case No.:331/1/83-ALC1/2019       | Party Name:MATANGI<br>INDUSTRIES LLP | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved |
|                                                                                                                            | HQ File<br>:01/83/050/01163/AM19/ | RLA File<br>:08/24/040/00047/AM19/   | Lic.No/Date:0810144430<br>30.01.2019          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norm: applied for by the firm. |                                   |                                      |                                               |                         |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                     |                                   |                                      |                                               |                         |

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| 624                                                                                                   | Case No.:332/1/83-ALC1/2019       | Party Name:GLOBUS<br>INTERNATIONAL<br>COATERS PVT. LTD, | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved      |
|                                                                                                       | HQ File<br>:01/83/050/01164/AM19/ | RLA File<br>:03/94/040/00943/AM19/                      | Lic.No/Date:0310826742<br>31.01.2019          | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                   |                                                         |                                               |                              |
| Export Item                                                                                           |                                   | Qty.                                                    | Import Item                                   | Qty. recommended<br>(in Kgs) |
| RELEASE PAPER 60 GSM<br>+ / - 10%                                                                     |                                   | 50 MT                                                   | GLASSINE PAPER 60 GSM +<br>/ - 10%            | 52 MT                        |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 625 | Case No.:333/1/83-ALC1/2019                                                                            | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|     | HQ File<br>:01/83/050/01165/AM19/                                                                      | RLA File<br>:03/94/040/00953/AM19/                | Lic.No/Date:0310826743<br>31.01.2019      | Defer Date:               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                                   |                                           |                           |
|     | Export Item                                                                                            | Qty.                                              | Import Item                               | Qty. recommended (in Kgs) |
|     | RELEASE PAPER 80 To 90 GSM + / - 10%                                                                   | 50 MT                                             | GLASSINE PAPER 80 TO 90 GSM + / - 10%     | 52 MT                     |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                   |                                           |                           |

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| 626 | Case No.:334/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:INCO COLOURS INDIA PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/01166/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00844/AM19/     | Lic.No/Date:0310826755<br>31.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                        |                                           |                       |

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| 627 | Case No.:56/11/83-ALC1/2018                                                                                                                                  | Party Name:PROEC ENERGY LIMITED    | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00828/AM19/                                                                                                                            | RLA File<br>:05/24/040/00624/AM19/ | Lic.No/Date:0510409547<br>31.01.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. file sent to (SK) T.A. The case is re0listed on 30.05.2019. |                                    |                                           |                       |

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| 628 | Case No.:336/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/01168/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00086/AM19/      | Lic.No/Date:1010060117<br>01.02.2019      | Defer Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                       |

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| 629 | Case No.:337/1/83-ALC1/2019 | Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/01169/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00093/AM19/ | Lic.No/Date:1010060118<br>01.02.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 630 | Case No.:57/11/83-<br>ALC1/2018                                                                                                       | Party Name:TALBROS<br>SEALING MATERIALS PVT<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00829/AM19/                                                                                                     | RLA File<br>:05/24/040/00619/AM19/                 | Lic.No/Date:0510409557<br>01.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. The case is re-listed on 30.05.2019. |                                                    |                                               |                          |

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| 631 | Case No.:46/11/83-<br>ALC1/2018                                                                                                                                                                          | Party Name:INDOGULF<br>CROPSCIENCES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00818/AM19/                                                                                                                                                                        | RLA File<br>:05/23/040/00481/AM19/          | Lic.No/Date:0510409565<br>04.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda ad decided to defer the case. As per the decision taken by the committee. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                             |                                               |                          |

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| 632 | Case No.:468/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:GOODEARTH<br>AGROCHEM PVT.LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01300/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:50/24/040/00028/AM19/        | Lic.No/Date:5010002506<br>05.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| 633 | Case No.:341/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:HEMANI<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01173/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00956/AM19/      | Lic.No/Date:0310826836<br>05.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                               |                          |

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| 634 | Case No.:340/1/83-<br>ALC1/2019 | Party Name:KRISHNA<br>ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
|     | HQ File                         | RLA File                                     | Lic.No/Date:0310826835                        | Defer                   |

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| :01/83/050/01172/AM19/ | :03/94/040/00951/AM19/ | 05.02.2019 | Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 635 | <b>Case No.:</b> 338/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> RAJSHA CHEMICALS PVT.LTD, | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01170/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:34/24/040/00326/AM19/    | <b>Lic.No/Date:</b> 3410044863<br>05.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                              |                                                   |                                 |

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| 636 | <b>Case No.:</b> 28/11/83-ALC1/2018                                                                                                                                                                       | <b>Party Name:</b> SAMRAT PLYWOOD LTD.,   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00800/AM19/                                                                                                                                                                  | <b>RLA File</b><br>:22/24/040/00080/AM19/ | <b>Lic.No/Date:</b> 2210016075<br>05.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per the decision taken by the committee. File sent to (DNM) T.A. The case is re-listed on 30.05.2019. |                                           |                                                   |                                 |

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| 637 | <b>Case No.:</b> 339/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> UNITED CHEMIE PRIVATE LIMITED | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01171/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:08/24/040/00287/AM19/        | <b>Lic.No/Date:</b> 0810144483<br>05.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                  |                                                   |                                 |

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| 638 | <b>Case No.:</b> 345/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> VIKING SPIRITS         | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01177/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:06/24/040/00070/AM19/ | <b>Lic.No/Date:</b> 0610039115<br>05.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                                   |                                 |

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| 639 | <b>Case No.:</b> 348/1/83-ALC1/2019 | <b>Party Name:</b> CALIBRE CHEMICALS PVT.LTD. | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred |
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| HQ File<br>:01/83/050/01180/AM19/ | RLA File<br>:03/94/040/00882/AM19/ | Lic.No/Date:0310826853<br>06.02.2019 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 640 | Case No.:346/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:COROMANDEL<br>INTERNATIONAL LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01178/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00866/AM19/             | Lic.No/Date:0310826850<br>06.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                               |                          |

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| 641 | Case No.:347/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:COROMANDEL<br>INTERNATIONAL LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01179/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00867/AM19/             | Lic.No/Date:0310826851<br>06.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                               |                          |

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| 642 | Case No.:44/11/83-<br>ALC1/2018                                                                                                                                                                                                                                                              | Party Name:STYLAM<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00816/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:22/24/040/00084/AM19/      | Lic.No/Date:2210016078<br>06.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                               |                          |

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| 643 | Case No.:351/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:STYLAM<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/01183/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:22/24/040/00083/AM19/      | Lic.No/Date:2210016079<br>06.02.2019          | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                               |                          |

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| 644 | Case No.:352/1/83- | Party Name:STYLAM | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | INDUSTRIES LIMITED                 | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01184/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:22/24/040/00082/AM19/ | Lic.No/Date:2210016080<br>06.02.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:350/1/83-<br>ALC1/2019   | Party Name:UNITOP<br>CHEMICALS PVT. LIMITED                                                                                                                                                                                                                                                  | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01182/AM19/ | RLA File<br>:03/95/040/01155/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0310826876<br>06.02.2019          | Defer<br>Date:30.05.2019 |
| 645                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:353/1/83-<br>ALC1/2019   | Party Name:INDOTAN<br>CHEMICALS LTD.,                                                                                                                                                                                                                                                        | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01185/AM19/ | RLA File<br>:02/24/040/00163/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0210208961<br>07.02.2019          | Defer<br>Date:30.05.2019 |
| 646                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:354/1/83-<br>ALC1/2019   | Party Name:SHREE SALES<br>CORPORATION                                                                                                                                                                                                                                                        | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01186/AM19/ | RLA File<br>:13/24/040/00125/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:1310049189<br>07.02.2019          | Defer<br>Date:30.05.2019 |
| 647                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:356/1/83-<br>ALC1/2019   | Party Name:ALOK<br>MASTERBATCHES<br>PRIVATE LIMITED                                                                                                                                                                                                                                          | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01188/AM19/ | RLA File<br>:05/23/040/00459/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0510409619<br>08.02.2019          | Defer<br>Date:30.05.2019 |
| 648                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

30.05.2019

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| 649 | Case No.:355/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01187/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00648/AM19/                            | Lic.No/Date:0510409617<br>08.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                               |                                           |                          |

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| 650 | Case No.:357/1/83-ALC1/2019                                                                                                                                                                        | Party Name:ROSSARI BIOTECH LTD     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01189/AM19/                                                                                                                                                                  | RLA File<br>:03/95/040/01169/AM19/ | Lic.No/Date:0310826936<br>08.02.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. per the decision taken by the committee. File sent to (SK) T.A. The case is re-listed 30.05.2019. |                                    |                                           |                      |

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| 651 | Case No.:358/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01190/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01170/AM19/      | Lic.No/Date:0310826946<br>08.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 652 | Case No.:549/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:CHEMICO CHEMICALS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01381/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00493/AM19/   | Lic.No/Date:0510409639<br>11.02.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                      |                                           |                      |

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| 653 | Case No.:359/1/83-ALC1/2019                                                                                                                                                             | Party Name:ROSSARI BIOTECH LTD     | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01191/AM19/                                                                                                                                                       | RLA File<br>:03/95/040/01164/AM19/ | Lic.No/Date:0310826965<br>11.02.2019      | Defer Date:          |
|     | <b>Decision:</b> The Committee considered the case as per agenda and decided to defer the case. As per the decision taken by the committee. D/L on 21.05.2019. The case is re-listed on |                                    |                                           |                      |

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| Case No.:360/1/83-ALC1/2019                                                                                                                                                                                                                                                  |      | Party Name:RUBAMIN LTD.                                                               | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File<br>:01/83/050/01192/AM19/                                                                                                                                                                                                                                            |      | RLA File<br>:34/24/040/00274/AM19/                                                    | Lic.No/Date:3410044876<br>11.02.2019      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                        |      |                                                                                       |                                           |                      |
| Export Item                                                                                                                                                                                                                                                                  | Qty. | Import Item                                                                           | Qty. recommended (in Kgs)                 |                      |
| AMMONIUM DIMOLYBDATE                                                                                                                                                                                                                                                         | 1 Kg | Molybdenum Compound On Dry Basis containing Molybdenum Content of 7.5 % i.e 0.633 Kgs | 8.438                                     |                      |
|                                                                                                                                                                                                                                                                              |      | SODA ASH                                                                              | Not allow                                 |                      |
|                                                                                                                                                                                                                                                                              |      | CAUSTIC LYE                                                                           | Not allow                                 |                      |
|                                                                                                                                                                                                                                                                              |      | SULPHURIC ACID                                                                        | Not allow                                 |                      |
|                                                                                                                                                                                                                                                                              |      | HYDROGEN PEROXIDE                                                                     | 0.433                                     |                      |
|                                                                                                                                                                                                                                                                              |      | ALAMINE 336 / TRI OCTYLE AMINE                                                        | 0.00156                                   |                      |
|                                                                                                                                                                                                                                                                              |      | PRIMARY AMINE, N1923                                                                  | 0.00429                                   |                      |
| Note 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.                            |      |                                                                                       |                                           |                      |
| Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier. |      |                                                                                       |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                       |      |                                                                                       |                                           |                      |

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| Case No.:361/1/83-ALC1/2019                                                                           |      | Party Name:RUBAMIN LTD.                                                                  | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
| HQ File<br>:01/83/050/01193/AM19/                                                                     |      | RLA File<br>:34/24/040/00279/AM19/                                                       | Lic.No/Date:3410044877<br>11.02.2019      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |      |                                                                                          |                                           |                      |
| Export Item                                                                                           | Qty. | Import Item                                                                              | Qty. recommended (in Kgs)                 |                      |
| SODIUM MOLYBDATE                                                                                      | 1 Kg | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.4408 Kgs. | 5.877                                     |                      |
| 65<br>5                                                                                               |      | Soda Ash                                                                                 | Not allowed                               |                      |
|                                                                                                       |      | Sulphuric Acid                                                                           | Not allowed                               |                      |
|                                                                                                       |      | Hydrogen Peroxide                                                                        | 0.300                                     |                      |
|                                                                                                       |      | Alamine 336 / Tri Octyle                                                                 | 0.00156                                   |                      |

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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Amine                |             |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Primary Amine, N1923 | 0.00429     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Caustic Lye          | Not allowed |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |                      |             |

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| Case No.:362/1/83-ALC1/2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:RUBAMIN LTD.            | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                                                | Status:Case Approved      |
| HQ File<br>:01/83/050/01194/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:34/24/040/00275/AM19/ | Lic.No/Date:3410044879<br>11.02.2019                                                     | Defer Date:               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                    |                                                                                          |                           |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Qty.                               | Import Item                                                                              | Qty. recommended (in Kgs) |
| Ammonium Heptamolybdate                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1 Kg                               | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.6103 Kgs. | 8.137                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Hydrogen Per oxide                                                                       | 0.417                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Tri Octyle Amine/Alamine 336                                                             | 0.00156                   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    | Primary Amine, N1923                                                                     | 0.00429                   |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |                                    |                                                                                          |                           |

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| 65<br>7 | Case No.:554/1/83-ALC1/2019 | Party Name:RUBAMIN LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved |
|         | HQ File                     | RLA File                | Lic.No/Date:3410044878                    | Defer Date:          |

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| :01/83/050/01386/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | :34/24/040/00336/AM19/ | 11.02.2019                                                                               |                           |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                        |                                                                                          |                           |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Qty.                   | Import Item                                                                              | Qty. recommended (in Kgs) |
| Ammonium Heptamolybdate                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1 Kg                   | Molybdenum Compound on dry basis containing molybdenum content of 7.5 % i.e. 0.6103 Kgs. | 8.137                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                        | Hydrogen Per oxide                                                                       | 0.417                     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                        | Tri Octyle Amine/Alamine 336                                                             | 0.00156                   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                        | Primary Amine, N1923                                                                     | 0.00429                   |
| <p>Note -1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e.1.111 Kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.</p> <p>Note 2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE</p> |                        |                                                                                          |                           |

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| Case No.:363/1/83-ALC1/2019    | Party Name:J.D. JONES & CO. PVT. LTD.                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/01195/AM19/ | RLA File :02/24/040/00155/AM19/                                                                                                                                                                                                                                                                                                                                                                 | Lic.No/Date:0210208971<br>12.02.2019      | Defer Date:30.05.2019 |
| 658                            | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case. As per decision taken by committee. The case is re-listed on 30.05.2019.observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                       |

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| Case No.:364/1/83-ALC1/2019    | Party Name:PRASAD INTERNATIONAL PRIVATE LTD.                                                                                                                                                                                                                                                 | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred  |
| HQ File :01/83/050/01196/AM19/ | RLA File :08/24/040/00384/AM19/                                                                                                                                                                                                                                                              | Lic.No/Date:0810144578<br>12.02.2019      | Defer Date:30.05.2019 |
| 659                            | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                       |

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| Case No.:365/1/83-ALC1/2019 | Party Name:PRASAD INTERNATIONAL PRIVATE LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
| 660                         |                                              |                                           |                      |

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| HQ File<br>:01/83/050/01197/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00383/AM19/ | Lic.No/Date:0810144579<br>12.02.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:366/1/83-<br>ALC1/2019   | Party Name:PRASAD<br>INTERNATIONAL PRIVATE<br>LTD.                                                                                                                                                                                                                                           | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01198/AM19/ | RLA File<br>:08/24/040/00362/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0810144584<br>12.02.2019          | Defer<br>Date:30.05.2019 |
| 661                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:469/1/83-<br>ALC1/2019   | Party Name:BAJAJ<br>POLYBLENDS PRIVATE<br>LIMITED                                                                                                                                                                                                                                            | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01301/AM19/ | RLA File<br>:50/24/040/00029/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:5010002510<br>13.02.2019          | Defer<br>Date:30.05.2019 |
| 662                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:367/1/83-<br>ALC1/2019   | Party Name:CALLISONS<br>FLAVORS (INDIA)<br>PRIVATE LIMITED                                                                                                                                                                                                                                   | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01199/AM19/ | RLA File<br>:31/83/040/00171/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:3110067312<br>13.02.2019          | Defer<br>Date:30.05.2019 |
| 663                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:471/1/83-ALC1/2019       | Party Name:GOODEARTH<br>MINCHEM PRIVATE<br>LIMITED,                                                                                                                                                                                                                                          | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
| HQ File<br>:01/83/050/01303/AM19/ | RLA File<br>:50/24/040/00030/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:5010002508<br>13.02.2019          | Defer Date:             |
| 664                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                         |

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| 66 | Case No.:373/1/83-ALC1/2019 | Party Name:PARIJAT | Meet No/Date:1/83- | Status:Case |
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| INDUSTRIES (INDIA)<br>PVT.LTD.,                                                                                            | ALC1/2019<br>04.04.2019            | Approved                                                  |
| HQ File<br>:01/83/050/01205/AM19/                                                                                          | RLA File<br>:05/24/040/00616/AM19/ | Lic.No/Date:0510409658<br>13.02.2019                      |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norms applied for by the firm. |                                    |                                                           |
| Export Item<br>FLUROXYPYR MEPTYL<br>18% as FLUROXYPYR<br>MEPTYL 26%                                                        | Qty.<br>1 Kg                       | Import Item<br>FLUROXYPYR MEPTYL<br>Technical 98% Minimum |
| Qty.<br>0.1854 Kgs                                                                                                         |                                    |                                                           |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                     |                                    |                                                           |

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| Case No.:369/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:PHILODEN<br>INDUSTRIES PVT LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01201/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00345/AM19/        | Lic.No/Date:3410044900<br>14.02.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                               |                          |

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| Case No.:372/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:PARAMOUNT<br>MINERALS AND<br>CHEMICALS LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01204/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01187/AM19/                        | Lic.No/Date:0310827090<br>15.02.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                           |                                               |                          |

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| Case No.:371/1/83-ALC1/2019                                                                                                                                                                                                                                                                | Party Name:RELIANCE<br>INDUSTRIES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
| HQ File<br>:01/83/050/01203/AM19/                                                                                                                                                                                                                                                          | RLA File<br>:03/95/040/00831/AM19/        | Lic.No/Date:0310827079<br>15.02.2019          | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019. |                                           |                                               |                         |

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| Case No.:470/1/83-<br>ALC1/2019 | Party Name:BAJAJ<br>POLYBLEND PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred |
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| 670 | Case No.:374/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:BANKIM PLAST PVT.LTD.   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01206/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/00938/AM19/ | Lic.No/Date:0310827113<br>19.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 671 | Case No.:376/1/83-ALC1/2019                                                                            | Party Name:PAREKH INDUSTRIES LTD   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
|     | HQ File<br>:01/83/050/01208/AM19/                                                                      | RLA File<br>:03/95/040/00422/AM19/ | Lic.No/Date:0310827130<br>19.02.2019      | Defer<br>Date:30.05.2019  |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:  |                                    |                                           |                           |
| 672 | Export Item                                                                                            | Qty.                               | Import Item                               | Qty. recommended (in Kgs) |
|     | Sodium Chloroaurate (Sodium Gold (III) Chloride) Net content of gold not less then 51%                 | 150 Kg                             | GOLD BARS PURITY 99.5% & ABOVE            | 153.900                   |
|     | Potassium Chloroaurate (Potassium Gold (III) Chloride ) Net content of gold not less then 51.6%        | 150 kg                             |                                           |                           |
| 673 | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                    |                                           |                           |

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| 672 | Case No.:375/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01207/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01111/AM19/         | Lic.No/Date:0310827117<br>19.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                            |                                           |                          |

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| 673 | Case No.:377/1/83-ALC1/2019                                                                                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01209/AM19/                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/01211/AM19/      | Lic.No/Date:0310827131<br>19.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on |                                         |                                           |                          |

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| 673 | Case No.:377/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01209/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01211/AM19/      | Lic.No/Date:0310827131<br>19.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                           |                          |

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| 674 | Case No.:379/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ARISHINA LIFE SCIENCES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01211/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00101/AM19/        | Lic.No/Date:1010060133<br>20.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                           |                          |

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| 675 | Case No.:550/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GEREME INDIA LLP        | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01382/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00510/AM19/ | Lic.No/Date:0510409725<br>21.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 676 | Case No.:381/1/83-ALC1/2019                                                                           | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved                                         |
|     | HQ File<br>:01/83/050/01213/AM19/                                                                     | RLA File<br>:03/94/040/01007/AM19/   | Lic.No/Date:0310827193<br>21.02.2019      | Defer Date:                                                  |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                      |                                           |                                                              |
|     | Export Item                                                                                           | Qty.                                 | Import Item                               | Qty. recommended for export of 1.0 kg. of the export product |
|     | ONE PACK STABILIZER                                                                                   | 500000.0                             | LEAD INGOTS                               | 300 gms                                                      |
|     |                                                                                                       |                                      | POLYETHYLENE WAX                          | 460 gms                                                      |
|     |                                                                                                       |                                      | STEARIC ACID                              | 240 gms                                                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                      |                                           |                                                              |

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| 677 | Case No.:382/1/83-ALC1/2019 | Party Name:MEXIM ADHESIVE TAPES PVT. | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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| 678 | Case No.:380/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:VERTERRA VENTURES       | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01212/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:31/83/040/00181/AM19/ | Lic.No/Date:3110067329<br>21.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 679 | Case No.:383/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01215/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00676/AM19/                            | Lic.No/Date:0510409743<br>22.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                               |                                           |                          |

680

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| Case No.:384/1/83-ALC1/2019                                                                              | Party Name: Sudarshan<br>CHEMICAL INDUSTRIES<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019       | Status:Case<br>Approved      |
| HQ File<br>:01/83/050/01216/AM19/                                                                        | RLA File<br>:31/83/040/00152/AM19/                  | Lic.No/Date:3110067331<br>22.02.2019                | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:    |                                                     |                                                     |                              |
| Export Item                                                                                              | Qty.                                                | Import Item                                         | Qty. recommended<br>(in Kgs) |
| PIGMENT YELLOW 13 ( CI.NO: 21100)                                                                        | 1 Kg                                                | 3:3 DICHLORO BENZIDINE<br>DIHYDROCHLORIDE<br>(DCBH) | 0.373 Kg                     |
|                                                                                                          |                                                     | ACETO ACET META<br>XYLIDIDE                         | 0.635 Kg                     |
|                                                                                                          |                                                     | SODIUM NITRITE                                      | 0.219 Kg                     |
|                                                                                                          |                                                     | CAUSTIC SODA                                        | 0.345                        |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |                                                     |                                                     |                              |

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| 681 | Case No.:385/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01217/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00098/AM19/             | Lic.No/Date:1010060135<br>22.02.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                |                                           |                          |

68  
2

| Case No.:386/1/83-ALC1/2019                                                                              | Party Name:TCPL<br>PACKAGING LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019                                                   | Status:Case<br>Approved           |
|----------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------------------------------------------------------------|-----------------------------------|
| HQ File<br>:01/83/050/01218/AM19/                                                                        | RLA File<br>:03/95/040/01236/AM19/   | Lic.No/Date:0310827250<br>22.02.2019                                                            | Defer Date:                       |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:    |                                      |                                                                                                 |                                   |
| Export Item                                                                                              | Qty.<br>Kg/Mt                        | Import Item                                                                                     | Qty. recommended<br>(in Kg/ MT)   |
| Printed Packaging<br>Material - Cigarette Box<br>Outer                                                   | 1 MT                                 | Relevant Coated Paper Board of<br>the range 200 - 300 GSM (+/-<br>10%)                          | 1.54 MT                           |
|                                                                                                          |                                      | Printing Ink (10% of the FOB Value<br>of exports) (Limiting factor for<br>imports: Value only)  | 10% of the FOB<br>Value of export |
|                                                                                                          |                                      | Printing Cylinders (5% of FOB<br>Value of exports) (Limiting factor<br>for imports: Value only) | 5 % of the FOB Value<br>of export |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |                                      |                                                                                                 |                                   |

68  
3

| Case No.:387/1/83-ALC1/2019                                                                              | Party Name:TCPL<br>PACKAGING LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019                                                   | Status:Case<br>Approved           |
|----------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------------------------------------------------------------|-----------------------------------|
| HQ File<br>:01/83/050/01219/AM19/                                                                        | RLA File<br>:03/95/040/01237/AM19/   | Lic.No/Date:0310827252<br>22.02.2019                                                            | Defer Date:                       |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:    |                                      |                                                                                                 |                                   |
| Export Item                                                                                              | Qty.                                 | Import Item                                                                                     | Qty. recommended<br>(in MT)       |
| Printed Packaging<br>Material - Hinge Lid Pack<br>(HLP)                                                  | 1 Kg                                 | Relevant Coated Paper Board of<br>the range 200 - 300 GSM (+/- 10%)                             | 1.38 Kgs                          |
|                                                                                                          |                                      | Printing Ink (10% of the FOB Value<br>of exports) (Limiting factor for<br>imports: Value only)  | 10% of the FOB Value<br>of export |
|                                                                                                          |                                      | Printing Cylinders (5% of FOB<br>Value of exports) (Limiting factor<br>for imports: Value only) | 5 % of the FOB Value<br>of export |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE |                                      |                                                                                                 |                                   |

684

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| Case No.:388/1/83-<br>ALC1/2019                                                              | Party Name:VISHNU<br>CHEMICALS LTD., | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01220/AM19/                                                            | RLA File<br>:09/24/040/00576/AM19/   | Lic.No/Date:0910067208<br>22.02.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case |                                      |                                               |                          |

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| HQ File<br>:01/83/050/01220/AM19/ | RLA File<br>:09/24/040/00576/AM19/ | Lic.No/Date:0910067208<br>22.02.2019 | Defer<br>Date:30.05.2019 |
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**Decision :** The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| <b>Case No.:</b> 389/1/83-ALC1/2019 | <b>Party Name:</b> AVERY<br>DENNISON INDIA PVT LTD | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Approved |
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| HQ File<br>:01/83/050/01221/AM19/ | RLA File<br>:05/23/040/00519/AM19/ | Lic.No/Date:0510409772<br>25.02.2019 | Defer Date: |
|-----------------------------------|------------------------------------|--------------------------------------|-------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                            | Qty./Sq meter | Import Item                               | Qty. recommended<br>(in Kgs)/Sq. meter |
|----------------------------------------|---------------|-------------------------------------------|----------------------------------------|
| SELF ADHESIVE PAPER 155<br>GSM +/- 10% | 10000000.000  | Coated Paper 80 GSM +/-<br>10%            | As applied                             |
| SELF ADHESIVE FILM 123<br>GSM +/- 10%  | 2500000.000   | Glassine Base Paper 57 GSM<br>+/- 10%     | 10400000 Sq meter                      |
| SELF ADHESIVE PAPER 150<br>GSM +/- 10% | 7000000.000   | Solprene - Butadiene-<br>styrene polymer  | As applied for                         |
| SELF ADHESIVE PAPER 148<br>GSM +/- 10% | 15000000.000  | Westrez - Rosin Ester                     | As applied for                         |
| SELF ADHESIVE PAPER 168<br>GSM +/- 10% | 500000.000    | Glassine Base Paper 57 GSM<br>+/- 10%     | 2600000 Sq.meter                       |
|                                        |               | Solprene - Butadiene-<br>styrene polymer  | As applied for                         |
|                                        |               | Westrez - Rosin Ester                     | As applied for                         |
|                                        |               | Glassine Base Paper - 57<br>GSM +/- 10%   | 7280000 Sq. meter                      |
|                                        |               | Solprene - Butadiene -<br>styrene polymer | As applied for                         |
|                                        |               | Westrez - Rosin Ester                     | As applied for                         |
|                                        |               | Coated paper - 75 GSM +/-<br>10%          | As applied for                         |
|                                        |               | Solprene - Butadiene -<br>styrene polymer | As applied for                         |
|                                        |               | Coated Paper - 80 GSM +/-<br>10%          | As applied for                         |
|                                        |               | XPE 1043 - Emulsion<br>adhesive           | 16000 Kg                               |
|                                        |               | Glassine Base Paper 57 GSM<br>+/- 10%     | As applied for                         |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|     |                                         |                                                             |                                                       |                                 |
|-----|-----------------------------------------|-------------------------------------------------------------|-------------------------------------------------------|---------------------------------|
| 686 | <b>Case No.:</b> 482/1/83-<br>ALC1/2019 | <b>Party Name:</b> GARGI<br>HUTTENES ALBERTUS<br>PVT. LTD., | <b>Meet No/Date:</b> 1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|     | HQ File<br>:01/83/050/01314/AM19/       | RLA File<br>:03/94/040/00897/AM19/                          | Lic.No/Date:0310827317<br>26.02.2019                  | Defer<br>Date:30.05.2019        |

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| :01/83/050/01314/AM19/                                                                                                                                                                                                                                                                       | :03/94/040/00897/AM19/ | 26.02.2019 | Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                        |            |                 |

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| 687 | <b>Case No.:</b> 483/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> GARGI HUTTENES ALBERTUS PVT. LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01315/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00898/AM19/             | <b>Lic.No/Date:</b> 0310827318<br>26.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                       |                                                   |                                 |

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| 688 | <b>Case No.:</b> 484/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> GARGI HUTTENES ALBERTUS PVT. LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01316/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00928/AM19/             | <b>Lic.No/Date:</b> 0310827319<br>26.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                       |                                                   |                                 |

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| 689 | <b>Case No.:</b> 485/1/83-ALC1/2019                                                                                                                                                                                                                                                          | <b>Party Name:</b> GARGI HUTTENES ALBERTUS PVT. LTD., | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/01317/AM19/                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/94/040/00896/AM19/             | <b>Lic.No/Date:</b> 0310827320<br>26.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                       |                                                   |                                 |

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| 690 | <b>Case No.:</b> 481/1/83-ALC1/2019                                                                                                                                                                                                      | <b>Party Name:</b> GRINDWELL NORTON LTD   | <b>Meet No/Date:</b> 1/83-ALC1/2019<br>04.04.2019 | <b>Status:</b> Case Approved    |
|     | <b>HQ File</b><br>:01/83/050/01313/AM19/                                                                                                                                                                                                 | <b>RLA File</b><br>:03/94/040/00991/AM19/ | <b>Lic.No/Date:</b> 0310827299<br>26.02.2019      | <b>Defer</b><br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the Norm: applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |                                                   |                                 |

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| 691 | <b>Case No.:</b> 480/1/83- | <b>Party Name:</b> INDOFIL | <b>Meet No/Date:</b> 1/83- | <b>Status:</b> Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | INDUSTRIES LTD.                    | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01312/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/01004/AM19/ | Lic.No/Date:0310827297<br>26.02.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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|-----------------------------------------------------------------------------------------------------------------|----------------------------------------|-----------------------------------------------------------|------------------------------------------------------|
| Case No.:486/1/83-<br>ALC1/2019                                                                                 | Party Name:ASHA PENN<br>COLOR PVT.LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019             | Status:Case<br>Approved                              |
| HQ File<br>:01/83/050/01318/AM19/                                                                               | RLA File<br>:03/94/040/00939/AM19/     | Lic.No/Date:0310827354<br>27.02.2019                      | Defer Date:                                          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:           |                                        |                                                           |                                                      |
| Export Item                                                                                                     | Qty                                    | Import Item                                               | Qty. recommended<br>(in Kgs)                         |
| PIGMENTED DISPERSION<br>NAMELY NITRO<br>CELLULOSE PIGMENTED<br>DISPERSION                                       | 1 Kg                                   | RESIN NAMELY NITRO<br>CELLULOSE RESIN                     | 1.02 Kg Content<br>contained in<br>export<br>Product |
|                                                                                                                 |                                        | RELEVANT INORGANIC<br>PIGMENTS                            | 1.02 Kg Content<br>contained in export<br>Product    |
|                                                                                                                 |                                        | RELEVANT PLASTICIZER<br>NAMELY ACETYL<br>TRIBUTYL CITRATE | 1.02 Kg Content<br>contained in export<br>Product    |
|                                                                                                                 |                                        | DISPERSION<br>ADDITIVES/WETTING<br>AGENTS                 | 1.02 Kg Content<br>contained in export<br>Product    |
|                                                                                                                 |                                        | SOLVENT ETHYL<br>ACETATE/ETHYL<br>ALCOHOL                 | 1.02 Kg Content<br>contained in export<br>Product    |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br><b>NORMS COMMITTEE</b> |                                        |                                                           |                                                      |

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| Case No.:478/1/83-<br>ALC1/2019                                                                                                                                                                                                                                                              | Party Name:INDOGULF<br>CROPSCIENCES LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01310/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00524/AM19/          | Lic.No/Date:0510409801<br>27.02.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                             |                                               |                          |

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| 694 | Case No.:551/1/83- | Party | Meet No/Date:1/83- | Status:Case |
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| ALC1/2019                                                                                                                                                                                                                                                                                    | Name:M.G.POLYBLENDS                | ALC1/2019<br>04.04.2019              | Deferred                 |
| HQ File<br>:01/83/050/01383/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00615/AM19/ | Lic.No/Date:0510409792<br>27.02.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:479/1/83-<br>ALC1/2019   | Party Name:VEDANTA<br>LIMITED                                                                                                                                                                                                                                                                | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01311/AM19/ | RLA File<br>:05/24/040/00680/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0510409828<br>28.02.2019          | Defer<br>Date:30.05.2019 |
| 695                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:487/1/83-<br>ALC1/2019   | Party Name:D.D. SHAH<br>FRAGRANCES PVT. LTD.,                                                                                                                                                                                                                                                | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01319/AM19/ | RLA File<br>:03/94/040/01037/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0310827425<br>01.03.2019          | Defer<br>Date:30.05.2019 |
| 696                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:579/1/83-<br>ALC1/2019   | Party Name:SAMRAT<br>PLYWOOD LTD.,                                                                                                                                                                                                                                                           | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01411/AM19/ | RLA File<br>:22/24/040/00093/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:2210016102<br>05.03.2019          | Defer<br>Date:30.05.2019 |
| 697                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:555/1/83-<br>ALC1/2019   | Party Name:UPL LTD.                                                                                                                                                                                                                                                                          | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01387/AM19/ | RLA File<br>:03/95/040/01285/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0310827448<br>05.03.2019          | Defer<br>Date:30.05.2019 |
| 698                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| 699 | Case No.:557/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:BHAVIN INDUSTRIES       | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01389/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/01026/AM19/ | Lic.No/Date:0310827486<br>06.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 700 | Case No.:556/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:WICTOR CHEMICALS INDIA PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01388/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00685/AM19/                | Lic.No/Date:0510409861<br>06.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                   |                                           |                          |

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| 701 | Case No.:568/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ADSUN TELECOM INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
|     | HQ File<br>:01/83/050/01400/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00534/AM19/                  | Lic.No/Date:0510409873<br>07.03.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                     |                                           |                      |

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| 702 | Case No.:558/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ALOK MASTERBATCHES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01390/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00502/AM19/            | Lic.No/Date:0510409871<br>07.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                                           |                          |

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| 703 | Case No.:559/1/83-ALC1/2019                                                                                                                                                          | Party Name:ALOK MASTERBATCHES PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01391/AM19/                                                                                                                                                    | RLA File<br>:05/23/040/00496/AM19/            | Lic.No/Date:0510409872<br>07.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to |                                               |                                           |                          |

ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019

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| 704 | Case No.:560/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01392/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/01059/AM19/        | Lic.No/Date:0310827521<br>07.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                           |                                           |                          |

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| 705 | Case No.:580/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01412/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00104/AM19/                       | Lic.No/Date:1010060141<br>07.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                                          |                                           |                          |

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| 706 | Case No.:561/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:ALFA INDUSTRIES,        | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01393/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:08/24/040/00424/AM19/ | Lic.No/Date:0810144750<br>08.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 707 | Case No.:581/1/83-ALC1/2019                                                                           | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019                       | Status:Case Approved                                                                          |
|     | HQ File<br>:01/83/050/01413/AM19/                                                                     | RLA File<br>:07/24/040/00289/AM19/      | Lic.No/Date:0710114640<br>11.03.2019                            | Defer Date:                                                                                   |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                         |                                                                 |                                                                                               |
|     | Export Item                                                                                           | Qty. (Kg)                               | Import Item                                                     | Qty. recommended (in Kgs)                                                                     |
|     | PRINTED BOOKS =Qty<br>9000 Nos<br>contents of<br>1)Thinopaque Cream<br>69, 45gsm Paper                | 1 Kg                                    | Thinopaque Cream 69,<br>45GSM Paper Uncoated -<br>Plus or Minus | 1.12 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>whichever is less. |

|                                                                                                                                                                                                |  |                                                                  |                                                                                      |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| Uncoated(Plus or Minus), 2)Rainbow Eggshell Oxford 969 Std Uncoated Paper,3)Rainbow LX 226 midnight Kid 921 KID Std Coated Cover Paper,4)0.35mm Eurobond Bonded Leather,Softness 20 Book Cover |  |                                                                  |                                                                                      |
|                                                                                                                                                                                                |  | Rainbow Eggshell Oxford 969 Standard Uncoated Paper.             | 1.12 Kg/Kg content contained in the export product or applied Qty whichever is less. |
|                                                                                                                                                                                                |  | Rainbow LX 226 Midnight Kid 921 KID Standard Coated Cover Paper. | 1.12 Kg/Kg content contained in the export product or applied Qty whichever is less. |
|                                                                                                                                                                                                |  | 0.35MM Eurobond Bonded Leather, Softness 20 book cover.          | 1.05 Kg/Kg content contained in the export product or applied Qty whichever is less. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE                                                                                          |  |                                                                  |                                                                                      |

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| Case No.:562/1/83-ALC1/2019                                                                           | Party Name:CHEMOCID IMPEX PVT. LTD., | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved      |
| HQ File :01/83/050/01394/AM19/                                                                        | RLA File :03/94/040/01062/AM19/      | Lic.No/Date:0310827590<br>11.03.2019      |                           |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                      |                                           |                           |
| Export Item                                                                                           | Qty. (Kg)                            | Import Item                               | Qty. recommended (in Kgs) |
| YELLOW G LIQUID (SOLVENT YELLOW 124) (DYE CONTENT 65% - 70%)                                          | 1 Kg                                 | VINYL ISOBUTYL ETHER                      | 0.517 Kg                  |
|                                                                                                       |                                      | SODIUM NITRITE                            | 0.170 Kg                  |
|                                                                                                       |                                      | RELEVANT AROMATIC HYDRO CARBON SOLVENT    | 0.475 Kg                  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                      |                                           |                           |

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| 709 Case No.:563/1/83-ALC1/2019 | Party Name:GANGA RASAYANIE P. LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred |
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| HQ File<br>:01/83/050/01395/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/94/040/01027/AM19/ | Lic.No/Date:0310827601<br>11.03.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| Case No.:565/1/83-<br>ALC1/2019   | Party Name:GSC, GLASS<br>LIMITED                                                                                                                                                                                                                                                             | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01397/AM19/ | RLA File<br>:05/23/040/00531/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:0510409912<br>12.03.2019          | Defer<br>Date:30.05.2019 |
| 710                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:566/1/83-ALC1/2019       | Party Name: HINDUSTAN<br>PLATINUM PVT. LTD                                                                                                                                                                                                        | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/01398/AM19/ | RLA File<br>:03/94/040/01033/AM19/                                                                                                                                                                                                                | Lic.No/Date:0310827635<br>12.03.2019          | Defer Date:             |
| 711                               | <b>Decision : Decision:</b> The Committee considered the case as per agenda and decided to ratify Norms as applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                               |                         |

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| Case No.:582/1/83-<br>ALC1/2019   | Party Name:KANCOR<br>INGREDIENTS LIMITED                                                                                                                                                                                                                                                     | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01414/AM19/ | RLA File<br>:10/24/040/00103/AM19/                                                                                                                                                                                                                                                           | Lic.No/Date:1010060148<br>12.03.2019          | Defer<br>Date:30.05.2019 |
| 712                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| Case No.:564/1/83-<br>ALC1/2019   | Party Name:MANGALAM<br>ORGANICS LIMITED<br>FORMERLY DUJODWALA<br>PRODU                                                                                                                                                                                                                       | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/01396/AM19/ | RLA File<br>:03/95/040/00736/AM18/                                                                                                                                                                                                                                                           | Lic.No/Date:0310827613<br>12.03.2019          | Defer<br>Date:30.05.2019 |
| 713                               | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                               |                          |

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| 714 | Case No.:569/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:GSC, GLASS LIMITED      | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01401/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00532/AM19/ | Lic.No/Date:0510409925<br>13.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                          |

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| 715 | Case No.:567/1/83-ALC1/2019                                                                           | Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD. | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Approved          |
|     | HQ File<br>:01/83/050/01399/AM19/                                                                     | RLA File<br>:05/24/040/00706/AM19/              | Lic.No/Date:0510409923<br>13.03.2019      | Defer Date:                   |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under: |                                                 |                                           |                               |
|     | Export Item                                                                                           | Qty.                                            | Import Item                               | Qty. recommended (in Kgs)     |
|     | FIPRONIL 20% SC                                                                                       | 1 Kg                                            | FIPRONIL TECHNICAL 95%                    | 0.210 Kg for export item No.1 |
|     | FIPRONIL 80% WDG                                                                                      | 1 Kg                                            | FIPRONIL TECHNICAL 95%                    | 0.840 Kg for export item No.2 |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                 |                                           |                               |

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| 716 | Case No.:584/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:PALVI INDUSTRIES PVT LTD | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/01416/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00346/AM19/  | Lic.No/Date:3410044975<br>14.03.2019      | Defer<br>Date:30.05.2019 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                     |                                           |                          |

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| 717 | Case No.:571/1/83-ALC1/2019                                                                                                                                                                                                                                                                  | Party Name:SAMRAT PHARMACHEM LTD   | Meet No/Date:1/83-ALC1/2019<br>04.04.2019 | Status:Case deferred |
|     | HQ File<br>:01/83/050/01403/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01308/AM19/ | Lic.No/Date:0310827709<br>14.03.2019      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                           |                      |

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| 718 | Case No.:570/1/83-ALC1/2019 | Party Name:SHYAM CHEMICALS PRIVATE | Meet No/Date:1/83-ALC1/2019 | Status:Case Deferred |
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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
|                                                                                                                                                                                                                                                                                              | LIMITED                            | 04.04.2019                           |                          |
| HQ File<br>:01/83/050/01402/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01185/AM19/ | Lic.No/Date:0310827701<br>14.03.2019 | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |

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| 719                                                                                                                                                                                                                                                                                          | Case No.:575/1/83-<br>ALC1/2019   | Party Name:AICA<br>LAMINATES INDIA<br>PRIVATE LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01407/AM19/ | RLA File<br>:05/23/040/00464/AM19/                    | Lic.No/Date:0510409959<br>15.03.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                                       |                                               |                          |

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| 720                                                                                                                                                                                                                                                                                          | Case No.:572/1/83-<br>ALC1/2019   | Party Name:GREENLAM<br>INDUSTRIES LIMITED. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01404/AM19/ | RLA File<br>:05/23/040/00556/AM19/         | Lic.No/Date:0510409942<br>15.03.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                            |                                               |                          |

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| 721                                                                                                                                                                                                                                                                                          | Case No.:573/1/83-<br>ALC1/2019   | Party<br>Name:INTERNATIONAL<br>TRADERS. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01405/AM19/ | RLA File<br>:03/94/040/01082/AM19/      | Lic.No/Date:0310827721<br>15.03.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                         |                                               |                          |

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| 722                                                                                                                                                                                                                                                                                          | Case No.:574/1/83-<br>ALC1/2019   | Party Name:UPL LTD.                | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01406/AM19/ | RLA File<br>:03/95/040/01270/AM19/ | Lic.No/Date:0310827725<br>15.03.2019          | Defer<br>Date:30.05.2019 |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                   |                                    |                                               |                          |

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|                                                                                                                                                                                                                                                                                              |                                    |                                      | 04.04.2019               |  |
| HQ File<br>:01/83/050/01406/AM19/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01270/AM19/ | Lic.No/Date:0310827725<br>15.03.2019 | Defer<br>Date:30.05.2019 |  |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                    |                                      |                          |  |

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| 723                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 583/1/83-<br>ALC1/2019 | Party<br>Name:J.J.PLASTALLOY PVT<br>LTD | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01415/AM19/       | RLA File<br>:15/24/040/00012/AM19/      | Lic.No/Date:1510022177<br>18.03.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                         |                                               |                                 |

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| 724                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 577/1/83-<br>ALC1/2019 | Party Name:OREN<br>HYDROCARBONS PRIVATE<br>LIMITED | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01409/AM19/       | RLA File<br>:04/24/040/00280/AM19/                 | Lic.No/Date:0410165333<br>18.03.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                                    |                                               |                                 |

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| 725                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 576/1/83-<br>ALC1/2019 | Party Name:GIRDHARS<br>INTERNATIONAL | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01408/AM19/       | RLA File<br>:05/23/040/00565/AM19/   | Lic.No/Date:0510409976<br>19.03.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                      |                                               |                                 |

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| 726                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 578/1/83-<br>ALC1/2019 | Party Name:NU-CORK<br>PRODUCTS(P) LTD. | Meet No/Date:1/83-<br>ALC1/2019<br>04.04.2019 | <b>Status:</b> Case<br>Deferred |
|                                                                                                                                                                                                                                                                                              | HQ File<br>:01/83/050/01410/AM19/       | RLA File<br>:05/24/040/00561/AM19/     | Lic.No/Date:0510409978<br>19.03.2019          | Defer<br>Date:30.05.2019        |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA. Committee decided to ask RA to furnish the hard copy of the application. The case stand deferred for re-listed on 30.05.2019 |                                         |                                        |                                               |                                 |

## Correction of meeting No.11/83 dated 28.02.2019

| Case No.:50/11/83-ALC1/2018                                                                                                                                                                                                                                    | Party Name: BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:11/83-ALC1/2018<br>28.02.2019                          | Status:Case Approved                                                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|---------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| HQ File :01/83/050/00822/AM19/                                                                                                                                                                                                                                 | RLA File :07/24/040/00115/AM19/          | Lic.No/Date:0710113680<br>03.08.2018                                | Defer Date:                                                                          |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                          |                                          |                                                                     |                                                                                      |
| Export Item                                                                                                                                                                                                                                                    | Qty.                                     | Import Item                                                         | Qty. recommended (in Kgs)                                                            |
| PRINTED BOOKS= Qty 50000 nos<br>(contains Thinopaque Uncoated Thin Printing Paper 36 gsm,670 mm Plus or Minus)                                                                                                                                                 | 1 Kg                                     | THINOPAQUE UNCOATED THIN PRINTING PAPER, 36 gsm,670mm Plus or Minus | 1.12 Kg/Kg content contained in the export product or applied Qty whichever is less. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.<br><br>The case was considered in the meeting No. .11/83 dated 28.02.2019 and their was hypographical error and now it was decided to approve the case. |                                          |                                                                     |                                                                                      |

| Case No.:54/11/83-ALC1/2018                                                                                                                                                                                                                                   | Party Name: BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:11/83-ALC1/2018<br>28.02.2019                 | Status:Case Approved                                                                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|------------------------------------------------------------|-------------------------------------------------------------------------------------|
| HQ File :01/83/050/00826/AM19/                                                                                                                                                                                                                                | RLA File :07/24/040/00219/AM19/          | Lic.No/Date:0710114289<br>17.12.2018                       | Defer Date:                                                                         |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to ratify the as under:                                                                                                                                                         |                                          |                                                            |                                                                                     |
| Export Item                                                                                                                                                                                                                                                   | Qty.                                     | Import Item                                                | Qty. recommended (in Kgs)                                                           |
| PRINTED BOOKS= QTY 16000 NOS<br>(Containing of Printing Thin Paper uncoated 28gsm,760mm)                                                                                                                                                                      | 1 Kg                                     | PRINTING THIN PAPER- UNCOATED 28gsm, 760mm (Plus or Minus) | 1.12 Kg/Kg content contained in the export product or applied qty whichever is less |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE<br><br>The case was considered in the meeting No. .11/83 dated 28.02.2019 and their was hypographical error and now it was decided to approve the case. |                                          |                                                            |                                                                                     |

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| Case No.:52/11/83-ALC1/2018    | Party Name: BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:11/83-ALC1/2018<br>28.02.2019 | Status:Case Approved |
| HQ File :01/83/050/00824/AM19/ | RLA File :07/24/040/00077/AM19/          | Lic.No/Date:0710113494<br>27.06.2018       | Defer Date:          |

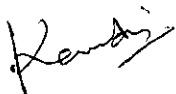
**Decision :** The Committee considered the case as per agenda and decided to ratify the as under:

| Export Item                      | Qty. | Import Item                                   | Qty. recommended (in Kgs)                                                                      |
|----------------------------------|------|-----------------------------------------------|------------------------------------------------------------------------------------------------|
| PRINTED BOOKS= QTY<br>44300 nos  | 1 Kg | PRINTING THIN PAPER<br>UNCOATED, 28gsm, 83 cm | 1.12 Kg/Kg Content<br>contained in export<br>product or applied Qty<br>which ever is less.     |
| PRINTED BOOKS= Qty<br>309600 nos | 1 Kg | PRINTING THIN PAPER<br>UNCOATED, 28gsm, 66 cm | 1.12 Kg/Kg Content<br>contained in export<br>Product or applied Qty<br>which ever is less.     |
|                                  |      | VINYL BOOK COVER IN<br>VARIOUS COLOURS        | 1.05 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>which ever is less. |
|                                  |      | PU BOOK COVER IN VARIOUS<br>COLOURS           | 1.05 Kg/Kg content<br>contained in the export<br>product or applied Qty<br>whichever is less.  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

The case was considered in the meeting No. .11/83 dated 28.02.2019 and their was hypographical error and now it was decided to approve the case.

Date:02.05.2019  
Place:New Delhi

  
Ashok Kumar Kanodia  
Foreign Trade Development Officer